ਸ.ਫਾ 1 ਦਾ ਬਾਕੀ

ਪੰਜਾਬ ਕੈਬਨਿਟ

ਐਕਸ' 'ਤੇ ਇੱਕ ਪੋਸਟ ਪਾਉਂਦਿਆਂ ਦਿੱਤੀ ਇਸ ਸੰਬੰਧੀ ਪੰਜਾਬ ਦੇ ਮੁੱਖ ਮੰਤਰੀ ਭਗਵੰਤ ਮਾਨ ਨੇ ਐਕਸ' 'ਤੇ ਇੱਕ ਪੋਸਟ ਪਾਉਂਦਿਆਂ ਕਿਹਾ ਕਿ, ਪੰਜਾਬ ਸਰਕਾਰ ਦਾ ਵਿੱਤੀ ਸਾਲ 2026-2027 ਦਾ ਬਜਟ ਅਨੁਮਾਨ ਪੰਜਾਬ ਕੈਬਨਿਟ ਵੱਲੋਂ ਪਾਸ ਕੀਤਾ ਗਿਆ..ਬਜਟ 8 ਮਾਰਚ ਦਿਨ ਐਤਵਾਰ ਨੂੰ ਪੇਸ਼ ਕੀਤਾ ਜਾਵੇਗਾ..ਇਸ ਦਿਨ ਕੌਮਾਂਤਰੀ ਮਹਿਲਾ ਦਿਵਸ ਦੇ ਤੌਰ ਤੇ ਮਨਾਇਆ ਜਾਂਦਾ ਹੈ.. ਪੰਜਾਬ ਨੂੰ ਮੁੜ ਤੋਂ ਰੰਗਲਾ ਪੰਜਾਬ ਬਣਾਉਣ ਲਈ ਇਹ ਬਜਟ ਹਰ ਪੰਜਾਬੀ ਦੀ ਤਰੱਕੀ ਅਤੇ ਖੁਸ਼ਹਾਲੀ 'ਚ ਵੱਡਾ ਯੋਗਦਾਨ ਪਾਏਗਾ..

ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ

ਵਿੱਚ ਵਿਛੜੀਆਂ ਰੂਹਾਂ ਨੂੰ ਸ਼ਰਧਾਂਜਲੀ ਦਿੱਤੀ ਗਈ ਇਸ ਵਿੱਚ ਟੈਕਸਲਾ ਟੀਵੀ ਬ੍ਰਾਂਡ ਦੇ ਰਾਜਾ ਸਿੰਘ ਓਬਰਾਏ, ਐੱਚ.ਕੇ. ਦੁਆ ਸਮੇਤ ਕਈ ਹਸਤੀਆਂ ਸ਼ਾਮਲ ਸਨ 'ਆਪ' ਵਿਧਾਇਕ ਸੁਖਵਿੰਦਰ ਸਿੰਘ ਸੁੱਖੀ ਨੇ ਸਪੀਕਰ ਤੋਂ ਮੰਗ ਰੱਖੀ ਸੀ ਕਿ ਈਰਾਨ ਵਿੱਚ ਮਾਰੇ ਗਏ ਲੋਕਾਂ ਲਈ ਸ਼ੋਕ ਮਤਾ ਰੱਖਿਆ ਜਾਵੇ ਇਸ ਤੋਂ ਬਾਅਦ ਸਦਨ ਨੂੰ 8 ਮਾਰਚ ਸਵੇਰੇ 10 ਵਜੇ ਤੱਕ ਲਈ ਮੁਲਤਵੀ ਕਰ ਦਿੱਤਾ ਗਿਆ

ਪੰਜਾਬ ਸਰਕਾਰ 'ਰੰਗਲੇ ਪੰਜਾਬ'

ਨੇ ਸਿਹਤ ਸੰਭਾਲ, ਸਿੱਖਿਆ, ਖੇਤੀਬਾੜੀ, ਬੁਨਿਆਦੀ ਢਾਂਚਾ, ਸ਼ਾਸਨ, ਭਲਾਈ, ਉਦਯੋਗ ਅਤੇ ਜਨਤਕ ਸੇਵਾਵਾਂ ਵਿੱਚ ਪੰਜਾਬ ਸਰਕਾਰ ਦੁਆਰਾ ਕੀਤੇ ਗਏ ਉਪਰਾਲਿਆਂ ਦਾ ਵਿਸਥਾਰਤ ਵੇਰਵਾ ਪੇਸ਼ ਕੀਤਾ ਜਨਤਕ ਸਿਹਤ ਸੰਭਾਲ ਨੂੰ ਮਜ਼ਬੂਤ ਕਰਨ ਲਈ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਯਤਨਾਂ ਦਾ ਜ਼ਿਕਰ ਕਰਦਿਆਂ ਰਾਜਪਾਲ ਗੁਲਾਬ ਚੰਦ ਕਟਾਰੀਆ ਨੇ ਕਿਹਾ, "ਪੰਜਾਬ ਸਰਕਾਰ ਮਜ਼ਬੂਤ, ਸਮੂਹਿਕ ਅਤੇ ਲੋਕ-ਕੇਂਦ੍ਰਿਤ ਸਿਹਤ ਸੰਭਾਲ ਵਿਵਸਥਾ ਕਾਇਮ ਲਈ ਵਚਨਬੱਧ ਹੈ ਜੋ ਸਾਰੇ 23 ਜ਼ਿਲ੍ਹਾ ਹਸਪਤਾਲਾਂ, 42 ਸਬ-ਡਿਵੀਜ਼ਨਲ ਹਸਪਤਾਲਾਂ, 162 ਕਮਿਊਨਿਟੀ ਸਿਹਤ ਕੇਂਦਰਾਂ, 523 ਪ੍ਰਾਇਮਰੀ ਸਿਹਤ ਕੇਂਦਰਾਂ, 881 ਆਮ ਆਦਮੀ ਕਲੀਨਿਕਾਂ ਅਤੇ 2453 ਹੈਲਥ ਐਂਡ ਵੈਲਨੈੱਸ ਸੈਂਟਰਾਂ ਵਾਲੇ ਵਿਆਪਕ ਸਿਹਤ ਸੰਭਾਲ ਨੈੱਟਵਰਕ ਨੂੰ ਚਲਾ ਕੇ ਹਰੇਕ ਨਾਗਰਿਕ ਲਈ ਪਹੁੰਚਯੋਗ, ਗੁਣਵੱਤਾ ਤੇ ਕਿਫਾਇਤੀ ਇਲਾਜ ਨੂੰ ਯਕੀਨੀ ਬਣਾਉਂਦੀ ਹੈ ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਇਹ ਵਚਨਬੱਧਤਾ ਪੰਜਾਬ ਸਰਕਾਰ ਦੀ ਹਰੇਕ ਨਾਗਰਿਕ ਲਈ ਮਿਆਰੀ ਸਿਹਤ ਸੰਭਾਲ ਨੂੰ ਯਕੀਨੀ ਬਣਾਉਣ ਪ੍ਰਤੀ ਦ੍ਰਿੜ ਵਚਨਬੱਧਤਾ ਨੂੰ ਦਰਸਾਉਂਦੀ ਹੈ "ਉਨ੍ਹਾਂ ਅੱਗੇ ਕਿਹਾ, ਪੰਜਾਬ ਭਰ ਵਿੱਚ 881 ਆਮ ਆਦਮੀ ਕਲੀਨਿਕ 107 ਦਵਾਈਆਂ ਅਤੇ 47 ਟੈਸਟ ਮੁਫ਼ਤ ਪ੍ਰਦਾਨ ਕਰਦੇ ਹਨ ਅਤੇ ਓ.ਪੀ.ਡੀ. ਵਿੱਚ ਲੋਕ ਪਹਿਲਾਂ ਹੀ 4.7 ਕਰੋੜ ਤੋਂ ਵੱਧ ਵਾਰ ਓ.ਪੀ.ਡੀ. ਦਾ ਲਾਭ ਲੈ ਚੁੱਕੇ ਹਨ ਜਿਸ ਵਿੱਚ 1.55 ਕਰੋੜ ਗੰਭੀਰ ਬਿਮਾਰੀਆਂ ਦੇ ਮਰੀਜ਼ ਸ਼ਾਮਲ ਹਨ ਸਾਲ 2025-26 ਵਿੱਚ ਇਹ ਵਾਧਾ ਦੋ ਕਰੋੜ ਨੂੰ ਪਾਰ ਕਰ ਗਿਆ ਹੈ 240 ਹੋਰ ਆਮ ਆਦਮੀ ਕਲੀਨਿਕ ਛੇਤੀ ਹੀ ਕਾਰਜਸ਼ੀਲ ਹੋਣਗੇ ਰਾਜਪਾਲ ਨੇ ਕਿਹਾ, ਪੰਜਾਬ ਭਰ ਵਿੱਚ ਆਮ ਆਦਮੀ ਕਲੀਨਿਕਾਂ ਵਿੱਚ ਸ਼ੁਰੂ ਕੀਤੀਆਂ ਗਈਆਂ ਜੱਚਾ-ਬੱਚਾ ਦੇਖਭਾਲ ਸੇਵਾਵਾਂ ਨੇ ਮਾਵਾਂ ਦੀ ਮੌਤ ਦਰ ਨੂੰ 105 ਤੋਂ ਘਟਾ ਕੇ 90 ਕਰਨ ਵਿੱਚ ਮਹੱਤਵਪੂਰਨ ਯੋਗਦਾਨ ਪਾਇਆ ਹੈ, ਜੋ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਸੁਰੱਖਿਅਤ ਮਾਂ ਬਣਨ 'ਤੇ ਨਿਰੰਤਰ ਧਿਆਨ ਨੂੰ ਦਰਸਾਉਂਦੀ ਹੈ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਆਮ ਆਦਮੀ ਕਲੀਨਿਕਾਂ ਵਿੱਚ ਰੇਬੀਜ਼ ਵਿਰੋਧੀ ਟੀਕਾਕਰਨ ਸੇਵਾਵਾਂ ਵੀ ਸ਼ੁਰੂ ਕੀਤੀਆਂ ਹਨ ਸਿਹਤ ਸੰਭਾਲ ਮੁਲਾਜ਼ਮਾਂ ਦੀ ਮਜ਼ਬੂਤੀ 'ਤੇ ਜ਼ੋਰ ਦਿੰਦੇ ਹੋਏ ਰਾਜਪਾਲ ਨੇ ਕਿਹਾ, "ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਇਤਿਹਾਸ ਵਿੱਚ ਡਾਕਟਰਾਂ ਦੀ ਹੁਣ ਤੱਕ ਦੀ ਸਭ ਤੋਂ ਵੱਡੀ ਭਰਤੀ ਕੀਤੀ ਹੈ 2022 ਤੋਂ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਸਰਕਾਰੀ ਹਸਪਤਾਲਾਂ ਲਈ ਕੁੱਲ 934 ਡਾਕਟਰਾਂ ਦੀ ਭਰਤੀ ਕੀਤੀ ਹੈ, ਜੋ ਕਿ ਪੰਜਾਬ ਵਿੱਚ ਮੌਜੂਦਾ ਸਮੇਂ ਵਿੱਚ ਸੇਵਾ ਕਰ ਰਹੇ ਕੁੱਲ ਡਾਕਟਰਾਂ ਦਾ ਲਗਭਗ 25 ਪ੍ਰਤੀਸ਼ਤ ਹੈ "ਉਨ੍ਹਾਂ ਅੱਗੇ ਕਿਹਾ, "ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਲਗਭਗ 400 ਮਾਹਿਰ ਡਾਕਟਰਾਂ ਨੂੰ ਭਰਤੀ ਅਤੇ ਸੂਚੀਬੱਧ ਕਰਨਾ ਸ਼ੁਰੂ ਕੀਤਾ ਹੈ, ਜੋ ਕਿ ਮਾਹਿਰਾਂ ਦੀਆਂ ਸੇਵਾਵਾਂ ਦੇ ਸਭ ਤੋਂ ਵੱਡੇ ਵਿਸਥਾਰ ਨੂੰ ਦਰਸਾਉਂਦਾ ਹੈ ਇਸੇ ਤਰ੍ਹਾਂ 400 ਨਰਸਿੰਗ ਸਟਾਫ ਦੀ ਭਰਤੀ ਲਗਭਗ ਪੂਰੀ ਹੋ ਗਈ ਹੈ, ਜਦੋਂ ਕਿ 500 ਵਾਧੂ ਅਸਾਮੀਆਂ ਦੀ ਭਰਤੀ ਇਸ ਸਮੇਂ ਪ੍ਰਕਿਰਿਆ ਅਧੀਨ ਹਨ "ਵਿਆਪਕ ਸਿਹਤ ਸੰਭਾਲ ਦਾ ਜ਼ਿਕਰ ਕਰਦੇ ਹੋਏ ਰਾਜਪਾਲ ਨੇ ਕਿਹਾ, "ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ 'ਮੁੱਖ ਮੰਤਰੀ ਸਿਹਤ ਯੋਜਨਾ' ਦੇ ਤਹਿਤ ਪੰਜਾਬ ਦੀ ਪੂਰੀ ਆਬਾਦੀ ਦੀ 100 ਪ੍ਰਤੀਸ਼ਤ ਕਵਰੇਜ ਨੂੰ ਯਕੀਨੀ ਬਣਾਉਣ ਲਈ ਸਿਹਤ ਸੰਭਾਲ ਵਿਵਸਥਾ ਲਾਗੂ ਕਰ ਦਿੱਤੀ ਹੈ ਇਹ ਸਕੀਮ ਸਰਕਾਰੀ ਅਤੇ ਸੂਚੀਬੱਧ ਨਿੱਜੀ ਹਸਪਤਾਲਾਂ ਦੇ ਵਿਸ਼ਾਲ ਨੈੱਟਵਰਕ ਰਾਹੀਂ 2356 ਮੈਡੀਕਲ ਅਤੇ ਸਰਜੀਕਲ ਪ੍ਰਕਿਰਿਆਵਾਂ ਲਈ ਪ੍ਰਤੀ ਪਰਿਵਾਰ ਪ੍ਰਤੀ ਸਾਲ 10 ਲੱਖ ਰੁਪਏ ਤੱਕ ਦਾ ਨਕਦੀ ਰਹਿਤ ਇਲਾਜ ਪ੍ਰਦਾਨ ਕਰੇਗੀ ਇਨ੍ਹਾਂ ਹਸਪਤਾਲਾਂ ਦੀ ਗਿਣਤੀ ਪੰਜਾਬ ਅਤੇ ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ ਲਗਭਗ 900 ਹੈ "ਉਨ੍ਹਾਂ ਅੱਗੇ ਕਿਹਾ, ਇਸ ਸਕੀਮ ਤਹਿਤ ਹਰ ਪੰਜਾਬੀ ਨੂੰ ਨਕਦੀ ਰਹਿਤ ਇਲਾਜ ਲਈ ਸਿਹਤ ਕਾਰਡ ਮਿਲੇਗਾ ਸੜਕ ਸੁਰੱਖਿਆ ਅਤੇ ਹੰਗਾਮੀ ਸੇਵਾਵਾਂ ਬਾਰੇ ਬੋਲਦਿਆਂ ਰਾਜਪਾਲ ਨੇ ਕਿਹਾ, ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਸੜਕ ਹਾਦਸੇ ਦੇ ਪੀੜਤਾਂ ਨੂੰ ਸਮੇਂ ਸਿਰ ਸਹਾਇਤਾ ਯਕੀਨੀ ਬਣਾਉਣ ਦੇ ਉਦੇਸ਼ ਨਾਲ 'ਫਰਿਸ਼ਤੇ' ਅਤੇ 'ਸੜਕ ਸੁਰੱਖਿਆ ਫੋਰਸ' ਦੀ ਸ਼ੁਰੂਆਤ ਕੀਤੀ ਹੈ 'ਫਰਿਸ਼ਤੇ' ਸਕੀਮ ਹਾਦਸੇ ਦੇ ਪੀੜਤਾਂ ਨੂੰ ਤੁਰੰਤ ਨਕਦੀ ਰਹਿਤ ਇਲਾਜ ਪ੍ਰਦਾਨ ਕਰਦੀ ਹੈ ਅਤੇ ਜ਼ਖਮੀਆਂ ਨੂੰ ਹਸਪਤਾਲਾਂ ਤੱਕ ਪਹੁੰਚਣ ਵਿੱਚ ਮਦਦ ਕਰਨ ਲਈ ਪਰਉਪਕਾਰੀ ਲੋਕਾਂ ਨੂੰ 2,000 ਰੁਪਏ ਦੇ ਨਾਲ-ਨਾਲ ਸਰਟੀਫਿਕੇਟ ਵੀ ਦਿੰਦੀ ਹੈ ਇਸ ਪਹਿਲਕਦਮੀ ਨੇ ਪਹਿਲਾਂ ਹੀ ਸੜਕ ਹਾਦਸੇ ਦੇ 600 ਤੋਂ ਵੱਧ ਪੀੜਤਾਂ ਨੂੰ ਸਮੇਂ ਸਿਰ ਸਹਾਇਤਾ ਪ੍ਰਦਾਨ ਕੀਤੀ ਹੈ ਤੀਜੇ ਦਰਜੇ ਦੇ ਸਿਹਤ ਸੰਭਾਲ ਵਿਕਾਸ ਦਾ ਜ਼ਿਕਰ ਕਰਦੇ ਹੋਏ ਉਨ੍ਹਾਂ ਕਿਹਾ, ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਪੰਜਾਬ ਇੰਸਟੀਚਿਊਟ ਆਫ਼ ਲਿਵਰ ਐਂਡ ਬਿਲੀਅਰੀ ਸਾਇੰਸਿਜ਼ ਨੂੰ ਚਾਲੂ ਕਰਕੇ ਆਹਲਾ ਦਰਜੇ ਦੇ ਸਿਹਤ ਸੰਭਾਲ ਨੂੰ ਮਜ਼ਬੂਤ ਕਰਨ ਦੀ ਇਤਿਹਾਸਕ ਪਹਿਲਕਦਮੀ ਕੀਤੀ ਹੈ ਦਸੰਬਰ, 2025 ਵਿੱਚ ਪਹਿਲੇ ਜਿਗਰ ਟ੍ਰਾਂਸਪਲਾਂਟ ਦੀ ਸਫਲਤਾ ਨਾਲ ਜਨਤਕ ਸਿਹਤ ਪ੍ਰਣਾਲੀ ਦੇ ਤਹਿਤ ਜਿਗਰ ਟ੍ਰਾਂਸਪਲਾਂਟ ਸੇਵਾਵਾਂ ਰਸਮੀ ਤੌਰ 'ਤੇ ਸ਼ੁਰੂ ਹੋ ਗਈਆਂ ਹਨ ਉਨ੍ਹਾਂ ਅੱਗੇ ਕਿਹਾ, ਮਈ, 2026 ਤੋਂ ਪੰਜਾਬ ਸਰਕਾਰੀ ਮੈਡੀਕਲ ਕਾਲਜ, ਪਟਿਆਲਾ ਅਤੇ ਸਰਕਾਰੀ ਮੈਡੀਕਲ ਕਾਲਜ, ਅੰਮ੍ਰਿਤਸਰ ਵਿਖੇ ਕਿਡਨੀ ਟ੍ਰਾਂਸਪਲਾਂਟ ਸੇਵਾਵਾਂ ਸ਼ੁਰੂ ਕਰਨ ਦੀ ਯੋਜਨਾ ਬਣਾ ਕੇ ਨਵਾਂ ਮੀਲ ਪੱਥਰ ਸਥਾਪਤ ਕਰਨ ਜਾ ਰਿਹਾ ਹੈ ਰਾਜਪਾਲ ਗੁਲਾਬ ਚੰਦ ਕਟਾਰੀਆ ਨੇ ਕਿਹਾ, 'ਸੀਐਮ ਦੀ ਯੋਗਸ਼ਾਲਾ' ਵਿਲੱਖਣ ਪਹਿਲਕਦਮੀ ਹੈ ਜਿਸ ਤਹਿਤ ਸਾਰੇ ਜ਼ਿਲ੍ਹਿਆਂ ਦੇ ਵੱਖ-ਵੱਖ ਸ਼ਹਿਰਾਂ ਵਿੱਚ ਰੋਜ਼ਾਨਾ 5000 ਸੁਪਰਵਾਈਜ਼ਰਾਂ ਦੀ ਨਿਗਰਾਨੀ ਹੇਠ ਕਲਾਸਾਂ ਲਾਈਆਂ ਜਾਂਦੀਆਂ ਹਨ ਅਤੇ ਇਨ੍ਹਾਂ ਯੋਗਸ਼ਾਲਾਵਾਂ ਵਿੱਚ ਲਗਭਗ 1.5 ਲੱਖ ਵਿਅਕਤੀ ਸ਼ਾਮਲ ਹੁੰਦੇ ਹਨ ਨਸ਼ੀਲੇ ਪਦਾਰਥਾਂ ਦੀ ਦੁਰਵਰਤੋਂ ਦੇ ਮੁੱਦੇ ਨੂੰ ਸੰਬੋਧਿਤ ਕਰਦੇ ਹੋਏ ਰਾਜਪਾਲ ਨੇ ਕਿਹਾ, ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਸੂਬੇ ਭਰ ਵਿੱਚ ਨਸ਼ੀਲੇ ਪਦਾਰਥਾਂ ਦੀ ਦੁਰਵਰਤੋਂ ਅਤੇ ਤਸਕਰੀ ਨਾਲ ਨਜਿੱਠਣ ਲਈ ਵਿਆਪਕ ਤੇ ਦ੍ਰਿੜ ਯਤਨ ਵਜੋਂ 'ਯੁੱਧ ਨਸ਼ਿਆ ਵਿਰੁੱਧ' ਮੁਹਿੰਮ ਸ਼ੁਰੂ ਕੀਤੀ ਹੈ ਉਨ੍ਹਾਂ ਅੱਗੇ ਕਿਹਾ ਕਿ ਇਸ ਮੁਹਿੰਮ ਤਹਿਤ ਪਹੁੰਚਯੋਗ ਅਤੇ ਪ੍ਰਭਾਵੀ ਨਸ਼ਾ ਛੁਡਾਊ ਸੇਵਾਵਾਂ ਪ੍ਰਦਾਨ ਕਰਨ ਦੇ ਉਦੇਸ਼ ਨਾਲ ਪੰਜਾਬ ਭਰ ਵਿੱਚ ਕੁੱਲ 548 ਓਟ ਕਲੀਨਿਕ ਕਾਰਜਸ਼ੀਲ ਹਨ, ਜਿਨ੍ਹਾਂ ਵਿੱਚ ਇਲਾਜ ਮੁਹੱਈਆ ਕਰਵਾਇਆ ਜਾ ਰਿਹਾ ਹੈ ਇਸ ਤੋਂ ਇਲਾਵਾ ਇਲਾਜ ਤੇ ਮੁੜ ਵਸੇਬੇ ਲਈ 36 ਸਰਕਾਰੀ ਅਤੇ 177 ਪ੍ਰਾਈਵੇਟ ਨਸ਼ਾ ਛੁਡਾਊ ਕੇਂਦਰਾਂ ਦੇ ਨਾਲ-ਨਾਲ 19 ਸਰਕਾਰੀ ਅਤੇ 74 ਪ੍ਰਾਈਵੇਟ ਮੁੜ ਵਸੇਬਾ ਕੇਂਦਰ ਕਾਰਜਸ਼ੀਲ ਹਨ ਕੈਦੀਆਂ ਦੀ ਦੇਖਭਾਲ ਨੂੰ ਯਕੀਨੀ ਬਣਾਉਣ ਲਈ 19 ਜੇਲ੍ਹਾਂ ਵਿੱਚ ਵੀ ਨਸ਼ਾ ਛੁਡਾਊ ਸੇਵਾਵਾਂ ਦਿੱਤੀਆਂ ਜਾ ਰਹੀਆਂ ਹਨ

ਉਨ੍ਹਾਂ ਅੱਗੇ ਕਿਹਾ ਕਿ ਇਸ ਅਹਿਮ ਪਹਿਲਕਦਮੀ ਦੇ ਸ਼ੁਰੂ ਹੋਣ ਤੋਂ ਲੈ ਕੇ ਹੁਣ ਤੱਕ 10.63 ਲੱਖ ਤੋਂ ਵੱਧ ਮਰੀਜ਼ਾਂ ਨੂੰ ਰਜਿਸਟਰ ਕੀਤਾ ਗਿਆ ਅਤੇ ਨਸ਼ਾ ਛੁਡਾਊ ਤੇ ਮੁੜ ਵਸੇਬਾ ਕੇਂਦਰਾਂ ਰਾਹੀਂ ਇਲਾਜ ਪ੍ਰਦਾਨ ਕੀਤਾ ਗਿਆ ਹੈ ਕੈਂਸਰ ਦੇ ਮਰੀਜ਼ਾਂ ਨੂੰ ਦਿੱਤੀ ਜਾਣ ਵਾਲੀ ਸਹਾਇਤਾ ਬਾਰੇ ਜਾਣਕਾਰੀ ਦਿੰਦਿਆਂ ਰਾਜਪਾਲ ਨੇ ਦੱਸਿਆ ਕਿ ਪੰਜਾਬ, ਦੇਸ਼ ਦਾ ਪਹਿਲਾ ਅਜਿਹਾ ਸੂਬਾ ਹੈ ਜਿਸ ਵਿੱਚ ਮੁੱਖ ਮੰਤਰੀ ਪੰਜਾਬ ਕੈਂਸਰ ਰਾਹਤ ਕੋਸ਼ ਸਕੀਮ ਤਹਿਤ ਨਕਦ ਰਹਿਤ ਕੈਂਸਰ ਦਾ ਇਲਾਜ ਪ੍ਰਦਾਨ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਹੁਣ ਤੱਕ 957 ਕਰੋੜ ਰੁਪਏ ਦੀ ਰਾਸ਼ੀ ਨਾਲ 74,000 ਤੋਂ ਵੱਧ ਕੈਂਸਰ ਮਰੀਜ਼ਾਂ ਨੂੰ ਸਹਾਇਤਾ ਪ੍ਰਦਾਨ ਕੀਤੀ ਜਾ ਚੁੱਕੀ ਹੈ ਆਫ਼ਤ ਪ੍ਰਬੰਧਨ ਬਾਰੇ ਉਨ੍ਹਾਂ ਦੱਸਿਆ ਕਿ ਹਾਲ ਹੀ ਵਿੱਚ ਆਏ ਹੜ੍ਹਾਂ ਦੌਰਾਨ ਪ੍ਰਭਾਵਿਤ ਖੇਤਰਾਂ ਵਿੱਚ ਵਿਆਪਕ ਮੈਡੀਕਲ ਕੈਂਪ ਅਤੇ ਵਿਸ਼ੇਸ਼ ਜਨਤਕ ਸਿਹਤ ਮੁਹਿੰਮਾਂ ਚਲਾਈਆਂ ਗਈਆਂ ਸਨ, ਜਿਨ੍ਹਾਂ ਵਿੱਚ ਫੌਗਿੰਗ, ਆਸ਼ਾ ਵਰਕਰਾਂ ਦੁਆਰਾ ਹਰੇਕ ਘਰ ਤੱਕ ਪਹੁੰਚ ਅਤੇ ਦਵਾਈ ਕਿੱਟਾਂ ਵੰਡਣਾ ਸ਼ਾਮਲ ਸੀ ਇਸ ਤੋਂ ਇਲਾਵਾ 2300 ਤੋਂ ਵੱਧ ਪਿੰਡਾਂ ਵਿੱਚ ਸਿਹਤ ਕੈਂਪਾਂ ਰਾਹੀਂ 8 ਲੱਖ ਤੋਂ ਵੱਧ ਮਰੀਜ਼ਾਂ ਦੀ ਜਾਂਚ ਕੀਤੀ ਗਈ ਤਾਂ ਜੋ ਗੰਭੀਰ ਸੰਕਟ ਸਥਿਤੀ ਦੌਰਾਨ ਸਮੇਂ ਸਿਰ ਸਿਹਤ ਸੰਭਾਲ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਦੇ ਨਾਲ-ਨਾਲ ਬਿਮਾਰੀਆਂ ਦੀ ਰੋਕਥਾਮ ਨੂੰ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾ ਸਕੇ ਸਿੱਖਿਆ ਸੁਧਾਰਾਂ ਨੂੰ ਉਜਾਗਰ ਕਰਦਿਆਂ ਰਾਜਪਾਲ ਗੁਲਾਬ ਚੰਦ ਕਟਾਰੀਆ ਨੇ ਦੱਸਿਆ ਕਿ ਪੰਜਾਬ ਸਿੱਖਿਆ ਕ੍ਰਾਂਤੀ ਤਹਿਤ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਅਪ੍ਰੈਲ, 2022 ਤੋਂ ਹੁਣ ਤੱਕ ਕੁੱਲ 13,765 ਅਧਿਆਪਕਾਂ ਦੀ ਭਰਤੀ ਕੀਤੀ ਹੈ ਉਨ੍ਹਾਂ ਅੱਗੇ ਕਿਹਾ ਕਿ ਪੰਜ ਦਿਨਾਂ ਲੀਡਰਸ਼ਿਪ ਵਿਕਾਸ ਪ੍ਰੋਗਰਾਮ ਤਹਿਤ 234 ਪ੍ਰਿੰਸੀਪਲਾਂ ਅਤੇ ਸਿੱਖਿਆ ਅਧਿਕਾਰੀਆਂ ਦੇ ਸੱਤ ਬੈਚਾਂ ਨੂੰ ਸਿੰਗਾਪੁਰ ਭੇਜਿਆ ਗਿਆ, 199 ਹੈੱਡਮਾਸਟਰਾਂ ਦੇ ਚਾਰ ਬੈਚਾਂ ਨੂੰ ਆਈਆਈਐਮ ਅਹਿਮਦਾਬਾਦ ਅਤੇ 144 ਪ੍ਰਾਇਮਰੀ ਕੇਡਰ ਅਧਿਆਪਕਾਂ ਦੇ ਦੋ ਬੈਚਾਂ ਨੂੰ ਤੁਰਕੂ, ਫਿਨਲੈਂਡ ਵਿਖੇ ਭੇਜਿਆ ਗਿਆ ਉਨ੍ਹਾਂ ਅੱਗੇ ਕਿਹਾ ਕਿ ਨੈਸ਼ਨਲ ਅਚੀਵਮੈਂਟ ਸਰਵੇ-2024 ਵਿੱਚ ਪੰਜਾਬ ਮੋਹਰੀ ਸੂਬੇ ਵਜੋਂ ਉਭਰਿਆ ਹੈ ਅਤੇ ਸਕੂਲਾਂ ਵਿੱਚ ਸੁਰੱਖਿਆ ਅਤੇ ਸਫ਼ਾਈ ਲਈ ਲਗਭਗ 160 ਕਰੋੜ ਰੁਪਏ ਦੀ ਵਿਵਸਥਾ ਕੀਤੀ ਗਈ ਹੈ ਇਸ ਦੇ ਨਾਲ ਹੀ ਕੁੱਲ 118 ਸਰਕਾਰੀ ਸਕੂਲਾਂ ਨੂੰ ਅਤਿ-ਆਧੁਨਿਕ ਸਕੂਲ ਆਫ਼ ਐਮੀਨੈਂਸ ਵਜੋਂ ਅਪਗ੍ਰੇਡ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਸਿੰਚਾਈ ਤੇ ਖੇਤੀਬਾੜੀ ਬਾਰੇ ਦੱਸਦਿਆਂ ਰਾਜਪਾਲ ਨੇ ਕਿਹਾ ਕਿ ਸਾਰੇ ਕਿਸਾਨਾਂ ਤੱਕ ਨਹਿਰੀ ਪਾਣੀ ਦੀ ਪਹੁੰਚ ਯਕੀਨੀ ਬਣਾਉਣ ਲਈ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਲਗਭਗ 787 ਕਰੋੜ ਰੁਪਏ ਦੇ ਨਿਵੇਸ਼ ਨਾਲ ਕੁੱਲ 3,443 ਕਿਲੋਮੀਟਰ ਨਵੇਂ ਖਾਲਿਆਂ ਅਤੇ ਜ਼ਮੀਨਦੋਜ਼ ਪਾਈਪਲਾਈਨਾਂ ਵਿਛਾਉਣ ਦੀ ਯੋਜਨਾ ਬਣਾਈ ਹੈ ਉਨ੍ਹਾਂ ਅੱਗੇ ਦੱਸਿਆ ਕਿ ਇਸ ਵਿੱਚੋਂ 2,650 ਕਿਲੋਮੀਟਰ ਦਾ ਕੰਮ ਪਹਿਲਾਂ ਹੀ ਮੁਕੰਮਲ ਹੋ ਚੁੱਕਾ ਹੈ ਉਨ੍ਹਾਂ ਅੱਗੇ ਦੱਸਿਆ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ 4,557 ਕਰੋੜ ਰੁਪਏ ਦੀ ਲਾਗਤ ਨਾਲ 2,600 ਕਿਲੋਮੀਟਰ ਨਹਿਰ ਦੀ ਲਾਈਨਿੰਗ ਦਾ ਕਾਰਜ ਮੁਕੰਮਲ ਕਰ ਲਿਆ ਹੈ ਇਸ ਦੇ ਨਤੀਜੇ ਵਜੋਂ ਪਹਿਲੀ ਵਾਰ ਨਹਿਰੀ ਪਾਣੀ ਲਗਭਗ 1,365 ਥਾਵਾਂ 'ਤੇ ਪਹੁੰਚ ਸਕਿਆ ਹੈ, ਜਿਸ ਵਿੱਚੋਂ ਸਾਲ 2025 ਵਿੱਚ 465 ਥਾਵਾਂ 'ਤੇ ਪਾਣੀ ਪਹੁੰਚਿਆ ਹੈ ਲੰਬੇ ਸਮੇਂ ਤੋਂ ਲਟਕਿਆ ਸਰਹਿੰਦ ਫੀਡਰ ਨਹਿਰ ਦੀ ਰੀਲਾਈਨਿੰਗ ਸੰਬੰਧੀ ਪ੍ਰੋਜੈਕਟ ਵੀ ਮੁਕੰਮਲ ਹੋ ਗਿਆ ਹੈ ਰਾਜਪਾਲ ਗੁਲਾਬ ਚੰਦ ਕਟਾਰੀਆ ਨੇ ਅੱਗੇ ਦੱਸਿਆ ਕਿ ਕੰਢੀ ਖੇਤਰ ਦੇ ਅਰਧ ਪਹਾੜੀ ਖੇਤਰਾਂ ਨੂੰ ਪਹਿਲੀ ਵਾਰ ਨਹਿਰੀ ਪਾਣੀ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਲਈ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ 28 ਨਵੀਆਂ ਲਿਫਟ ਸਕੀਮਾਂ ਦੀ ਪਛਾਣ ਕੀਤੀ ਹੈ, ਜਿਨ੍ਹਾਂ ਵਿੱਚੋਂ 15 ਸਕੀਮਾਂ ਪਹਿਲਾਂ ਹੀ ਸ਼ੁਰੂ ਕਰ ਦਿੱਤੀਆਂ ਗਈਆਂ ਹਨ ਕਿਸਾਨਾਂ ਨੂੰ ਦਿੱਤੀ ਜਾਣ ਵਾਲੀ ਸਹਾਇਤਾ 'ਤੇ ਚਾਨਣਾ ਪਾਉਂਦਿਆਂ ਉਨ੍ਹਾਂ ਦੱਸਿਆ ਕਿ ਸਾਲ 2025-26 ਦੌਰਾਨ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਪੰਜਾਬ ਖੇਤੀਬਾੜੀ ਯੂਨੀਵਰਸਿਟੀ, ਲੁਧਿਆਣਾ ਦੁਆਰਾ ਸਿਫ਼ਾਰਸ਼ ਕੀਤੇ ਬੀਟੀ ਕਾਟਨ ਹਾਈਬ੍ਰਿਡ ਬੀਜਾਂ 'ਤੇ 33 ਫ਼ੀਸਦ ਸਬਸਿਡੀ ਪ੍ਰਦਾਨ ਕੀਤੀ ਹੈ ਪੰਜਾਬ ਵਿੱਚ ਸਾਉਣੀ ਸੀਜ਼ਨ ਦੌਰਾਨ ਮੱਕੀ ਹੇਠ ਰਕਬੇ ਨੂੰ ਵਧਾਉਣ ਲਈ ਛੇ ਜ਼ਿਲ੍ਹਿਆਂ ਪਠਾਨਕੋਟ, ਗੁਰਦਾਸਪੁਰ, ਬਠਿੰਡਾ, ਸੰਗਰੂਰ, ਜਲੰਧਰ ਅਤੇ ਕਪੂਰਥਲਾ ਵਿੱਚ ਪਾਇਲਟ ਪ੍ਰੋਜੈਕਟ ਸ਼ੁਰੂ ਕੀਤਾ ਗਿਆ ਹੈ ਅਤੇ ਕਿਸਾਨਾਂ ਨੂੰ ਪ੍ਰਤੀ ਏਕੜ 17,500 ਰੁਪਏ ਦੀ ਵਿੱਤੀ ਸਹਾਇਤਾ ਪ੍ਰਦਾਨ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ਉਨ੍ਹਾਂ ਅੱਗੇ ਦੱਸਿਆ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਇਸ ਸਾਲ ਗੰਨੇ ਦੇ ਭਾਅ ਵਿੱਚ ਪਿਛਲੇ ਸਾਲ ਦੇ ਮੁਕਾਬਲੇ 15 ਰੁਪਏ ਪ੍ਰਤੀ ਕੁਇੰਟਲ ਦਾ ਵਾਧਾ ਕੀਤਾ ਹੈ ਇਸ ਤੋਂ ਇਲਾਵਾ ਸੂਬਾ ਸਰਕਾਰ ਆਗਾਮੀ ਪਿੜਾਈ ਸੀਜ਼ਨ ਲਈ ਗੰਨੇ ਲਈ 416 ਰੁਪਏ ਪ੍ਰਤੀ ਕੁਇੰਟਲ ਦੇ ਰਹੀ ਹੈ ਜੋ ਕਿ ਦੇਸ਼ ਭਰ ਵਿੱਚ ਗੰਨਾ ਕਿਸਾਨਾਂ ਨੂੰ ਦਿੱਤੀ ਜਾ ਰਹੀ ਸਭ ਤੋਂ ਵੱਧ ਕੀਮਤ ਹੈ ਰਾਜਪਾਲ ਗੁਲਾਬ ਚੰਦ ਕਟਾਰੀਆ ਨੇ ਅੱਗੇ ਦੱਸਿਆ ਕਿ ਵਿੱਤੀ ਵਰ੍ਹੇ 2025-26 ਦੌਰਾਨ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਹੜ੍ਹ ਪ੍ਰਭਾਵਿਤ ਕਿਸਾਨਾਂ ਨੂੰ 33.96 ਕਰੋੜ ਰੁਪਏ ਦਾ 84,889.7 ਕੁਇੰਟਲ ਕਣਕ ਦਾ ਬੀਜ ਅਤੇ 65.15 ਲੱਖ ਰੁਪਏ ਦਾ 620.5 ਕੁਇੰਟਲ ਸਰ੍ਹੋਂ ਦਾ ਬੀਜ ਮੁਫ਼ਤ ਵੰਡਿਆ ਅਤੇ ਕਿਸਾਨਾਂ ਨੂੰ ਮੁਫ਼ਤ ਬਿਜਲੀ ਦੀ ਸਹੂਲਤ ਲਈ ਸਾਲ 2025-26 ਲਈ 9,992 ਕਰੋੜ ਰੁਪਏ ਰੱਖੇ ਹਨ ਉਨ੍ਹਾਂ ਅੱਗੇ ਕਿਹਾ ਕਿ ਪੰਜਾਬ ਵਿੱਚ ਬਾਗਬਾਨੀ ਦੇ ਟਿਕਾਊ ਵਿਕਾਸ ਲਈ ਜਾਪਾਨ ਇੰਟਰਨੈਸ਼ਨਲ ਕੋਆਪਰੇਸ਼ਨ ਏਜੰਸੀ ਨਾਲ 1,300 ਕਰੋੜ ਰੁਪਏ ਦਾ ਪ੍ਰੋਜੈਕਟ ਪ੍ਰਗਤੀ ਅਧੀਨ ਹੈ ਜੋ ਕਲੱਸਟਰ ਪੱਧਰ ਦੀ ਇੰਟੀਗ੍ਰੇਟਿਡ ਵੈਲਿਊ ਚੇਨ ਦੀ ਸਥਾਪਨਾ ਨੂੰ ਯਕੀਨੀ ਬਣਾਏਗਾ ਅਤੇ ਬਦਲਦੇ ਮੌਸਮੀ ਹਾਲਾਤਾਂ ਦੇ ਅਨੁਕੂਲ ਬਾਗਬਾਨੀ ਫਸਲਾਂ ਨੂੰ ਪੇਸ਼ ਕਰੇਗਾ ਬੁਨਿਆਦੀ ਢਾਂਚੇ ਦੇ ਵਿਕਾਸ ਨੂੰ ਉਜਾਗਰ ਕਰਦਿਆਂ ਰਾਜਪਾਲ ਨੇ ਕਿਹਾ ਕਿ 12,597 ਕਰੋੜ ਰੁਪਏ ਦੀ ਕੁੱਲ ਲਾਗਤ ਨਾਲ 40,103 ਕਿਲੋਮੀਟਰ ਟੁੱਟੀਆਂ ਜਾਂ ਖਰਾਬ ਲਿੰਕ ਸੜਕਾਂ ਦੀ ਅਪਗ੍ਰੇਡੇਸ਼ਨ ਅਤੇ ਆਧੁਨਿਕੀਕਰਨ ਲਈ ਪੰਜਾਬ ਮੰਡੀ ਬੋਰਡ ਦਾ ਪ੍ਰੋਜੈਕਟ ਚੱਲ ਰਿਹਾ ਹੈ ਉਨ੍ਹਾਂ ਅੱਗੇ ਕਿਹਾ ਕਿ ਵਿੱਤੀ ਸਾਲ 2025-26 ਵਿੱਚ ਪੰਜਾਬ ਰਾਜ ਸਹਿਕਾਰੀ ਖੇਤੀਬਾੜੀ ਵਿਕਾਸ ਬੈਂਕ ਲਿਮਟਿਡ ਨੇ 350.25 ਕਰੋੜ ਰੁਪਏ ਦਾ ਰਿਕਵਰੀ (ਵਸੂਲੀ) ਟੀਚਾ ਰੱਖਿਆ ਹੈ ਅਤੇ 12 ਦਸੰਬਰ, 2025 ਤੱਕ ਪਹਿਲਾਂ ਹੀ 220.54 ਕਰੋੜ ਰੁਪਏ ਦੀ ਰਿਕਵਰੀ ਵੀ ਕਰ ਲਈ ਹੈ ਰਾਜਪਾਲ ਗੁਲਾਬ ਚੰਦ ਕਟਾਰੀਆ ਨੇ ਕਿਹਾ ਕਿ 2025-26 ਵਿੱਚ ਰੋਜ਼ਗਾਰ ਉਤਪਤੀ, ਹੁਨਰ ਵਿਕਾਸ ਅਤੇ ਸਿਖਲਾਈ ਵਿਭਾਗ ਨੇ 959 ਪਲੇਸਮੈਂਟ ਕੈਂਪਾਂ ਅਤੇ ਨੌਕਰੀ ਮੇਲਿਆਂ ਰਾਹੀਂ 48,912 ਉਮੀਦਵਾਰਾਂ ਨੂੰ ਨੌਕਰੀ ਦੀ ਸਹੂਲਤ ਪ੍ਰਦਾਨ ਕੀਤੀ ਹੈ ਖੇਡਾਂ ਦੇ ਵਿਕਾਸ ਬਾਰੇ ਬੋਲਦਿਆਂ ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਵਿੱਤੀ ਸਾਲ 2025-26 ਵਿੱਚ ਖੇਡਾਂ ਲਈ 362.24 ਕਰੋੜ ਦਾ ਬਜਟ ਰੱਖਿਆ ਹੈ ਅਤੇ ਖੇਡ ਵਿਭਾਗ ਖੇਡ ਉਪਕਰਣਾਂ ਦੀ ਖਰੀਦ ਲਈ ਸਿੱਧੇ ਲਾਭ ਟ੍ਰਾਂਸਫਰ ਰਾਹੀਂ 10,406 ਖਿਡਾਰੀਆਂ ਨੂੰ 12.15 ਕਰੋੜ ਰੁਪਏ, ਵਿਸ਼ਵ ਕੱਪ 2025 ਜਿੱਤਣ ਵਾਲੀਆਂ ਮਹਿਲਾ ਕ੍ਰਿਕਟਰਾਂ ਅਤੇ ਉਨ੍ਹਾਂ ਦੇ ਕੋਚਾਂ ਨੂੰ 4.91 ਕਰੋੜ ਰੁਪਏ ਅਤੇ ਅਪ੍ਰੈਲ 2023 ਤੋਂ ਮਾਰਚ 2025 ਦਰਮਿਆਨ ਹੋਈਆਂ ਰਾਸ਼ਟਰੀ ਚੈਂਪੀਅਨਸ਼ਿਪਾਂ, ਅੰਤਰ-ਯੂਨੀਵਰਸਿਟੀ ਟੂਰਨਾਮੈਂਟਾਂ ਅਤੇ ਜੂਨੀਅਰ ਤੇ ਸੀਨੀਅਰ ਚੈਂਪੀਅਨਸ਼ਿਪਾਂ ਵਿੱਚ 1060 ਖਿਡਾਰੀਆਂ ਦੀ ਪ੍ਰਾਪਤੀਆਂ ਨੂੰ ਮਾਨਤਾ ਦਿੰਦਿਆਂ 23.1 ਕਰੋੜ ਰੁਪਏ ਦੀ ਰਾਸ਼ੀ ਵੰਡ ਰਿਹਾ ਹੈ ਉਨ੍ਹਾਂ ਅੱਗੇ ਕਿਹਾ ਕਿ ਮਹਾਰਾਜਾ ਭੁਪਿੰਦਰ ਸਿੰਘ ਪੰਜਾਬ ਸਪੋਰਟਸ ਯੂਨੀਵਰਸਿਟੀ ਪਟਿਆਲਾ ਨੂੰ ਸਾਲ 2025-26 ਲਈ 15 ਕਰੋੜ ਰੁਪਏ ਦੀ ਰਾਸ਼ੀ ਅਲਾਟ ਕੀਤੀ ਗਈ ਹੈ ਅਤੇ ਪੰਜਾਬ ਭਰ ਵਿੱਚ 3,100 ਖੇਡ ਮੈਦਾਨਾਂ ਦੇ ਵਿਕਾਸ ਲਈ 190 ਕਰੋੜ ਰੁਪਏ ਅਲਾਟ ਕੀਤੇ ਗਏ ਹਨ ਨਿਵੇਸ਼ ਅਤੇ ਉਦਯੋਗਿਕ ਵਿਕਾਸ ਨੂੰ ਉਜਾਗਰ ਕਰਦਿਆਂ ਰਾਜਪਾਲ ਗੁਲਾਬ ਚੰਦ ਕਟਾਰੀਆ ਨੇ ਕਿਹਾ ਕਿ ਮਾਰਚ 2022 ਤੋਂ ਪੰਜਾਬ ਨੂੰ 8,261 ਨਿਵੇਸ਼ ਪ੍ਰਸਤਾਵ ਪ੍ਰਾਪਤ ਹੋਏ ਹਨ ਜਿਨ੍ਹਾਂ ਵਿੱਚ ਲਗਭਗ 1,50,817 ਕਰੋੜ ਦਾ ਪ੍ਰਸਤਾਵਿਤ ਨਿਵੇਸ਼ ਅਤੇ ਤਕਰੀਬਨ 5,31,619 ਵਿਅਕਤੀਆਂ ਲਈ ਰੋਜ਼ਗਾਰ ਦੀ ਸੰਭਾਵਨਾ ਹੈ ਉਨ੍ਹਾਂ ਅੱਗੇ ਕਿਹਾ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਸੂਬੇ ਵਿੱਚ ਨਿਵੇਸ਼ ਨੂੰ ਆਕਰਸ਼ਿਤ ਕਰਨ ਲਈ ਜਾਪਾਨ, ਦੱਖਣੀ ਕੋਰੀਆ ਅਤੇ ਜਰਮਨੀ ਦੇ ਵਿਦੇਸ਼ੀ ਕਾਰੋਬਾਰਾਂ ਦੇ ਨਾਲ-ਨਾਲ ਦੇਸ਼ ਦੇ ਵੱਖ-ਵੱਖ ਰਾਜਾਂ ਦੇ ਕਾਰੋਬਾਰਾਂ ਨਾਲ ਸਰਗਰਮੀ ਨਾਲ ਤਾਲਮੇਲ ਕਰ ਰਹੀ ਹੈ ਅਤੇ 'ਉਦਯੋਗ ਕ੍ਰਾਂਤੀ ਪਹਿਲਕਦਮੀ' ਦੇ ਹਿੱਸੇ ਵਜੋਂ ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ 2025 ਵਿੱਚ 24 ਸੈਕਟਰਲ ਕਮੇਟੀਆਂ ਦਾ ਗਠਨ ਵੀ ਕੀਤਾ ਹੈ ਰਾਜਪਾਲ ਗੁਲਾਬ ਚੰਦ ਕਟਾਰੀਆ ਨੇ ਇਹ ਵੀ ਕਿਹਾ ਕਿ ਜਲ ਸਪਲਾਈ ਅਤੇ ਸੈਨੀਟੇਸ਼ਨ ਵਿਭਾਗ ਨੇ ਹਾਲ ਹੀ ਵਿੱਚ 606 ਪਿੰਡਾਂ ਨੂੰ ਕਵਰ ਕਰਦੇ 15 ਵੱਡੇ ਸਤਹੀ ਜਲ ਪ੍ਰੋਜੈਕਟਾਂ ਵਿੱਚੋਂ ਸੱਤ ਨੂੰ ਚਾਲੂ ਕੀਤਾ ਹੈ ਜਿਨ੍ਹਾਂ ਦੀ ਲਾਗਤ 519.88 ਕਰੋੜ ਹੈ ਜਿਸ ਨਾਲ 7.37 ਲੱਖ ਆਬਾਦੀ ਨੂੰ ਲਾਭ ਹੋਵੇਗਾ ਅਤੇ ਸਾਰੇ 15 ਪ੍ਰੋਜੈਕਟ ਪੂਰੇ ਹੋਣ 'ਤੇ ਲਗਭਗ 25 ਲੱਖ ਆਬਾਦੀ ਨੂੰ ਲਾਭ ਪਹੁੰਚੇਗਾ

ਬਜਟ ਇਜਲਾਸ ਦਾ ਪਹਿਲਾ

ਅਧਿਆਪਕਾਂ ਦੀ ਭਰਤੀ ਕੀਤੀ ਹੈ ਅਤੇ 223 ਪ੍ਰਿੰਸੀਪਲਾਂ ਨੂੰ ਕੌਮਾਂਤਰੀ ਪੱਧਰ ਦੀ ਸਿਖਲਾਈ ਲਈ ਸਿੰਗਾਪੁਰ ਭੇਜਿਆ ਹੈ ਸਿਹਤ ਖੇਤਰ ਵਿੱਚ 'ਆਮ ਆਦਮੀ ਕਲੀਨਿਕ' ਅਤੇ 'ਮੁੱਖ ਮੰਤਰੀ ਸਿਹਤ ਬੀਮਾ ਯੋਜਨਾ' ਦੀ ਸਫ਼ਲਤਾ ਦਾ ਜ਼ਿਕਰ ਕਰਦਿਆਂ ਉਨ੍ਹਾਂ ਦੱਸਿਆ ਕਿ 'ਯੁੱਧ ਨਸ਼ਿਆਂ ਵਿਰੁੱਧ' ਮੁਹਿੰਮ ਤਹਿਤ ਹੁਣ ਤੱਕ 10.63 ਲੱਖ ਮਰੀਜ਼ਾਂ ਦਾ ਇਲਾਜ ਅਤੇ ਪੁਨਰਵਾਸ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿਸਾਨੀ, ਉਦਯੋਗ ਅਤੇ ਪੇਂਡੂ ਵਿਕਾਸ ਲਈ ਵੱਡੇ ਅੰਕੜੇ ਰਾਜਪਾਲ ਨੇ ਖੇਤੀਬਾੜੀ ਖੇਤਰ ਵਿੱਚ ਨਹਿਰੀ ਪਾਣੀ ਦੇ ਸੁਧਾਰ ਲਈ 787 ਕਰੋੜ ਰੁਪਏ ਅਤੇ ਗੰਨੇ ਦੇ ਭਾਅ ਵਿੱਚ 15 ਰੁਪਏ ਦੇ ਵਾਧੇ ਦਾ ਐਲਾਨ ਕੀਤਾ ਉਦਯੋਗਿਕ ਮੋਰਚੇ 'ਤੇ ਜਪਾਨ ਯਾਤਰਾ ਦੌਰਾਨ ਹੋਏ 900 ਕਰੋੜ ਦੇ ਨਿਵੇਸ਼ ਸਮਝੌਤਿਆਂ ਅਤੇ ਟਰਾਂਸਪੋਰਟ ਵਿਭਾਗ ਦੇ ਮਾਲੀਏ ਵਿੱਚ 16.63% ਦੇ ਵਾਧੇ ਨੂੰ ਸਰਕਾਰ ਦੀ ਵੱਡੀ ਪ੍ਰਾਪਤੀ ਦੱਸਿਆ ਪੇਂਡੂ ਵਿਕਾਸ ਲਈ ਮਨਰੇਗਾ ਤਹਿਤ 8.52 ਲੱਖ ਘਰਾਂ ਨੂੰ ਰੁਜ਼ਗਾਰ ਦੇਣ ਅਤੇ 3200 ਮਾਡਲ ਖੇਡ ਮੈਦਾਨ ਬਣਾਉਣ ਦੀ ਯੋਜਨਾ ਵੀ ਸਾਂਝੀ ਕੀਤੀ ਗਈ ਭਾਸ਼ਨ ਦੇ ਅਖੀਰ ਵਿੱਚ ਰਾਜਪਾਲ ਨੇ ਸਾਰੀਆਂ ਪਾਰਟੀਆਂ ਨੂੰ 'ਰੰਗਲਾ ਪੰਜਾਬ' ਬਣਾਉਣ ਲਈ ਮਿਲ ਕੇ ਕੰਮ ਕਰਨ ਦਾ ਸੱਦਾ ਦਿੱਤਾ ਦੱਸ ਦਈਏ ਕਿ ਬਜਟ ਸੈਸ਼ਨ 16 ਮਾਰਚ ਤੱਕ ਚੱਲੇਗਾ ਅਤੇ ਵਿੱਤ ਮੰਤਰੀ ਹਰਪਾਲ ਸਿੰਘ ਚੀਮਾ 8 ਮਾਰਚ ਨੂੰ ਕੌਮਾਂਤਰੀ ਮਹਿਲਾ ਦਿਵਸ ਦੇ ਮੌਕੇ 'ਤੇ ਸਾਲ 2026-27 ਦਾ ਬਜਟ ਪੇਸ਼ ਕਰਨਗੇ

ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਆਮ ਆਦਮੀ ਪਾਰਟੀ ਦੇ ਆਗੂਆਂ ਨੇ ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਦੇ ਬਾਹਰ ਕਾਂਗਰਸ ਖਿਲਾਫ ਰੋਸ ਪ੍ਰਦਰਸ਼ਨ ਕੀਤਾ ਇਸ ਦੌਰਾਨ ਪੰਜਾਬ ਦੇ ਕੈਬਨਿਟ ਮੰਤਰੀ ਹਰਭਜਨ ਸਿੰਘ ਈਟੀਓ ਅਤੇ ਆਮ ਆਦਮੀ ਪਾਰਟੀ ਪੰਜਾਬ ਦੇ ਯੂਥ ਵਿੰਗ ਦੇ ਪ੍ਰਧਾਨ ਪਰਮਿੰਦਰ ਸਿੰਘ ਗੋਲਡੀ ਸਣੇ ਵੱਡੀ ਗਿਣਤੀ ਵਿੱਚ 'ਆਪ' ਵਰਕਰਾਂ ਵੱਲੋਂ ਬੈਂਡ ਬਾਜੇ ਵਾਲੇ ਨਾਲ ਲੈ ਕੇ ਕਾਂਗਰਸ ਵਿਰੁੱਧ ਰੋਸ ਪ੍ਰਦਰਸ਼ਨ ਕੀਤਾ

ਸਿਆਸੀ ਤੋਹਫ਼ਾ : ਪੰਜਾਬ 'ਚ ਬਿਜਲੀ

ਬਿਜਲੀ 70 ਪੈਸੇ ਪ੍ਰਤੀ ਯੂਨਿਟ ਸਸਤੀ ਕੀਤੀ ਹੈ ਪੰਜਾਬ ਸਰਕਾਰ ਵੱਲੋਂ ਘਰੇਲੂ ਖਪਤਕਾਰਾਂ ਨੂੰ ਪ੍ਰਤੀ ਮਹੀਨਾ 300 ਯੂਨਿਟ ਬਿਜਲੀ ਮੁਫ਼ਤ ਦਿੱਤੀ ਜਾ ਰਹੀ ਹੈ ਜਿਸ ਕਰਕੇ ਨਵੇਂ ਟੈਰਿਫ਼ ਦਾ ਆਮ ਲੋਕਾਂ 'ਤੇ ਘੱਟ ਅਸਰ ਪਵੇਗਾ ਜਦੋਂ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਖ਼ਜ਼ਾਨੇ ਨੂੰ ਜ਼ਰੂਰ ਰਾਹਤ ਮਿਲੇਗੀ ਕਿਉਂਕਿ ਰੇਟ 'ਚ ਕਟੌਤੀ ਹੋਣ ਨਾਲ ਸਬਸਿਡੀ ਦਾ ਭਾਰ ਘਟੇਗਾ .ਗ਼ੈਰ ਰਿਹਾਇਸ਼ੀ ਸਪਲਾਈ ਜਿਨ੍ਹਾਂ 'ਚ ਦੁਕਾਨਦਾਰ ਆਦਿ ਆਉਂਦੇ ਹਨ, ਲਈ ਬਿਜਲੀ ਲੋਡ ਦੇ ਹਿਸਾਬ ਨਾਲ ਪ੍ਰਤੀ ਯੂਨਿਟ 50 ਪੈਸੇ ਤੋਂ 79 ਪੈਸੇ ਘਟਾਈ ਗਈ ਹੈ ਸਮਾਲ ਪਾਵਰ ਸਪਲਾਈ ਦੀ ਬਿਜਲੀ 'ਚ ਪ੍ਰਤੀ ਯੂਨਿਟ 12 ਪੈਸੇ, ਮੀਡੀਅਮ ਸਪਲਾਈ 'ਚ ਪ੍ਰਤੀ ਯੂਨਿਟ 42 ਪੈਸੇ ਅਤੇ ਲਾਰਜ ਸਪਲਾਈ 'ਚ ਬਿਜਲੀ ਪ੍ਰਤੀ ਯੂਨਿਟ 70 ਤੋਂ 74 ਪੈਸੇ ਪ੍ਰਤੀ ਯੂਨਿਟ ਤੱਕ ਕਟੌਤੀ ਕੀਤੀ ਗਈ ਹੈ ਖੇਤੀ ਟਿਊਬਵੈੱਲਾਂ ਦੀ ਬਿਜਲੀ 'ਚ ਪ੍ਰਤੀ ਯੂਨਿਟ 1.32 ਰੁਪਏ ਦੀ ਕਮੀ ਕੀਤੀ ਗਈ ਹੈ ਨਵੇਂ ਆਰਡਰਾਂ ਅਨੁਸਾਰ ਪਾਵਰਕੌਮ 2024-25 ਅਤੇ 2026-26 ਦੀਆਂ ਪ੍ਰੋਜੈਕਸ਼ਨਾਂ ਮੁਤਾਬਿਕ 7851.91 ਕਰੋੜ ਦੇ ਮੁਨਾਫ਼ੇ ਵਿੱਚ ਹੈ ਜਿਸ ਨਾਲ 2026-27 'ਚ ਪਾਵਰਕੌਮ ਨੂੰ 52,791.41 ਕਰੋੜ ਦੀ ਆਮਦਨ ਦੀ ਲੋੜੀਂਦੀ ਹੈ ਪਾਵਰਕੌਮ 7851.91 ਕਰੋੜ ਦੇ ਮੁਨਾਫ਼ੇ 'ਚ ਹੋਣ ਕਰਕੇ ਇਹ ਆਮਦਨੀ ਹੁਣ 44939.50 ਕਰੋੜ ਦੀ ਹੀ ਚਾਹੀਦੀ ਹੈ ਜਿਸ ਦੇ ਮੱਦੇਨਜ਼ਰ ਟੈਰਿਫ਼ ਘਟਾਇਆ ਗਿਆ ਹੈ

ਅੰਮ੍ਰਿਤਸਰ ਵਿੱਚ ਸਰਹੱਦ

ਸਿੰਘ ਉਰਫ਼ ਗਿਆਨੀ (18), ਓਂਕਾਰ ਸਿੰਘ ਉਰਫ਼ ਵੰਸ਼ (21) ਅਤੇ ਆਕਾਸ਼ਦੀਪ ਸਿੰਘ (24), ਤਿੰਨੋਂ ਵਾਸੀ ਪਿੰਡ ਮਰੀ ਮੇਘਾ, ਤਰਨਤਾਰਨ ਅਤੇ 16 ਸਾਲਾ ਨਾਬਾਲਗ ਵਜੋਂ ਹੋਈ ਹੈ ਬਰਾਮਦ ਕੀਤੇ ਗਏ ਹਥਿਆਰਾਂ ਵਿੱਚ ਇੱਕ .30 ਬੋਰ, ਇੱਕ 9 ਐਮਐਮ ਗਲੌਕ, ਇੱਕ .30 ਬੋਰ ਪੀਐਕਸ5, ਇੱਕ 9 ਐਮਐਮ ਟੌਰਸ ਅਤੇ ਇੱਕ 9 ਐਮਐਮ ਗ੍ਰੇਟਾ (ਪਾਕਿਸਤਾਨ ਵਿੱਚ ਬਣਿਆ) ਅਤੇ 34 ਜ਼ਿੰਦਾ ਕਾਰਤੂਸ ਸ਼ਾਮਲ ਹਨ ਡੀਜੀਪੀ ਗੌਰਵ ਯਾਦਵ ਨੇ ਕਿਹਾ ਕਿ ਮੁੱਢਲੀ ਜਾਂਚ ਤੋਂ ਪਤਾ ਲੱਗਾ ਹੈ ਕਿ ਗ੍ਰਿਫ਼ਤਾਰ ਕੀਤੇ ਗਏ ਮੁਲਜ਼ਮ ਸੋਸ਼ਲ ਮੀਡੀਆ ਰਾਹੀਂ ਪਾਕਿਸਤਾਨ ਅਧਾਰਤ ਤਸਕਰਾਂ ਦੇ ਸੰਪਰਕ ਵਿੱਚ ਸਨ ਅਤੇ ਡਰੋਨ ਰਾਹੀਂ ਸਰਹੱਦ ਪਾਰੋਂ ਹਥਿਆਰਾਂ ਦੀ ਖੇਪ ਪ੍ਰਾਪਤ ਕਰਦੇ ਸਨ ਉਨ੍ਹਾਂ ਅੱਗੇ ਦੱਸਿਆ ਕਿ ਦੋਸ਼ੀ ਵਿਅਕਤੀ ਆਪਣੇ ਹੈਂਡਲਰਾਂ ਦੇ ਨਿਰਦੇਸ਼ਾਂ 'ਤੇ ਹਥਿਆਰਾਂ ਦੀ ਖੇਪ ਪ੍ਰਾਪਤ ਕਰਕੇ ਵੱਖ-ਵੱਖ ਖੇਤਰਾਂ 'ਚ ਉਨ੍ਹਾਂ ਦੀ ਸਪਲਾਈ ਕਰਦੇ ਸਨ ਡੀਜੀਪੀ ਨੇ ਕਿਹਾ ਕਿ ਸਮੁੱਚੇ ਨੈੱਟਵਰਕ ਦਾ ਪਰਦਾਫਾਸ਼ ਕਰਨ ਵਾਸਤੇ ਇਸ ਮਾਮਲੇ 'ਚ ਅਗਲੇ-ਪਿਛਲੇ ਦਾ ਪਤਾ ਲਗਾਉਣ ਲਈ ਹੋਰ ਜਾਂਚ ਜਾਰੀ ਹੈ ਕਮਿਸ਼ਨਰ ਆਫ਼ ਪੁਲਿਸ (ਸੀਪੀ) ਅੰਮ੍ਰਿਤਸਰ ਗੁਰਪ੍ਰੀਤ ਸਿੰਘ ਭੁੱਲਰ ਨੇ ਕਾਰਵਾਈ ਸੰਬੰਧੀ ਵੇਰਵੇ ਸਾਂਝੇ ਕਰਦਿਆਂ ਕਿਹਾ ਕਿ ਗਸ਼ਤ ਅਤੇ ਸ਼ੱਕੀ ਵਿਅਕਤੀਆਂ ਦੀ ਚੈਕਿੰਗ ਦੌਰਾਨ ਤੇਜ਼ੀ ਨਾਲ ਕਾਰਵਾਈ ਕਰਦਿਆਂ ਪੁਲਿਸ ਟੀਮਾਂ ਨੇ ਰੋਹਿਤ ਕੁਮਾਰ ਨੂੰ ਇੱਕ ਨਾਬਾਲਗ ਸਮੇਤ ਕਾਬੂ ਕਰਕੇ ਉਨ੍ਹਾਂ ਦੇ ਕਬਜ਼ੇ ਵਿੱਚੋਂ ਇੱਕ .30 ਬੋਰ ਪਿਸਤੌਲ ਅਤੇ ਇੱਕ ਤੇਜ਼ਧਾਰ ਹਥਿਆਰ ਬਰਾਮਦ ਕੀਤਾ ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਪੁੱਛਗਿੱਛ ਦੌਰਾਨ ਗ੍ਰਿਫ਼ਤਾਰ ਕੀਤੇ ਗਏ ਮੁਲਜ਼ਮਾਂ ਨੇ ਖੁਲਾਸਾ ਕੀਤਾ ਕਿ ਇਹ ਗੈਰ-ਕਾਨੂੰਨੀ ਹਥਿਆਰ ਉਨ੍ਹਾਂ ਨੂੰ ਕਰਨਬੀਰ ਉਰਫ਼ ਅਜੈ ਨੇ ਸਪਲਾਈ ਕੀਤਾ ਸੀ ਉਨ੍ਹਾਂ ਅੱਗੇ ਦੱਸਿਆ ਕਿ ਇਸ ਜਾਣਕਾਰੀ 'ਤੇ ਕਾਰਵਾਈ ਕਰਦਿਆਂ ਪੁਲਿਸ ਟੀਮਾਂ ਨੇ ਉਕਤ ਮੁਲਜ਼ਮ ਨੂੰ ਗ੍ਰਿਫ਼ਤਾਰ ਕਰ ਲਿਆ ਸੀਪੀ ਨੇ ਕਿਹਾ ਕਿ ਕਰਨਬੀਰ ਉਰਫ਼ ਅਜੈ ਤੋਂ ਹੋਰ ਜਾਂਚ ਅਤੇ ਪੁੱਛਗਿੱਛ ਕਰਕੇ ਹਥਿਆਰ ਸਪਲਾਇਰਾਂ ਨੂੰ ਗ੍ਰਿਫ਼ਤਾਰ ਕੀਤਾ ਗਿਆ, ਜਿਨ੍ਹਾਂ ਦੀ ਪਛਾਣ ਓਂਕਾਰ ਸਿੰਘ ਉਰਫ਼ ਵੰਸ਼, ਆਕਾਸ਼ਦੀਪ ਸਿੰਘ ਅਤੇ ਜਸ਼ਨਦੀਪ ਉਰਫ਼ ਗਿਆਨੀ ਵਜੋਂ ਹੋਈ ਹੈ ਅਤੇ ਉਨ੍ਹਾਂ ਕੋਲੋਂ ਚਾਰ ਹੋਰ ਪਿਸਤੌਲ ਬਰਾਮਦ ਹੋਏ ਹਨ ਉਨ੍ਹਾਂ ਅੱਗੇ ਕਿਹਾ ਕਿ ਇਸ ਸੰਬੰਧੀ ਅਗਲੇਰੀ ਜਾਂਚ ਜਾਰੀ ਹੈ

ਇਸ ਸੰਬੰਧੀ ਥਾਣਾ ਮਕਬੂਲਪੁਰਾ ਅੰਮ੍ਰਿਤਸਰ ਵਿਖੇ ਅਸਲਾ ਐਕਟ ਦੀ ਧਾਰਾ 25 (6,7,8) ਤਹਿਤ ਐਫਆਈਆਰ ਨੰਬਰ 59 ਮਿਤੀ 28-02-2026 ਦਰਜ ਕੀਤੀ ਗਈ ਹੈ

ਗੁਰਦੁਆਰਾ ਕਮੇਟੀ ਨੂੰ

ਹਥਿਆਰ ਨਾਲ ਹਮਲਾ ਕੀਤਾ ਗਿਆ ਹੈ ਜ਼ਖ਼ਮੀਆਂ ਨੂੰ ਮੁਕਤਸਰ ਦੇ ਸਿਵਲ ਹਸਪਤਾਲ ਵਿੱਚ ਦਾਖ਼ਲ ਕਰਵਾਇਆ ਗਿਆ ਹੈ ਕੁਝ ਪਿੰਡ ਵਾਸੀਆਂ ਅਨੁਸਾਰ ਗੁਰਦੁਆਰੇ ਦੇ ਪ੍ਰਬੰਧ ਨੂੰ ਲੈ ਕੇ ਵਿਵਾਦ ਪਿਛਲੇ ਕਾਫੀ ਸਮੇਂ ਤੋਂ ਚੱਲ ਰਿਹਾ ਸੀ ਸੂਤਰਾਂ ਨੇ ਦੱਸਿਆ ਕਿ ਗੁਰਦੁਆਰਾ ਕਮੇਟੀ ਪਿਛਲੇ ਕਰੀਬ ਪੰਜ ਸਾਲਾਂ ਤੋਂ ਮਹਿੰਦਰ ਸਿੰਘ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਕੰਮ ਕਰ ਰਹੀ ਸੀ ਸ਼ੁੱਕਰਵਾਰ ਨੂੰ ਸੱਤਾਧਾਰੀ ਆਮ ਆਦਮੀ ਪਾਰਟੀ (ਆਪ) ਨਾਲ ਸੰਬੰਧਤ ਪਿੰਡ ਦੇ ਸਰਪੰਚ ਅਮਨਦੀਪ ਸਿੰਘ ਦੀ ਅਗਵਾਈ ਵਾਲਾ ਇੱਕ ਸਮੂਹ ਕਥਿਤ ਤੌਰ 'ਤੇ ਕਈ ਸਮਰਥਕਾਂ ਸਮੇਤ ਗੁਰਦੁਆਰੇ ਪਹੁੰਚਿਆ, ਜਿਨ੍ਹਾਂ ਨੇ ਪਹਿਲਾਂ ਉੱਥੇ ਲੱਗੇ ਸੀਸੀਟੀਵੀ ਕੈਮਰੇ ਉਤਾਰ ਦਿੱਤੇ ਸੂਤਰਾਂ ਨੇ ਦੱਸਿਆ ਕਿ ਇਸ ਕਾਰਨ ਦੋਵਾਂ ਧਿਰਾਂ ਵਿਚਾਲੇ ਤਣਾਅ ਪੈਦਾ ਹੋ ਗਿਆ ਅਤੇ ਜਲਦੀ ਹੀ ਤਕਰਾਰ ਹੱਥੋਪਾਈ ਵਿੱਚ ਬਦਲ ਗਈ ਅਤੇ ਬਾਅਦ ਵਿੱਚ ਗੋਲੀਬਾਰੀ ਸ਼ੁਰੂ ਹੋ ਗਈ ਕੁਝ ਪਿੰਡ ਵਾਸੀਆਂ ਨੇ ਦਾਅਵਾ ਕੀਤਾ ਕਿ ਝੜਪ ਦੌਰਾਨ ਸਾਬਕਾ ਸਰਪੰਚ ਸੁਖਦੇਵ ਸਿੰਘ ਅਤੇ ਕੁਝ ਹੋਰਾਂ 'ਤੇ ਗੋਲੀਆਂ ਚਲਾਈਆਂ ਗਈਆਂ ਜ਼ਖ਼ਮੀਆਂ ਦੀ ਪਛਾਣ ਸੁਖਦੇਵ ਸਿੰਘ, ਮਹਿੰਦਰ ਸਿੰਘ, ਬਲਵਿੰਦਰ ਸਿੰਘ ਅਤੇ ਜਗਦੀਪ ਸਿੰਘ ਵਜੋਂ ਹੋਈ ਹੈ ਮੌਕੇ 'ਤੇ ਪਹੁੰਚੀ ਥਾਣਾ ਕੋਟਭਾਈ ਦੀ ਐੱਸ ਐੱਚ ਓ ਸਬ-ਇੰਸਪੈਕਟਰ ਦੀਪਿਕਾ ਕੰਬੋਜ ਨੇ ਦੱਸਿਆ ਕਿ ਵਿਵਾਦ ਗੁਰਦੁਆਰੇ ਦੀ 'ਗੋਲਕ' (ਦਾਨ ਪਾਤਰ) ਖੋਲ੍ਹਣ ਨੂੰ ਲੈ ਕੇ ਸ਼ੁਰੂ ਹੋਇਆ ਸੀ ਐੱਸ ਐੱਚ ਓ ਨੇ ਕਿਹਾ, "ਇੱਕ ਗਰੁੱਪ ਦੀ ਅਗਵਾਈ ਮੌਜੂਦਾ ਪ੍ਰਧਾਨ ਮਹਿੰਦਰ ਸਿੰਘ ਕਰ ਰਹੇ ਸਨ, ਜਦੋਂ ਕਿ ਦੂਜੇ ਗਰੁੱਪ ਦੀ ਅਗਵਾਈ ਸਰਪੰਚ ਅਮਨਦੀਪ ਸਿੰਘ ਕਰ ਰਹੇ ਸਨ ਦੋਵਾਂ ਸਮੂਹਾਂ ਵਿੱਚ 15-20 ਵਿਅਕਤੀ ਸ਼ਾਮਲ ਸਨ ਗੋਲੀਬਾਰੀ ਬਾਰੇ ਪੁਸ਼ਟੀ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ਮੈਡੀਕਲ ਰਿਪੋਰਟ ਤੋਂ ਸਪੱਸ਼ਟ ਹੋ ਜਾਵੇਗਾ ਕਿ ਜ਼ਖ਼ਮ ਹਥਿਆਰ ਨਾਲ ਲੱਗੇ ਹਨ ਜਾਂ ਤੇਜ਼ਧਾਰ ਹਥਿਆਰ ਨਾਲ "ਗਿੱਦੜਬਾਹਾ ਦੇ ਡੀ.ਐਸ.ਪੀ. ਅਰੁਣ ਮੁੰਡਨ ਨੇ ਕਿਹਾ ਕਿ ਕਿਸੇ ਨੂੰ ਵੀ ਕਾਨੂੰਨ ਵਿਵਸਥਾ ਵਿਗਾੜਨ ਦੀ ਇਜਾਜ਼ਤ ਨਹੀਂ ਦਿੱਤੀ ਜਾਵੇਗੀ ਅਤੇ ਮਾਮਲੇ ਦੀ ਜਾਂਚ ਜਾਰੀ ਹੈ

ਲਾਲ ਕਿਲ੍ਹਾ ਧਮਾਕਾ ਮਾਮਲਾ:

ਹਿਰਾਸਤ ਵਿੱਚ ਭੇਜਿਆ ਸੀ ਮੁਲਜ਼ਮਾਂ ਨੂੰ ਜੰਮੂ-ਕਸ਼ਮੀਰ ਪੁਲੀਸ ਵੱਲੋਂ ਪ੍ਰੋਡਕਸ਼ਨ ਵਾਰੰਟ 'ਤੇ ਦਿੱਲੀ ਲਿਆਂਦਾ ਗਿਆ ਸੀ ਅਤੇ ਉਨ੍ਹਾਂ ਦੀ ਹਿਰਾਸਤ ਐੱਨ ਆਈ ਏ ਨੂੰ ਸੌਂਪ ਦਿੱਤੀ ਗਈ ਸੀ ਮੁਲਜ਼ਮਾਂ ਵੱਲੋਂ ਕਾਨੂੰਨੀ ਸਹਾਇਤਾ ਕੌਂਸਲ ਪਿਊਸ਼ ਸਚਦੇਵਾ ਪੇਸ਼ ਹੋਏ ਦੋਸ਼ ਹੈ ਕਿ ਉਹ ਹਥਿਆਰ ਅਤੇ ਗੋਲਾ-ਬਾਰੂਦ ਇਕੱਠਾ ਕਰ ਰਹੇ ਸਨ

ਜਥੇਦਾਰ ਗਿਆਨੀ ਕੁਲਦੀਪ ਸਿੰਘ

ਇਸ ਮੌਕੇ ਸ਼੍ਰੋਮਣੀ ਕਮੇਟੀ ਦੇ ਪ੍ਰਧਾਨ ਐਡਵੋਕੇਟ ਹਰਜਿੰਦਰ ਸਿੰਘ ਧਾਮੀ ਨੇ ਕਿਹਾ ਕਿ ਇਸ ਸਾਲ ਭਗਤ ਰਵਿਦਾਸ ਜੀ ਦਾ 650 ਸਾਲਾ ਜਨਮ ਦਿਹਾੜਾ ਅਤੇ ਸ੍ਰੀ ਕੀਰਤਪੁਰ ਸਾਹਿਬ ਦਾ 400 ਸਾਲਾ ਸਥਾਪਨਾ ਦਿਵਸ ਕੌਮ ਵੱਲੋਂ ਚੜ੍ਹਦੀ ਕਲਾ ਅਤੇ ਪੰਥਕ ਜਾਹੋ-ਜਲਾਲ ਨਾਲ ਮਨਾਇਆ ਜਾਵੇਗਾ ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਭਗਤ ਰਵਿਦਾਸ ਜੀ ਦੇ ਜਨਮ ਦਿਹਾੜੇ ਦੀ ਸ਼ਤਾਬਦੀ ਸੰਬੰਧੀ ਭਾਈਚਾਰੇ ਨਾਲ ਮਿਲ ਕੇ ਸ਼੍ਰੋਮਣੀ ਕਮੇਟੀ ਵੱਲੋਂ ਕੀਤੇ ਜਾਣ ਵਾਲੇ ਸਮਾਗਮਾਂ ਦੀ ਰੂਪ ਰੇਖਾ ਉਲੀਕੀ ਜਾਵੇਗੀ ਇਸੇ ਤਰ੍ਹਾਂ ਹੀ ਸ੍ਰੀ ਕੀਰਤਪੁਰ ਸਾਹਿਬ ਦੇ 400 ਸਾਲਾ ਸਥਾਪਨਾ ਦਿਵਸ ਨੂੰ ਵੀ ਸਮੂਹ ਸਿੱਖ ਜਥੇਬੰਦੀਆਂ, ਸੰਪ੍ਰਦਾਵਾਂ ਦੇ ਸਹਿਯੋਗ ਨਾਲ ਯਾਦਗਾਰੀ ਬਣਾਉਣ ਵਾਸਤੇ ਕਾਰਜ ਕੀਤਾ ਜਾਵੇਗਾ ਐਡਵੋਕੇਟ ਧਾਮੀ ਨੇ ਭਾਈ ਤਾਰਾ ਸਿੰਘ ਵਾਂ ਦੇ 300 ਸਾਲਾ ਸ਼ਹੀਦੀ ਸ਼ਤਾਬਦੀ ਬਾਰੇ ਜ਼ਿਕਰ ਕਰਦਿਆਂ ਕਿਹਾ ਕਿ ਸ਼੍ਰੋਮਣੀ ਕਮੇਟੀ ਵੱਲੋਂ 11 ਤੋਂ 14 ਮਾਰਚ 2026 ਤੱਕ ਪਿੰਡ ਵਾਂ, ਜ਼ਿਲ੍ਹਾ ਤਰਨ ਤਾਰਨ ਵਿਖੇ ਸ਼ਤਾਬਦੀ ਸਮਾਗਮ ਹੋਣਗੇ ਉਨ੍ਹਾਂ ਜਿਥੇ ਸੰਗਤਾਂ ਨੂੰ ਇਨ੍ਹਾਂ ਸ਼ਤਾਬਦੀ ਸਮਾਗਮਾਂ ਵਿਚ ਸ਼ਮੂਲੀਅਤ ਕਰਨ ਦੀ ਅਪੀਲ ਕੀਤੀ, ਉਥੇ ਹੀ ਨਾਨਕਸ਼ਾਹੀ ਸੰਮਤ 558 ਦੀ ਆਰੰਭਤਾ ਮੌਕੇ 13 ਮਾਰਚ ਦੀ ਰਾਤ ਨੂੰ ਗੁਰਦੁਆਰਾ ਸ੍ਰੀ ਮੰਜੀ ਸਾਹਿਬ ਦੀਵਾਨ ਹਾਲ ਵਿਖੇ ਹੋ ਰਹੇ ਗੁਰਮਤਿ ਸਮਾਗਮ ਵਿਚ ਪੁੱਜਣ ਲਈ ਵੀ ਕਿਹਾ ਐਡਵੋਕੇਟ ਧਾਮੀ ਨੇ ਆਉਣ ਵਾਲੇ ਨਾਨਕਸ਼ਾਹੀ ਸੰਮਤ 558 ਦੀ ਸਿੱਖ ਜਗਤ ਨੂੰ ਵਧਾਈ ਦਿੱਤੀ ਇਸ ਮੌਕੇ ਸ਼੍ਰੋਮਣੀ ਕਮੇਟੀ ਦੇ ਅੰਤ੍ਰਿੰਗ ਮੈਂਬਰ ਗੁਰਪ੍ਰੀਤ ਸਿੰਘ ਝੱਬਰ, ਮੇਜਰ ਸਿੰਘ ਢਿੱਲੋਂ, ਮੈਂਬਰ ਭਾਈ ਰਾਜਿੰਦਰ ਸਿੰਘ ਮਹਿਤਾ, ਭਾਈ ਅਮਰਜੀਤ ਸਿੰਘ ਚਾਵਲਾ, ਫੁੰਮਣ ਸਿੰਘ, ਭਾਈ ਅਜੈਬ ਸਿੰਘ ਅਭਿਆਸੀ, ਸੁਖਵਰਸ਼ ਸਿੰਘ ਪੰਨੂ, ਹਰਪਾਲ ਸਿੰਘ ਜੱਲ੍ਹਾ, ਸਕੱਤਰ ਬਲਵਿੰਦਰ ਸਿੰਘ ਕਾਹਲਵਾਂ, ਨਿੱਜੀ ਸਕੱਤਰ ਸ਼ਾਹਬਾਜ਼ ਸਿੰਘ, ਮੀਤ ਸਕੱਤਰ ਜਸਵਿੰਦਰ ਸਿੰਘ ਜੱਸੀ, ਹਰਭਜਨ ਸਿੰਘ ਵਕਤਾ, ਮਨਜੀਤ ਸਿੰਘ ਤਲਵੰਡੀ, ਸ੍ਰੀ ਦਰਬਾਰ ਸਾਹਿਬ ਦੇ ਮੈਨੇਜਰ ਭਗਵੰਤ ਸਿੰਘ ਧੰਗੇੜਾ, ਮੈਨੇਜਰ ਜਸਪਾਲ ਸਿੰਘ ਢੱਡੇ, ਵਧੀਕ ਮੈਨੇਜਰ ਗੁਰਵਿੰਦਰ ਸਿੰਘ ਦੇਵੀਦਾਸਪੁਰਾ, ਇੰਚਾਰਜ ਰਾਜਵਿੰਦਰ ਸਿੰਘ ਜੋਗਾ, ਬਗੀਚਾ ਸਿੰਘ, ਮਲਕੀਤ ਸਿੰਘ ਆਦਿ ਹਾਜ਼ਰ ਸਨ

ਮੋਗਾ 'ਚ ਮੌਜੂਦਾ

ਅਧਿਕਾਰੀ ਮੌਕੇ 'ਤੇ ਪਹੁੰਚੇ ਮੋਗਾ ਦੇ ਐਸਐਸਪੀ ਨੇ ਘਟਨਾ ਸਥਾਨ ਦਾ ਮੁਆਇਨਾ ਕੀਤਾ ਅਤੇ ਪੁਲਿਸ ਟੀਮਾਂ ਨੂੰ ਜਾਂਚ ਦੇ ਆਦੇਸ਼ ਦਿੱਤੇ ਪੁਲਿਸ ਨੇ ਇਲਾਕੇ ਦੀ ਨਾਕਾਬੰਦੀ ਕਰ ਦਿੱਤੀ ਹੈ ਅਤੇ ਮੁਲਜ਼ਮਾਂ ਦੀ ਭਾਲ ਸ਼ੁਰੂ ਕਰ ਦਿੱਤੀ ਹੈ ਐਸਐਸਪੀ ਨੇ ਕਿਹਾ ਕਿ ਮੁੱਢਲੀ ਜਾਂਚ ਤੋਂ ਪਤਾ ਚੱਲਦਾ ਹੈ ਕਿ ਇਹ ਘਟਨਾ ਨਿੱਜੀ ਰੰਜਿਸ਼ ਕਾਰਨ ਹੋਈ ਹੈ ਪੁਲਿਸ ਮਾਮਲੇ ਦੀ ਹਰ ਪਹਿਲੂ ਤੋਂ ਜਾਂਚ ਕਰ ਰਹੀ ਹੈ ਮੁਲਜ਼ਮਾਂ ਦੀ ਪਛਾਣ ਕਰਨ ਲਈ ਇਲਾਕੇ ਵਿੱਚ ਲੱਗੇ ਸੀਸੀਟੀਵੀ ਕੈਮਰਿਆਂ ਦੀ ਫੁਟੇਜ ਦੀ ਵੀ ਜਾਂਚ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ

ਬਠਿੰਡਾ ਵਿੱਚ ਕਿਸਾਨ ਤੇ

ਪੁਲੀਸ ਵਿਚਾਲੇ ਹੋਈ ਝੜਪ ਵਿੱਚ ਜ਼ਖ਼ਮੀ ਹੋਏ ਦੋ ਕਿਸਾਨ ਚਰਨਜੀਤ ਸਿੰਘ ਮਾੜੀ ਅਤੇ ਪਰਨੀਤ ਸਿੰਘ ਜਿਉਂਦ ਵੀ ਪ੍ਰਦਰਸ਼ਨ ਦੌਰਾਨ ਸਟੇਜ 'ਤੇ ਮੌਜੂਦ ਸਨ ਕਿਸਾਨਾਂ ਨੇ ਪ੍ਰਦਰਸ਼ਨ ਦੌਰਾਨ ਪਿੰਡ ਜਿਉਂਦ ਵਿੱਚ ਹੋਈਆਂ ਵਧੀਕੀਆਂ ਦੇ ਦੋਸ਼ੀ ਪੁਲੀਸ ਅਧਿਕਾਰੀਆਂ ਵਿਰੁੱਧ ਕੇਸ ਦਰਜ ਕਰਨ,ਪ੍ਰਦਰਸ਼ਨ ਕਰਨ 'ਤੇ ਲਗਾਈਆਂ ਪਾਬੰਦੀਆਂ ਹਟਾਉਣ,ਜ਼ਖ਼ਮੀਆਂ ਲਈ ਮੁਆਵਜ਼ਾ ਅਤੇ ਸਹੀ ਇਲਾਜ,ਪ੍ਰਦਰਸ਼ਨਾਂ ਦੌਰਾਨ ਕਿਸਾਨਾਂ ਵਿਰੁੱਧ ਦਰਜ ਕੀਤੇ ਕੇਸ ਵਾਪਸ ਲੈਣ ਅਤੇ ਪੰਜਾਬ ਸਰਕਾਰ ਤੋਂ ਜਨਤਕ ਤੌਰ 'ਤੇ ਮੁਆਫੀ ਮੰਗਣ ਦੀ ਮੰਗ ਕੀਤੀ ਉਨ੍ਹਾਂ"ਬਠਿੰਡਾ ਦੇ ਐਸ.ਐਸ.ਪੀ.ਜਯੋਤੀ ਯਾਦਵ ਵਿਰੁੱਧ ਕੇਸ ਦਰਜ ਕਰੋ","ਪੰਜਾਬ ਵਿੱਚ ਫਰਜ਼ੀ ਐਨਕਾਊਂਟਰ ਬੰਦ ਕਰੋ" ਅਤੇ "ਪ੍ਰਦਰਸ਼ਨ ਕਰਨ ਦੇ ਅਧਿਕਾਰ ਨੂੰ ਰੋਕਣਾ ਬੰਦ ਕਰੋ" ਲਿਖੀਆਂ ਤਖ਼ਤੀਆਂ ਹੱਥਾਂ 'ਚ ਫੜੀਆਂ ਹੋਈਆਂ ਸਨ ਇਕੱਠ ਨੂੰ ਸੰਬੋਧਨ ਕਰਦਿਆਂ ਆਗੂਆਂ ਨੇ ਦੋਸ਼ ਲਾਇਆ ਕਿ ਰਾਜ ਸਰਕਾਰ ਵੱਲੋਂ ਪੁਲੀਸ ਨੂੰ ਪ੍ਰਦਰਸ਼ਨਾਂ ਨੂੰ ਦਬਾਉਣ ਲਈ ਖੁੱਲ੍ਹੀ ਛੋਟ ਦਿੱਤੀ ਗਈ ਹੈ ਉਨ੍ਹਾਂ ਨੇ ਅਮਰੀਕਾ ਵਪਾਰ ਸਮਝੌਤੇ,ਬਿਜਲੀ ਸੋਧ ਬਿੱਲ,ਬੀਜ ਬਿੱਲ,ਚਾਰ ਲੇਬਰ ਕੋਡਾਂ ਨੂੰ ਲਾਗੂ ਕਰਨ ਅਤੇ ਮਹਾਤਮਾ ਗਾਂਧੀ ਰਾਸ਼ਟਰੀ ਪੇਂਡੂ ਰੁਜ਼ਗਾਰ ਗਾਰੰਟੀ ਐਕਟ (ਮਨਰੇਗਾ) ਨੂੰ ਖਤਮ ਕਰਨ ਨਾਲ ਸੰਬੰਧਤ ਮੁੱਦੇ ਵੀ ਉਠਾਏ ਇਸ ਦੌਰਾਨ ਭਾਰਤੀ ਕਿਸਾਨ ਯੂਨੀਅਨ (ਡਕੌਂਦਾ) ਦੇ ਪ੍ਰਧਾਨ ਮਨਜੀਤ ਸਿੰਘ ਧਨੇਰ ਨੇ ਐਲਾਨ ਕੀਤਾ ਕਿ 10 ਮਾਰਚ ਨੂੰ ਬਰਨਾਲਾ ਵਿਖੇ ਕਿਸਾਨ ਜਥੇਬੰਦੀਆਂ ਦਾ ਵੱਡਾ ਇਕੱਠ ਕੀਤਾ ਜਾਵੇਗਾ ਬੀ.ਕੇ.ਯੂ.(ਏਕਤਾ ਉਗਰਾਹਾਂ) ਦੇ ਪ੍ਰਧਾਨ ਜੋਗਿੰਦਰ ਸਿੰਘ ਉਗਰਾਹਾਂ ਨੇ ਕਿਹਾ,"ਐੱਸ ਐੱਸ ਪੀ ਨੇ ਕਿਸਾਨਾਂ ਦੇ ਘਰਾਂ ਵਿੱਚ ਅੱਥਰੂ ਗੈਸ ਦੇ ਗੋਲੇ ਛੱਡਣ ਦੇ ਹੁਕਮ ਦਿੱਤੇ ਅਸੀਂ ਆਪਣਾ ਅੰਦੋਲਨ ਜਾਰੀ ਰੱਖਾਂਗੇ ਅਤੇ ਇਨਸਾਫ ਮਿਲਣ ਤੱਕ ਮੈਦਾਨ ਵਿੱਚ ਰਹਾਂਗੇ "

16 ਸਾਲ ਤੋਂ ਘੱਟ ਉਮਰ

ਮੀਡੀਆ ਦੀ ਵਰਤੋਂ 'ਤੇ ਪਾਬੰਦੀ ਲਗਾਈ ਜਾਵੇਗੀ " ਹਾਲਾਂਕਿ, ਉਨ੍ਹਾਂ ਨੇ ਇਸ ਬਾਰੇ ਵਿਸਥਾਰ ਵਿੱਚ ਨਹੀਂ ਦੱਸਿਆ ਕਿ ਇਸ ਨੂੰ ਕਿਵੇਂ ਲਾਗੂ ਕੀਤਾ ਜਾਵੇਗਾ ਇਸ ਸਾਲ ਜਨਵਰੀ ਵਿੱਚ ਕਰਨਾਟਕ ਦੇ ਇਲੈਕਟ੍ਰਾਨਿਕਸ ਅਤੇ ਆਈ.ਟੀ./ਬੀ.ਟੀ. ਮੰਤਰੀ ਪ੍ਰਿਅੰਕ ਖੜਗੇ ਨੇ ਵਿਧਾਨ ਸਭਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਸੀ ਕਿ ਰਾਜ ਸਰਕਾਰ ਆਰਟੀਫੀਸ਼ੀਅਲ ਇੰਟੈਲੀਜੈਂਸ ਅਤੇ ਸੋਸ਼ਲ ਮੀਡੀਆ ਦੀ ਜ਼ਿੰਮੇਵਾਰਾਨਾ ਵਰਤੋਂ, ਖਾਸ ਕਰਕੇ ਬੱਚਿਆਂ ਵਿੱਚ, ਲਈ ਕੀਤੇ ਜਾਣ ਵਾਲੇ ਉਪਾਵਾਂ ਬਾਰੇ ਸਲਾਹ-ਮਸ਼ਵਰਾ ਕਰ ਰਹੀ ਹੈ ਇਸ ਸਾਲ ਜਨਵਰੀ ਵਿੱਚ ਸੰਸਦ ਵਿੱਚ ਪੇਸ਼ ਕੀਤੇ ਗਏ ਕੇਂਦਰ ਸਰਕਾਰ ਦੇ ਆਰਥਿਕ ਸਰਵੇਖਣ ਵਿੱਚ ਕਿਹਾ ਗਿਆ ਸੀ ਕਿ ਆਨਲਾਈਨ ਪਲੇਟਫਾਰਮਾਂ ਤੱਕ ਉਮਰ-ਅਧਾਰਤ ਪਹੁੰਚ 'ਤੇ ਵਿਚਾਰ ਕੀਤਾ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ ਅਤੇ ਡਿਜੀਟਲ ਲਤ ਤੋਂ ਬਚਣ ਲਈ ਆਨਲਾਈਨ ਅਧਿਆਪਨ ਵਿੱਚ ਵੀ ਕਟੌਤੀ ਕੀਤੀ ਜਾਣੀ ਚਾਹੀਦੀ ਹੈ ਬੰਗਲੁਰੂ ਦੇ ਜਲਹੱਲੀ ਦੇ ਰਹਿਣ ਵਾਲੇ ਮਨੋਹਰ ਐੱਨ.ਐੱਚ. ਨੇ ਕਿਹਾ ਕਿ 16 ਸਾਲ ਤੋਂ ਘੱਟ ਉਮਰ ਦੇ ਬੱਚਿਆਂ ਲਈ ਸੋਸ਼ਲ ਮੀਡੀਆ ਨੂੰ ਸੀਮਤ ਕਰਨਾ ਕੁਝ ਤਰੀਕਿਆਂ ਨਾਲ ਚੰਗਾ ਹੋ ਸਕਦਾ ਹੈ, ਪਰ ਇਸ ਨੂੰ ਲਾਗੂ ਕਰਨਾ ਮੁਸ਼ਕਲ ਹੋਵੇਗਾ ਉਨ੍ਹਾਂ ਕਿਹਾ, "ਅੱਜਕੱਲ੍ਹ ਕਈ ਸਕੂਲਾਂ ਅਤੇ ਕਾਲਜਾਂ ਵਿੱਚ ਪੜ੍ਹਾਈ ਐਪਸ ਰਾਹੀਂ ਹੁੰਦੀ ਹੈ ਸੋਸ਼ਲ ਮੀਡੀਆ ਦੀ ਵਰਤੋਂ ਨੂੰ ਕੰਟਰੋਲ ਕਰਨਾ ਬਹੁਤ ਚੁਣੌਤੀਪੂਰਨ ਹੋਵੇਗਾ, ਖਾਸ ਕਰਕੇ ਸਰਕਾਰੀ ਸਕੂਲਾਂ ਅਤੇ ਕਾਲਜਾਂ ਵਿੱਚ ਨਿਯਮ ਪੇਸ਼ ਕੀਤਾ ਜਾ ਸਕਦਾ ਹੈ, ਪਰ ਮੈਨੂੰ ਸ਼ੱਕ ਹੈ ਕਿ ਇਹ ਸਫਲ ਹੋਵੇਗਾ; ਸਫਲਤਾ ਦੀ ਦਰ ਸਿਰਫ 10 ਫੀਸਦੀ ਦੇ ਆਸ-ਪਾਸ ਹੋ ਸਕਦੀ ਹੈ "ਇਸ ਕਦਮ ਦੀ ਸ਼ਲਾਘਾ ਕਰਦੇ ਹੋਏ ਮਦਰਹੁੱਡ ਹਸਪਤਾਲ ਦੀ ਮਨੋਵਿਗਿਆਨ ਅਤੇ ਬਾਲ ਵਿਕਾਸ ਸਲਾਹਕਾਰ ਡਾ. ਸਰਿਤਾ ਨਾਗਰਾਜ ਨੇ ਕਿਹਾ ਕਿ ਇਸ ਨਾਲ ਬੱਚਿਆਂ ਅਤੇ ਕਿਸ਼ੋਰਾਂ ਵਿੱਚ ਮਾੜੀ ਮਾਨਸਿਕ ਸਿਹਤ ਦਾ ਖਤਰਾ ਘੱਟ ਜਾਵੇਗਾ, ਜਿਸ ਵਿੱਚ ਡਿਪਰੈਸ਼ਨ, ਚਿੰਤਾ, ਨੀਂਦ ਦੀ ਕਮੀ ਅਤੇ ਗੈਰ-ਸਿਹਤਮੰਦ ਤੁਲਨਾਵਾਂ ਤੋਂ ਪੈਦਾ ਹੋਣ ਵਾਲੇ ਸਰੀਰਕ ਦਿੱਖ ਦੇ ਮੁੱਦੇ ਸ਼ਾਮਲ ਹਨ ਭਾਜਪਾ ਦੇ ਰਾਜ ਸਭਾ ਮੈਂਬਰ ਲਹਰ ਸਿੰਘ ਸਿਰੋਇਆ ਨੇ 'ਐਕਸ' 'ਤੇ ਇੱਕ ਪੋਸਟ ਰਾਹੀਂ ਇਸ ਕਦਮ ਦਾ ਸਵਾਗਤ ਕਰਦਿਆਂ ਕਿਹਾ ਕਿ ਉਨ੍ਹਾਂ ਨੇ ਸੰਸਦ ਵਿੱਚ ਇੱਕ ਵਿਸ਼ੇਸ਼ ਜ਼ਿਕਰ ਰਾਹੀਂ ਇਹ ਮੁੱਦਾ ਉਠਾਇਆ ਸੀ ਉਨ੍ਹਾਂ ਕਿਹਾ, "ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਮੋਦੀ ਨੇ ਵੀ ਹਾਲ ਹੀ ਵਿੱਚ ਏ.ਆਈ. ਸੰਮੇਲਨ ਵਿੱਚ ਸਾਡੀਆਂ ਆਉਣ ਵਾਲੀਆਂ ਪੀੜ੍ਹੀਆਂ ਦੇ ਹਿੱਤਾਂ ਨੂੰ ਸੁਰੱਖਿਅਤ ਕਰਨ ਬਾਰੇ ਗੱਲ ਕੀਤੀ ਸੀ ਮੈਂ ਆਪਣੇ ਸੰਸਦੀ ਭਾਸ਼ਣ ਵਿੱਚ ਬੱਚਿਆਂ ਵਿੱਚ ਸਮਾਰਟਫੋਨ ਦੀ ਵਰਤੋਂ 'ਤੇ ਪਾਬੰਦੀ ਲਗਾਉਣ ਦੀ ਮੰਗ ਕੀਤੀ ਸੀ "ਜ਼ਿਕਰਯੋਗ ਹੈ ਕਿ 2025 ਵਿੱਚ ਆਸਟ੍ਰੇਲੀਆ 16 ਸਾਲ ਤੋਂ ਘੱਟ ਉਮਰ ਦੇ ਬੱਚਿਆਂ ਲਈ ਟਿਕਟਾਕ, ਯੂਟਿਊਬ, ਇਸਟਾਗ੍ਰਾਮ ਅਤੇ ਫੇਸਬੁੱਕ ਵਰਗੇ ਪਲੇਟਫਾਰਮਾਂ 'ਤੇ ਪਾਬੰਦੀ ਲਗਾਉਣ ਵਾਲਾ ਪਹਿਲਾ ਦੇਸ਼ ਬਣਿਆ ਸੀ ਅਤੇ ਹੁਣ ਇੰਡੋਨੇਸ਼ੀਆ ਨੇ ਵੀ 16 ਸਾਲ ਤੋਂ ਘੱਟ ਉਮਰ ਦੇ ਬੱਚਿਆਂ ਲਈ ਸੋਸ਼ਲ ਮੀਡੀਆ 'ਤੇ ਪਾਬੰਦੀ ਲਗਾ ਦਿੱਤੀ ਹੈ

ਇਰਾਨ ਯੁੱਧ ਦੌਰਾਨ ਅਮਰੀਕਾ

ਰੂਸ ਨੂੰ ਕੋਈ ਵੱਡਾ ਵਿੱਤੀ ਫਾਇਦਾ ਨਹੀਂ ਹੋਵੇਗਾ ਕਿਉਂਕਿ ਇਹ ਸਿਰਫ਼ ਉਸ ਤੇਲ ਦੇ ਲੈਣ-ਦੇਣ ਲਈ ਹੈ ਜੋ ਪਹਿਲਾਂ ਹੀ ਸਮੁੰਦਰੀ ਰਸਤੇ ਵਿੱਚ ਫਸਿਆ ਹੋਇਆ ਹੈ ਅਮਰੀਕੀ ਪ੍ਰਸ਼ਾਸਨ ਨੇ ਭਾਰਤ ਨੂੰ ਇੱਕ ਮਹੱਤਵਪੂਰਨ ਸਾਂਝੇਦਾਰ ਦੱਸਦਿਆਂ ਉਮੀਦ ਜਤਾਈ ਹੈ ਕਿ ਨਵੀਂ ਦਿੱਲੀ ਆਉਣ ਵਾਲੇ ਸਮੇਂ ਵਿੱਚ ਅਮਰੀਕੀ ਤੇਲ ਦੀ ਖਰੀਦ ਵਿੱਚ ਵਾਧਾ ਕਰੇਗੀ ।

ਸਲਾਈਟ ਸੰਸਥਾ ਦੇ ਗਰਲਜ਼ ਹੋਸਟਲ ਵਿਖੇ ਪੂਰੇ ਉਤਸ਼ਾਹ ਨਾਲ ਮਨਾਇਆ ਹੋਲੀ ਦਾ ਤਿਉਹਾਰ

ਲੌਂਗੋਵਾਲ,6 ਮਾਰਚ (ਜਗਸੀਰ ਸਿੰਘ) – ਭਾਰਤ ਸਰਕਾਰ ਵੱਲੋਂ ਪੰਜਾਬ ਦੇ ਮਾਲਵਾ ਖੇਤਰ ਵਿੱਚ ਸਥਾਪਿਤ ਕੀਤੀ ਪ੍ਰਮੁੱਖ ਤਕਨੀਕੀ ਸੰਸਥਾ ਸੰਤ ਲੌਂਗੋਵਾਲ ਇੰਸਟੀਟਿਊਟ ਆਫ ਇੰਜੀਨੀਅਰਿੰਗ ਐਂਡ ਟੈਕਨੋਲੋਜੀ (ਸਲਾਇਟ) ਦੇ ਗਰਲਜ਼ ਹੋਸਟਲ ਵਿਖੇ ਹੋਲੀ ਦਾ ਤਿਉਹਾਰ ਪੂਰੇ ਉਤਸ਼ਾਹ ਨਾਲ ਮਨਾਇਆ ਗਿਆ ਇਹ ਪ੍ਰੋਗਰਾਮ ਡਾ. ਸੁਬਿਤਾ ਭਗਤ

ਵੱਲੋਂ ਆਯੋਜਿਤ ਕੀਤਾ ਗਿਆ, ਜਿਸਦਾ ਮਕਸਦ ਹੋਸਟਲ ਵਿੱਚ ਰਹਿਣ ਵਾਲੀਆਂ ਵਿਦਿਆਰਥਣਾਂ ਨਾਲ ਮਿਲ ਕੇ ਰੰਗਾਂ ਦੇ ਇਸ ਖੁਸ਼ੀਆਂ ਭਰੇ ਤਿਉਹਾਰ ਨੂੰ ਮਨਾਉਣਾ ਸੀ ਪ੍ਰੋਗਰਾਮ ਦੌਰਾਨ ਵਿਦਿਆਰਥਣਾਂ ਨੂੰ ਹੋਲੀ ਮਨਾਉਣ ਲਈ ਰੰਗ ਵੀ ਵੰਡੇ ਗਏ ਇਸ ਤੋਂ ਬਾਅਦ ਸਭ ਨੇ ਇਕ ਦੂਜੇ ਨੂੰ ਰੰਗ ਲਗਾ ਕੇ ਹੋਲੀ ਦੀਆਂ ਵਧਾਈਆਂ ਦਿੱਤੀਆਂ ਅਤੇ ਖੁਸ਼ੀਆਂ ਸਾਂਝੀਆਂ ਕੀਤੀਆਂ ਇਸ ਮੌਕੇ ਗਰਲਜ਼ ਹੋਸਟਲ ਦੀ ਚੀਫ ਵਾਰਡਨ ਡਾ. ਗੁਰਜਿੰਦਰ ਕੌਰ ਮੁੱਖ ਮਹਿਮਾਨ ਵਜੋਂ ਹਾਜ਼ਰ ਰਹੀਆਂ ਜਦਕਿ ਮਿਸਿਜ਼ ਕੁਕਰੇਜਾ ਵਿਸ਼ੇਸ਼ ਮਹਿਮਾਨ ਵਜੋਂ ਸ਼ਾਮਲ ਹੋਈਆਂ ਇਸ ਤੋਂ ਇਲਾਵਾ ਹੋਸਟਲ ਦੀਆਂ ਹੋਰ ਵਾਰਡਨ ਅਤੇ ਹੋਸਟਲ ਸਟਾਫ ਨੇ ਵੀ ਪ੍ਰੋਗਰਾਮ ਵਿੱਚ ਭਾਗ ਲਿਆ ਇਸ ਸਮੇਂ ਪ੍ਰੋਗਰਾਮ ਦੇ ਆਯੋਜਕ ਡਾ. ਸੁਬਿਤਾ ਭਗਤ ਨੇ ਕਿਹਾ ਕਿ ਅਜਿਹੇ ਸਾਂਸਕ੍ਰਿਤਿਕ ਪ੍ਰੋਗਰਾਮ ਵਿਦਿਆਰਥਣਾਂ ਵਿੱਚ ਖੁਸ਼ੀ, ਏਕਤਾ ਅਤੇ ਸਕਾਰਾਤਮਕ ਮਾਹੌਲ ਪੈਦਾ ਕਰਦੇ ਹਨ ਚੀਫ ਵਾਰਡਨ ਡਾ. ਗੁਰਜਿੰਦਰ ਕੌਰ ਨੇ ਵੀ ਵਿਦਿਆਰਥਣਾਂ ਨੂੰ ਹੋਲੀ ਦੀਆਂ ਵਧਾਈਆਂ ਦਿੰਦਿਆਂ ਕਿਹਾ ਕਿ ਐਸੇ ਤਿਉਹਾਰ ਹੋਸਟਲ ਜੀਵਨ ਨੂੰ ਹੋਰ ਵੀ ਰੰਗੀਨ ਬਣਾਉਂਦੇ ਹਨ ਅਤੇ ਦੋਸਤੀ ਦੀ ਭਾਵਨਾ ਨੂੰ ਮਜ਼ਬੂਤ ਕਰਦੇ ਹਨ ਇਸ ਮੌਕੇ ਸੰਸਥਾ ਦੇ ਡਾਇਰੈਕਟਰ ਪ੍ਰੋ. ਮਨੀਕਾਂਤ ਪਾਸਵਾਨ ਅਤੇ ਡੀਨ ਸਟੂਡੈਂਟਸ ਵੈਲਫੇਅਰ ਪ੍ਰੋ. ਵੀ. ਕੇ. ਕੁਕਰੇਜਾ ਦਾ ਵਿਸ਼ੇਸ਼ ਧੰਨਵਾਦ ਕੀਤਾ ਗਿਆ, ਜਿਨ੍ਹਾਂ ਦੀ ਆਗਿਆ ਅਤੇ ਸਹਿਯੋਗ ਨਾਲ ਇਹ ਪ੍ਰੋਗਰਾਮ ਸੰਭਵ ਹੋਇਆ ਸਕਿਆ ਪ੍ਰੋ. ਮਨੀਕਾਂਤ ਪਾਸਵਾਨ ਹਮੇਸ਼ਾ ਵਿਦਿਆਰਥੀਆਂ ਦੇ ਸਰਵਾਂਗੀਣ ਵਿਕਾਸ ਅਤੇ ਸਾਂਸਕ੍ਰਿਤਿਕ ਗਤੀਵਿਧੀਆਂ ਨੂੰ ਉਤਸ਼ਾਹਿਤ ਕਰਦੇ ਹਨ, ਜਦਕਿ ਪ੍ਰੋ. ਵੀ. ਕੇ. ਕੁਕਰੇਜਾ ਵਿਦਿਆਰਥੀਆਂ ਦੀ ਭਲਾਈ ਅਤੇ ਕੈਂਪਸ ਵਿੱਚ ਸਕਾਰਾਤਮਕ ਮਾਹੌਲ ਬਣਾਈ ਰੱਖਣ ਵਿੱਚ ਮਹੱਤਵਪੂਰਨ ਭੂਮਿਕਾ ਨਿਭਾ ਰਹੇ ਹਨ ਪ੍ਰੋਗਰਾਮ ਦੇ ਅੰਤ ਵਿੱਚ ਸਾਰਿਆਂ ਲਈ ਰਿਫ੍ਰੈਸ਼ਮੈਂਟ ਦਾ ਪ੍ਰਬੰਧ ਵੀ ਕੀਤਾ ਗਿਆ ਰੰਗਾਂ ਅਤੇ ਖੁਸ਼ੀਆਂ ਨਾਲ ਭਰਿਆ ਇਹ ਸਮਾਗਮ ਵਿਦਿਆਰਥਣਾਂ ਲਈ ਯਾਦਗਾਰ ਬਣ ਗਿਆ

ਉਤਰ ਰੇਲਵੇ

ਈ. ਨਿਵਿਦਾ ਸੂਚਨਾ

ਸੀਨੀਅਰ ਮੰਡਲ ਸੰਕੇਤ ਅਤੇ ਦੂਰਸੰਚਾਰ ਇੰਜੀਨੀਅਰ, ਉਤਰ ਰੇਲਵੇ, ਫਿਰੋਜ਼ਪੁਰ ਭਾਰਤ ਦੇ ਰਾਸ਼ਟਰਪਤੀ ਦੇ ਵਲੋਂ ਟੈਂਡਰ ਨੰ. 433-ਸਿਗ/ਟੀ-81/25-26 ਈ ਟੈਂਡਰਿੰਗ ਦੇ ਮਾਧਿਅਮ ਨਾਲ ਮਿਤੀ 27.03.2026 ਨੂੰ 15:00 ਵਜੇ ਤਕ ਵੈਬਸਾਈਟ https://www.ireps.gov.in'ਤੇ ਟੈਂਡਰਾਂ ਦੀ ਮੰਗ ਕੀਤੀ ਜਾਂਦੀ ਹੈ। ਟੈਂਡਰਕਰਤਾ ਆਪਣੇ ਟੈਂਡਰ ਅਸਲੀ/ਸੰਸ਼ੋਧਿਤ ਤੈਅ ਕੀਤੇ ਗਏ ਸਮੇਂ ਅਤੇ ਮਿਤੀ ਤਕ ਜਰੂਰ ਜਮ੍ਹਾ ਕਰਾਉਣ ਇਸ ਟੈਂਡਰ ਦੇ ਤਹਿਤ ਮੈਨੂੰਅਲ ਟੈਂਡਰ ਵਰਜਿਤ ਹੈ ਅਤੇ ਜੇਕਰ ਕੋਈ ਮੈਨੂੰਅਲ ਟੈਂਡਰ ਪ੍ਰਾਪਤ ਹੋਵੇਗੀ ਤਾਂ ਉਹ ਮਾਨਯ ਨਹੀਂ ਹੋਵੇਗੀ।

ਠੇਕੇਦਾਰਾਂ ਦੁਆਰਾ ਟੈਂਡਰ ਡਾਕੂਮੈਂਟ ਦੀ ਕੀਮਤ ਅਤੇ ਬਿਆਨਾ ਰਾਸ਼ੀ ਜੋ ਕਿ ਇਸ ਟੈਂਡਰ ਦੇ ਲਈ ਮਾਨਯ ਹੈ ਉਹ ਕੇਵਲ ਆਈਆਰਈਪੀਐਸ ਪੋਰਟਲ ਜਿਵੇਂ ਕਿ ਨੈਟ ਬੈਂਕਿੰਗ, ਡੈਬਿਟ ਕਾਰਡ, ਕਰੈਡਿਟ ਕਾਰਡ ਆਦਿ ਦੁਆਰਾ ਸਵੀਕ੍ਰਿਤ ਕੀਤੀ ਜਾਵੇਗੀ ਇਸ ਦੇ ਇਲਾਵਾ ਡਿਮਾਂਡ ਡ੍ਰਾਫਟ, ਬੈਂਕਰ ਚੈਕ, ਡਿਪੋਜਿਟ ਰਸੀਦ, ਐਫਡੀਆਰ ਆਦਿ ਦੇ ਮਾਧਿਅਮ ਦੁਆਰਾ ਜਮ੍ਹਾ ਕਰਵਾਈ ਗਈ ਰਾਸ਼ੀ ਮਾਨਯ ਨਹੀਂ ਹੋਵੇਗੀ।

ਐਨ । ਆਈ । ਟੀ:

ਕੰਮ ਦਾ ਨਾਮ	S&T ਦੇ ਕੰਮ (i) ਜਲੰਧਰ ਸਿਟੀ-ਅੰਮ੍ਰਿਤਸਰ ਸੈਕਸ਼ਨ ਉਤੇ Km 505/4-6 ਉਤੇ 3.00mX2.50m ਸਾਈਜ ਦੇ ਦੋ RCC ਬਾਕਸ ਬ੍ਰਿਜ ਅਤੇ ਅੰਮ੍ਰਿਤਸਰ-ਪਠਾਨਕੋਟ ਸੈਕਸ਼ਨ ਉਤੇ OHE 6/9-11 ਦਾ ਕੰਸਟ੍ਰਕਸ਼ਨ, ਜੋ ADEN-II ਅੰਮ੍ਰਿਤਸਰ ਦੇ ਅਧਿਕਾਰ ਖੇਤਰ ਵਿਚ ਨਗਰ ਨਿਗਮ, ਅੰਮ੍ਰਿਤਸਰ (ਪਾਣੀ ਦੀ ਪਾਈਪ ਕ੍ਰਾਸਿੰਗ ਦੇ ਲਈ ਪੁਸ਼ਿੰਗ ਮੇਥਡ) ਦੁਆਰਾ ਕੀਤਾ ਜਾਵੇਗਾ। (2) RCC ਬਾਊਂਡ੍ਰੀ ਵਾਲ (NR ਟਾਈਪ F-71 ਦੇ ਅਨੁਸਾਰ) ਅਤੇ ਦੂਜੇ ਵਖ-ਵਖ ਕੰਮ, ਜੋ ਜਲੰਧਰ ਸਿਟੀ-ਫਿਰੋਜ਼ਪੁਰ ਸੈਕਸ਼ਨ ਉਤੇ RCF ਹਾਲਟ ਅਤੇ ਸੁਲਤਾਨਪੁਰ ਲੋਧੀ ਰੇਲਵੇ ਸਟੇਸ਼ਨ ਦੇ ਵਿਚ KM 43/8-9 ਉਤੇ ROB ਦੇ ਕੰਸਟ੍ਰਕਸ਼ਨ ਦੇ ਨਾਲ-ਨਾਲ ਰੇਲਵੇ ਬਾਊਂਡ੍ਰੀ ਦੇ ਪ੍ਰੋਜੈਕਟ ਦੇ ਸਬੰਧ ਵਿਚ ਕੰਮ।		
ਟੈਂਡਰ ਬੰਦ ਕਰਨ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ	27.03.2026 15:00	ਟੈਂਡਰ ਦੀ ਅਪਲੋਡ ਕਰਨ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ	05.03.2026 19:06
ਅੰਦਾਜਨ ਲਾਗਤ	6908493.70	ਬਿਡਿੰਗ ਸ਼ੁਰੂ ਦੀ ਮਿਤੀ (ਆਈ.ਆਰ.ਈ.ਪੀ.ਐਸ)	13.03.2026
ਬਿਆਨਾ ਰਾਸ਼ੀ (ਰੁ)	138200.00	ਕੰਮ ਪੂਰਾ ਕਰਨ ਦਾ ਸਮਾਂ	6 ਮਹੀਨੇ
ਨੋਟ	ਨਿਵਿਦਾਕਰਤਾ ਰੈਗੂਲਰ ਤੌਰ ਤੇ ਵੈਬਸਾਈਟ ਦੇ ਸੰਪਰਕ ਵਿਚ ਰਹਿ ਕੇ ਨਿਵਿਦਾ ਸੰਸ਼ੋਧਨਾਂ, ਸ਼ੁਧੀਪੱਤਰ ਆਦਿ ਬਾਰੇ ਵਿਚ ਖੁਦ ਨੂੰ ਅਪਡੇਟ ਰੱਖਣ।		

ਨਿਵਿਦਾ ਸੂਚਨਾ ਨੰ. 433-ਸਿਗ- ਟੀ-81-25-26 ਮਿਤੀ: 06.03.2026 ਬੰਦ ਹੋਣ ਦੀ ਮਿਤੀ/ਸਮਾਂ 27.03.2026 ਨੂੰ 15:00 ਵਜੇ 758/2026

ਗ੍ਰਾਹਕਾਂ ਦੀ ਸੇਵਾ ਵਿਚ ਮੁਸਕਾਨ ਦੇ ਨਾਲ

ਫਾਰਮ ਬੀ

ਜਨਤਕ ਐਲਾਨ

(ਭਾਰਤੀ ਦੀਵਾਲੀਆਪਨ ਅਤੇ ਦੀਵਾਲੀਆਪਨ ਬੋਰਡ (ਤਰਲਤਾ ਪ੍ਰਕਿਰਿਆ) ਨਿਯਮ, 2016 ਦੇ ਨਿਯਮ 12)

ਹੀਰੋ ਇਲੈਕਟ੍ਰਿਕ ਵਹੀਕਲਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਹਿੱਸੇਦਾਰਾਂ ਦੇ ਧਿਆਨ ਹਿੱਤ

ਸ੍ਰ. ਨੰ.	ਵਿਸ਼ੇਸ਼	ਵੇਰਵੇ
1.	ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦਾ ਨਾਮ	ਹੀਰੋ ਇਲੈਕਟ੍ਰਿਕ ਵਹੀਕਲਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ
2.	ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਦੇ ਸ਼ਾਮਲ ਹੋਣ ਦੀ ਮਿਤੀ	31-07-2010
3.	ਉਹ ਅਥਾਰਟੀ ਜਿਸ ਅਧੀਨ ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਸ਼ਾਮਲ/ਰਜਿਸਟਰਡ ਹੈ	ROC ਦਿੱਲੀ
4.	ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਦੀ ਕਾਰਪੋਰੇਟ ਪਛਾਣ ਨੰਬਰ / ਸੀਮਤ ਦੇਣਦਾਰੀ ਪਛਾਣ ਨੰਬਰ	U34200DL2010PTC206520
5.	ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਦੇ ਰਜਿਸਟਰਡ ਦਫ਼ਤਰ ਅਤੇ ਮੁੱਖ ਦਫ਼ਤਰ (ਜੇਕਰ ਕੋਈ ਹੈ) ਦਾ ਪਤਾ	ਰਜਿਸਟਰਡ ਦਫ਼ਤਰ: 50, ਓਖਲਾ ਇੰਡਸਟਰੀਅਲ ਅਸਟੇਟ, ਫੇਜ਼ III, ਨਵੀਂ ਦਿੱਲੀ-110020 ਪ੍ਰਿੰਸੀਪਲ ਦਫਤਰ: ਪਲਾਟ ਨੰਬਰ 57, ਉਦਯੋਗ ਵਿਹਾਰ, ਫੇਜ਼ IV, ਸੈਕਟਰ-18, ਗੁਰੂਗ੍ਰਾਮ-122018 (ਹਰਿਆਣਾ)
6.	ਦੀਵਾਲੀਆਪਨ ਹੱਲ ਪ੍ਰਕਿਰਿਆ ਦੇ ਬੰਦ ਹੋਣ ਦੀ ਮਿਤੀ	02.03.2026
7.	ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਦੀ ਲਿਕਵੀਡੇਸ਼ਨ ਸ਼ੁਰੂ ਹੋਣ ਦੀ ਮਿਤੀ	03.03.2026 (ਆਰਡਰ 05.03.2026 ਨੂੰ ਪ੍ਰਾਪਤ ਹੋਇਆ)
8.	ਲਿਕੁਇਡੇਟਰ ਵਜੋਂ ਕੰਮ ਕਰਨ ਵਾਲੇ ਦੀਵਾਲੀਆਪਨ ਪੇਸ਼ੇਵਰ ਦਾ ਨਾਮ ਅਤੇ ਰਜਿਸਟ੍ਰੇਸ਼ਨ ਨੰਬਰ	ਡਾ. ਲੇਖ ਰਾਜ ਬਜਾਜ IBBI/IPA-002/IP-N00039/2016-17/10078
9.	ਬੋਰਡ ਨਾਲ ਰਜਿਸਟਰਡ ਲਿਕੁਇਡੇਟਰ ਦਾ ਪਤਾ ਅਤੇ ਈ-ਮੇਲ	107, ਅਗਰਵਾਲ ਪ੍ਰੈਸਟੀਜ ਮਾਲ, ਐਮ2ਕੇ ਦੇ ਨਾਲ ਲੱਗਦੇ, ਪੀਤਮਪੁਰਾ, ਨਵੀਂ ਦਿੱਲੀ-110034 lekhrajbajaj@rediffmail.com
10.	ਲਿਕੁਇਡੇਟਰ ਨਾਲ ਪੱਤਰ ਵਿਹਾਰ ਲਈ ਵਰਤਿਆ ਜਾਣ ਵਾਲਾ ਪਤਾ ਅਤੇ ਈ-ਮੇਲ	107, ਅਗਰਵਾਲ ਪ੍ਰੈਸਟੀਜ ਮਾਲ, ਐਮ2ਕੇ ਦੇ ਨਾਲ ਲੱਗਦੇ, ਪੀਤਮਪੁਰਾ, ਨਵੀਂ ਦਿੱਲੀ-110034 cirp.hev@gmail.com
11.	ਦਾਅਵਿਆਂ ਨੂੰ ਜਮ੍ਹਾ ਕਰਨ ਦੀ ਆਖਰੀ ਮਿਤੀ	02.04.2026

ਇਸ ਦੁਆਰਾ ਨੋਟਿਸ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨੈਸ਼ਨਲ ਕੰਪਨੀ ਲਾਅ ਟ੍ਰਿਬਿਊਨਲ, ਨਵੀਂ ਦਿੱਲੀ ਬੈਂਚ, ਕੋਰਟ-999 ਨੇ 03.03.2026 ਨੂੰ ਹੀਰੋ ਇਲੈਕਟ੍ਰਿਕ ਵਹੀਕਲਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਲਿਕਵੀਡੇਸ਼ਨ ਦੀ ਸ਼ੁਰੂਆਤ ਦਾ ਆਦੇਸ਼ ਦਿੱਤਾ ਹੈ ਹੀਰੋ ਇਲੈਕਟ੍ਰਿਕ ਵਹੀਕਲਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਹਿੱਸੇਦਾਰਾਂ ਨੂੰ ਇਸ ਦੁਆਰਾ ਸੱਦਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹ 02.04.2026 ਨੂੰ ਜਾਂ ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਸਬੂਤਾਂ ਦੇ ਨਾਲ ਆਪਣੇ ਦਾਅਵੇ ਆਈਟਮ ਨੰਬਰ 10 ਦੇ ਵਿਰੁੱਧ ਦੱਸੇ ਗਏ ਪਤੇ 'ਤੇ ਲਿਕਵੀਡੇਟਰ ਨੂੰ ਜਮ੍ਹਾਂ ਕਰਾਉਣ । ਵਿੱਤੀ ਲੈਣਦਾਰ ਆਪਣੇ ਦਾਅਵੇ ਸਬੂਤਾਂ ਸਮੇਤ ਸਿਰਫ ਇਲੈਕਟ੍ਰਾਨਿਕ ਸਾਧਨਾਂ ਰਾਹੀਂ ਹੀ ਜਮ੍ਹਾਂ ਕਰਾਉਣਗੇ ਹੋਰ ਸਾਰੇ ਲੈਣਦਾਰ ਸਬੂਤਾਂ ਸਮੇਤ ਦਾਅਵੇ ਵਿਅਕਤੀਗਤ ਤੌਰ 'ਤੇ, ਡਾਕ ਰਾਹੀਂ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕ ਸਾਧਨਾਂ ਰਾਹੀਂ ਜਮ੍ਹਾਂ ਕਰਵਾ ਸਕਦੇ ਹਨ ਦਾਅਵਿਆਂ ਦੇ ਝੂਠੇ ਜਾਂ ਗੁੰਮਰਾਹਕੁੰਨ ਸਬੂਤ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ 'ਤੇ ਜੁਰਮਾਨੇ ਲੱਗਣਗੇ । ਜੇਕਰ ਕੋਈ ਹਿੱਸੇਦਾਰ ਲਿਕਵੀਡੇਸ਼ਨ ਪ੍ਰਕਿਰਿਆ ਦੌਰਾਨ ਆਪਣੇ ਦਾਅਵੇ ਜਮ੍ਹਾਂ ਨਹੀਂ ਕਰਵਾਉਂਦਾ ਹੈ, ਤਾਂ ਅਜਿਹੇ ਹਿੱਸੇਦਾਰ ਦੁਆਰਾ ਇਨਸੌਲਵੈਂਸੀ ਐਂਡ ਦੀਵਾਲੀਆਪਨ ਬੋਰਡ ਆਫ਼ ਇੰਡੀਆ (ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀਆਂ ਲਈ ਦੀਵਾਲੀਆਪਨ ਹੱਲ ਪ੍ਰਕਿਰਿਆ) ਰੈਗੂਲੇਸ਼ਨਜ਼, 2016 ਦੇ ਅਧੀਨ ਕਾਰਪੋਰੇਟ ਦੀਵਾਲੀਆਪਨ ਹੱਲ ਪ੍ਰਕਿਰਿਆ ਦੌਰਾਨ ਪੇਸ਼ ਕੀਤੇ ਗਏ ਦਾਅਵਿਆਂ ਨੂੰ ਧਾਰਾ 38 ਦੇ ਤਹਿਤ ਪੇਸ਼ ਕੀਤਾ ਗਿਆ ਮੰਨਿਆ ਜਾਵੇਗਾ .

ਲਿਕਵੀਡੇਟਰ ਦਾ ਨਾਮ ਅਤੇ ਹਸਤਾਖਰ — ਡਾ. ਲੇਖ ਰਾਜ ਬਜਾਜ

ਮਿਤੀ ਅਤੇ ਸਥਾਨ — 03.2026 ਅਤੇ ਨਵੀਂ ਦਿੱਲੀ

ਉਤਰ ਰੇਲਵੇ

ਈ-ਨੀਲਾਮੀ ਸੂਚਨਾ

ਭਾਰਤ ਦੇ ਰਾਸ਼ਟਰਪਤੀ ਦੇ ਵਲੋਂ ਤੋਂ ਸੀਨੀਅਰ ਮੰਡਲ ਵਾਣਿਜ ਪ੍ਰਬੰਧਕ/ ਮਾਲਭਾੜਾ, ਉਤਰ ਰੇਲਵੇ, ਫਿਰੋਜ਼ਪੁਰ ਦੁਆਰਾ ਹੇਠਾਂ ਦਿਤੇ ਗਏ ਕੰਮ ਦੇ ਲਈ ਯੋਗ ਅਤੇ ਰਜਿਸਟਰਡ ਬੋਲੀਦਾਤਾਵਾਂ ਤੋਂ ਫਿਰੋਜ਼ਪੁਰ ਮੰਡਲ ਵਿਚ ਈ-ਨੀਲਾਮੀ ਮੰਗ ਕੀਤੀ ਗਈ ਹੈ:

ਨੀਲਾਮੀ ਸੂਚੀ ਨੰ.	ਨੀਲਾਮੀ ਸ਼ੁਰੂ ਹੋਣ ਦਾ ਸਮਾਂ ਅਤੇ ਮਿਤੀ	ਕੰਮ ਦਾ ਨਾਮ
EAFZR-SLR26-15	20/03/26 ਨੂੰ 11:00 Hrs.	ਗੱਡੀਆਂ ਦੇ ਪਾਰਸਲ ਸਪੇਸ ਨੂੰ ਲੀਸ ਤੇ ਦੇਣ ਦਾ ਠੇਕਾ (ਟ੍ਰੇਨ ਨੰਬਰ/ਐਸਐਲਆਰ ਕੰਪਾਰਟਮੈਂਟ): 19326/F1, 15532/F1, 22446/F1, 22552/F1, 13308/F1, 20424/F1, 14682/F1, 14622/F1 & 18238/F1

ਵਿਸਤ੍ਰਿਤ ਜਾਣਕਾਰੀ ਅਤੇ ਪੰਜੀਕਰਨ ਦੇ ਲਈ, ਕਿਰਪਾ ਰੇਲਵੇ ਦੀ ਵੈਬਸਾਈਟ www.ireps.gov.in 'ਤੇ ਜਾਓ। 750/2026

ਗ੍ਰਾਹਕਾਂ ਦੀ ਸੇਵਾ ਵਿਚ ਮੁਸਕਾਨ ਦੇ ਨਾਲ

SBI

STATE BANK OF INDIA, RACPC, Sheranwala Gate, Mall Road, Patiala

APPENDIX IV [Rule -8(1)] Possession Notice (For Immovable Property)

Whereas, The undersigned being the Authorized officer of the **State Bank of India**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated to below mentioned Borrowers/Guarantor on the dates mentioned against below account & stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him / her under sub section (4) of section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the dates mentioned against each account.

The owners/occupiers of the property are directed to hand over the vacant possession within 30 days of this notice to avoid use of force or other measures with the assistance of District Magistrate u/s 14 of the act. The owners/occupiers may please note that after 30 days from the date of this notice the property will be auctioned.

The borrower in particular and the public in general is hereby cautioned not to deal with the property / properties and any dealings with the properties will be subject to the charge of the **State Bank of India** for the amount mentioned against their name Plus interest and other charges accrued thereon till realization.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets

Name of Account Borrowers & Guarantors	Description of Property	Date of Demand Notice	Date of Possession	Recoverable amount as per Demand Notice
Sh.Sanjeev Kumar S/o Sh.Ghamandi Ram & Smt.Astha W/o Sh.Sanjeev Kumar	Equitable mortgage of residential property/plot vaka Rakba Village Deelwal, Tehsil & Distt. Patiala land Khewat No. 31, Khatauni No.38, 39, Khasra No.221 min/ 2-0-15, 363/344-345/218/2-17, 365/219/ 0-6, 367/220/3-6, 369/339-340/222/0-9, 221 min/ 0-4-10 Kita 9 Tadadi 9 Bigha 3 Biswa 5 Biswasi out of which 3/183¼ share bakdar 0-3 biswa measuring 156.50 sq.yds. situated at village Deelwal, Tehsil & Distt. Patiala registered vide Vasika No.4851 dated 20/12/2018 in the name of Smt. Ashta W/o Sh. Sanjeev Kumar, Cersai ID 20005625916, boundaries as per sale deed are as under: East: Road 22', side 29', West: House of Kuldeep Singh, side 29', North: House, side 49'-3", South: Plot, side 47'-3"	18.09.2025	03.03.2026	**Rs. 25,79,551/-** (Rs. Twenty Five Lakhs Seventy Nine Thousand Five Hundred Fifty One only) and interest & costs from 19.09.2025 thereon.
Sh. Amandeep Joshi S/o Sh.Rajesh Kumar and Smt.Renu W/o Sh.Rakesh Kumar Joshi	Equitable Mortgage of Residential Building comprised in Khewat/Khata No.1443/2751, Khasra No.5506/3624/1092 min (1-19) out of which 0-2 biswa 2.35 biswasi measuring 105.52 sq.yds. situated at H. No.571/B, Street No.14, Bishan Nagar, Patiala registered vide transfer deed No.13486 dated 17/01/2017 in the name of Mr.Amandeep Joshi S/o Sh. Rakesh Kumar Joshi, Cersai ID 200056541749, Boundaries as per sale deed are as under: East: House of Sh. Bhullar, side 15'-10", West: Road, side 15'-10", North: House of Manoj Kumar, side 60'-0", South: House of Avtar Singh, side 60'-0"	17.12.2025	03.03.2026	**Rs. 32,37,387.75** (Rs. Thirty Two Lakhs Thirty Seven Thousand Three Hundred Eighty Seven and Paisa Seventy Five only) and interest & costs from 18.12.2025 thereon.

DATE: 07.03.2026 **PLACE: PATIALA** **AUTHORISED OFFICER**

JANA SMALL FINANCE BANK

(A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.

NOTICE OF SALE THROUGH PRIVATE TREATY

SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002. (SARFAESI ACT)

The undersigned as Authorized Officer of **Jana Small Finance Bank Limited** has **taken over Physical Possession** of the schedule property under the SARFAESI Act.

The Authorized Officer of **Jana Small Finance Bank Limited,** had already conducted multiple public auctions for selling the property, but they turned out to be unsuccessful as no bids were received. Hence please be informed that if the total outstanding dues in the aforesaid loan account are not paid within **Fifteen (15) Days** from the date of this publication of this notice, then the Authorized officer will proceed for sale via private treaty of the property as stated below.

Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to the Bank for realization of Bank's dues.

Standard terms & conditions for sale of property through Private Treaty are as under:

1. Sale through Private Treaty will be on **"AS IS WHERE IS BASIS"** and **"AS IS WHAT IS BASIS".**
2. The purchaser will be required to deposit 100% of the sale consideration on the expiry of publication of this notice.
3. In case of non-acceptance of offer of purchase by the Bank, the amount if any paid along with the application will be refunded without any interest with in the stipulated time.
4. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date.
5. The Bank reserves the right to reject any offer of purchase without assigning any reason.
6. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties, society dues in respect of purchase of the property.
7. Sale shall be in accordance with the provisions of SARFAESI Act / Rules.

Sr. No.	Loan Account Number	Name of Borrower/ Co-Borrowers	Amount as per 13(2) Demand Notice under SARFAESI Act.	Reserve price for private treaty
1	45869420000290	1) Mr. Karamjit Singh, S/o. Jarnail Singh (Applicant), 2) Mrs. Beant Kaur (Co-Applicant)	**Rs.12,74,426/-** (Rupees Twelve Lakhs Seventy Four Thousand Four Hundred and Twenty Six Only) **as of 04-07-2025**	**Rs.10,50,000/-** (Rupees Ten Lakhs Fifty Thousand Only)
	Details of Secured Assets: Property Area Measuring 71.66 Sq.yards situated at Krishna Basti, Malkana, Tehsil Samana, District Patiala, Bearing Document No. 2022-23/78/1/119 Dated 18.04.2022 Owned by **Beant Kaur, W/o. Karamjit Singh. Bounded as: East:** Puneet Kumar side 43', **West:** Constructed House side 43', **North:** Rasta, **South:** Nishu Bala side 15'.			

The aforesaid Borrower's/ Co-borrower's attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets mentioned hereinabove by tendering the aforementioned outstanding dues together with all costs, charges and expenses incurred by the bank before the sale of secured assets.

Correspondence Address: Mr. Ranjan Naik (Mob. No.6362951653), email: ranjan.naik@janabank.com. Jana Small Finance Bank Limited, (formerly known as M/s. Janalakshmi Financial Services Pvt. Ltd.), having office at Jana Small Finance Bank Limited, 16/12, 2nd Floor, W.E.A Arya Samaj Marg, Karol Bagh, Delhi-110005.

Date: 07.03.2026, Place: Patiala **Sd/- Authorized Officer, Jana Small Finance Bank Limited**

CAPRI GLOBAL CAPITAL LIMITED

Registered & Corporate Office:- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013

Circle Office :- 9-B, 2nd floor, Pusa Road, Rajinder Place, New Delhi-110060

APPENDIX- IV-A [See proviso to rule 8 (6) and 9 (1)]

Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and9 (1) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorised Officer of Capri Global Capital Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Capital Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.

SR. NO.	1.BORROWER(S) NAME 2. OUTSTANDING AMOUNT	DESCRIPTION OF THE MORTGAGED PROPERTY	1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY 3. INCREMENTAL VALUE
1.	**1.M/s Yadav Fabrics ("Borrower") 2. Mr. Raj Dev Yadav 3. Mr. Pardeep Kumar 4. Mrs. Asha (Co-borrower) LOAN ACCOUNT No. LNCGCLUDTL0000003058(Old)/ 80600005440711(New) Rupees 48,26,111/- (Rupees Forty Eight Lacs Twenty Six Thousand One Hundred and Eleven Only) as on 17.06.2025 along with applicable future interest.**	Property Admeasuring 92 Square Yards, Comprised In Khasra No. 11//18, Khata No. 261/269, As Per Jamabandi For The Year 2005-2006, Situated In Village Kakowal, H.B. No. 80, Abadi Known As Bajrang Vihar, Now Known As Plot No. 37, Street No. 1, Dashmesh Puri Colony, Near Radha Swami Satsang Ghar, Tehsil & District Ludhiana Alongwith Construction Thereon Present And Future Both. Bounded As , North: Street, South: Neighbour, East: Kalu Baba, West: Subedar	**1. E-AUCTION DATE: 26.03.2026 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 25.03.2026 3. DATE OF INSPECTION: 24.03.2026**	**RESERVE PRICE: Rs. 15,00,000/- (Rupees Fifteen Lacs Only). EARNEST MONEY DEPOSIT: Rs. 1,50,000/- (Rupees One Lac Fifty Thousand Only) INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only)**

For detailed terms and conditions of the sale, please refer to the link provided in Capri Global Capital Limited Secured Creditor's website i.e. www. Capriglobal.in/auction/

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-

1. The Property is being sold on "AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.
2. Particulars of the property / assts (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission. Actual extant & dimensions may differ.
3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or nay representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries /due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bid/s.
4. Auction/bidding shall only be through "online electronic mode" through the website https://sarfaesi.auctiontiger.net Or Auction Tiger Mobile APP provided by the service provider M/S eProcurement Technologies Limited, Ahmedabad who shall arrange & coordinate the entire process of auction through the e-auction platform.
5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor /service provider shall not be held responsible for the internet connectivity, network problems, system crash own, power failure etc.
6. For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider **M/S E-Procurement Technologies Ltd. Auction Tiger, Ahmedabad (Contact no. 079-68136880/68136837), Mr. Ram Kumar Mob. 8000023297. Email: ramprasad@auctiontiger.net,.**
7. For participating in the e-auction sale the intending bidders should register their name at **https://sarfaesi.auctiontiger.net** well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider.
8. For participating in e-auction, intending bidders have to deposit a refundable EMD of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of **"Capri Global Capital Limited" on or before 25.03.2026.**
9. The intending bidders should submit the duly filled in Bid Form (format available on **https://sarfaesi.auctiontiger.net)** along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer, Capri Global Capital Limited **Regional Office Plot no. 9B, 2nd Floor, Pusa Road, Rajinder Place, New Delhi 110 060 latest by 03:00 PM on 25.03.2026.** The sealed cover should be super scribed with "Bid for participating in E-Auction Sale- - in the Loan Account No. _____ (as mentioned above) for property of "Borrower Name.".
10. After expiry of the last date of submission of bids with EMD, Authorised Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/S eProcurement Technologies Limited to enable them to allow only those bidders to participate in the online inter-se bidding /auction proceedings at the date and time mentioned in E-Auction Sale Notice.
11. Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e- auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension.
12. Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
13. Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him BY E-Mail both to the Authorised Officer, Capri Global Capital Limited, Regional **Office Office/Plot no. 9B, 2nd Floor, Pusa Road, Rajinder Place, New Delhi 110 060** and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
14. The successful bidder shall deposit 25% of the bid amount (including EMD) within 24 hour of the sale, being knocked down in his favour and balance 75% of bid amount within 15 days from the date of sale by DD/Pay order/NEFT/RTGS/Chq favouring Capri Global Capital Limited.
15. In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
16. At the request of the successful bidder, the Authorised Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
17. The Successful Bidder shall pay 1% of Sale price towards TDS (out of Sale proceeds) (if applicable) and submit TDS certificate to the Authorised officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 15 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorised Officer, falling which the earnest deposit will be forfeited.
18. Municipal / Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.
19. Sale Certificate will be issued by the Authorised Officer in favour of the successful bidder only upon deposit of entire purchase price / bid amount and furnishing the necessary proof in respect of payment of all taxes / charges.
20. Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.
21. The Authorized officer may postpone / cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 15 days from the scheduled date of sale, it will be displayed on the website of the service provider.
22. The decision of the Authorised Officer is final, binding and unquestionable.
23. All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.
24. Movable item (if any) lying in the property is not offer with sale.
25. Please Note That Forfeiture for Non-Participation by Sole Bidder Where only one bidder is found eligible after deposit of EMD, such bidder shall mandatorily log in and participate in the live e-auction at the scheduled date and time. Mere submission of bid form and deposit of EMD shall not constitute participation. If the sole eligible bidder fails to log in and participate in the live e-auction for any reason whatsoever (except certified technical failure of the e-auction service provider), the EMD shall stand automatically forfeited without further notice, and the Authorized Officer shall be free to cancel the auction and/or conduct a fresh auction without any liability to the bidder.
26. **For further details and queries, contact Authorized Officer, Capri Global Capital Limited: Mr. Varun Shulka Mo. No. 7048951437 and for further enquiry Mr. Ajeet Kumar Mo. No. 9910198552.**
27. This publication is also 15 (Fifteen) days notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 8(6) and 9 (1) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above mentioned date / place.

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Capri Global Capital Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

Place LUDHIANA Date : 07-MARCH-2026 **Sd/- (Authorised Officer) Capri Global Capital Ltd.**

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
JHUMA MANNA	JHUMA MANNA	NSE - AP0291568131 BSE - AP01067301166009	Flat No 40 2 Garden Floor Dhindsa Colony Eden City Road Darpan Residency Kharar Sas Nagar Mohali 140301

Please note that above mention Authorised Person (AP) is no longer associated with us. Any person henceforth dealing with above mention AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, Investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.

kotak Securities — Kotak Securities Limited. Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PLC134051, Telephone No.: +22 43360000, Fax No.: +22 67132430. Website: www.kotak.com / www.kotaksecurities.com. Correspondence Address: Infinity IT Park, Bldg. No 21. Opp. Film City Road, A K Vaidya Marg, Malad (East), Mumbai 400097. Telephone No: 42856825. SEBI Registration No: INZ000200137 (Member of NSE, BSE, MSE, MCX & NCDEX), AMFI ARN 0164, PMS INP000000258, and Research Analyst INH000000586. NSDL/CDSL: IN-IN-DP-629-2021, Compliance Officer Details: Mr. Hiren Thakkar Call: 022 - 4285 8484, or Email: ks.compliance@kotak.com.

THE PARWANOO URBAN CO-OPERATIVE BANK LTD.

HO: Plot No. 4 A, Sector 1, Parwanoo, District Solan (Himachal Pradesh)

NOTICE OF SPECIAL GENERAL MEETING (FOR MEMBERS ONLY)

Notice is hereby given that a Special General Meeting of Members of The Parwanoo Urban Cooperative Bank Ltd will be held on Wednesday, 18th March, 2026 at 03.00 p.m. at First Floor, Plot-4A, Sector-1, Parwanoo, Distt- Solan, Himachal Pradesh-173220 to transact the following business concerning the Bank:

AGENDA

To consider and approve the Scheme of Amalgamation of The Karan Urban Cooperative Bank Ltd into The Parwanoo Urban Cooperative Bank Ltd and to send the recommendation to the Reserve Bank of India for approval of the Scheme.

By Order of the Board of Directors

Date: 24-02-2026 **Sd/-**

Place: Parwanoo **Parveen Kumar Arora (Chief Executive Officer)**

NOTES:- 1. If the required quorum of members is not present at the commencement of the meeting, it shall be adjourned. The adjourned meeting will resume business on the same day, at the same place, at 03.30 p.m., irrespective of the quorum, in which only the business mentioned in the Notice of the Meeting shall be transacted. **2.** Members are requested to submit their queries, if any, regarding the business to be transacted at this Special General Meeting, in writing at the Bank's Registered Office upto 17th March, 2026 on working days from 11.00 a.m. to 04.00 p.m. **3.** Members are requested to note that considering the agenda subject requiring voting of members, only the eligible members as per the Bye-Laws of the Bank will be permitted to attend and vote. **4.** Members are kindly requested to carry Photo Identity Card for the meeting.

केनरा बैंक Canara Bank

सिंडिकेट Syndicate

Fort Main Branch:- Building, 26 As Sir PM Road, Fort, Mumbai - 400001

Email : cb0108@canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Constructive Possession** of which has been taken by the Authorised Officer of, **Fort Branch** of the Canara Bank, will be sold on "As is where is", "As is what is", and " Whatever there is" on **27.03.2026**, for recovery of **Rs. 20,52,217.00** (Rupees Twenty Lakhs Fifty Two Thousand Two Hundred Seventeen Only) as on **14.04.2025** plus further interest thereon from **15.04.2025** along with suit expenses and other charge due to the, Fort Branch of Canara Bank from **Sh Sanjay Pandey & Sh Anju Pandey**

Details and full description of the immovable property with known encumbrances, if any:

Sr. No.	Description of the Property	Reserve Price	EMD
1.	All that Part and Parcel of Residential Flat bearing Apartment No. R-1806, adm. 42.18 Sq. Mts. Carpet area + EBVT Area 4.83 Sq Mts area (net area 47.01) on the 18th Floor, in "R" wing, of the building known as "EVIVA" of the project known as "PALAVA EVIVA K TO T, URBANO A, B, C AND F, URBANO I TO T" along with one car parking space situated at Taloja Bypass Road, Dombivili (E) constructed on a land bearing Survey No. 144/2, 53/2, 53/2B, 53/5, 144/3, 144/5, 144/4, 144/9B, 144/9A, 52, 40/1, 39/4, 47, 39/5A, 39/5, 40/2, 143/1 to 2 situated at village Khoni, Taluka Kalyan and District Thane. **Name of Title Holder: Sh Sanjay Pandey, Bounded as under: North:** By Casa Clara Building, **South:** By Urbano Building, **East:** By "Q" Wing, **West:** "S" Wing, **CERSAI Security Interest ID - 400063309335**	**Rs. 28,00,000.00**	**Rs. 2,80,000**

The earnest money deposit shall be deposited on or before **27.03.2026 at 9.30AM**

The property can be inspected; with Prior Appointment with Authorised Officer, on **17.03.2026**, Canara Bank Fort Branch between **11.00 am to 4.00PM.** There are no known encumbrances on the above property as per the knowledge of the bank.

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in common web portal - M/s. PSB Alliance (Baanknet)., Contact No. 8291220220, 7046612345, 6354910172, 9892219848, 8160205051, **E-mail** support.BAANKNET@psballiance.com; https://baanknet.com/, or Canara Bank's website www.canarabank.com , or may contact Manager Canara Bank Fort Branch 8169845618 / 9410316322 / 8655918379 / 8655963172 during office hours on any working day

Date : 05.03.2026 **Sd/-**

Place : Mumbai **Authorised Officer, Canara Bank**

पावरग्रिड POWERGRID

1. The Petitioner above-named has filed a petition before the Central Electricity Regulatory Commission, New Delhi for determination of transmission tariff for 2024-29 tariff block for Petition-1: **Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II, Part-G1" in Northern Region).**
2. The beneficiaries of the Transmission system are: (a) Ajmer Vidyut Vitran Nigam Ltd. (b) Jaipur Vidyut Vitran Nigam Ltd. (c) Jodhpur Vidyut Vitran Nigam Ltd. (d) Punjab State Electricity Corporation limited (e) Haryana Power Purchase Centre (f) Jammu & Kashmir Power Corporation Ltd. (g) Uttar Pradesh Power Corporation Ltd. (h) BSES Yamuna Power Ltd. (i) BSES Rajdhani Power Ltd. (j) Tata Power Delhi Distribution Ltd. (k) Chandigarh Electricity department (l) Uttaranchal Power Corporation Ltd. (m) North Central Railway (n) New Delhi Municipal council. (o) Himachal Pradesh State Electricity Board. (p) Central Transmission Utility of India ltd. (q) HVPNL

Particulars	Asset-1
Scheduled date of commercial operation	30.09.2023
Actual date of commercial operation	30.11.2025
Capital cost on the date of commercial operation (in Rs Lakhs)	1108.67 Cr

3. Details of tariff for 2024-29 block:

(₹ in Lakhs)

Asset	2024-25	2025-26	2026-27	2027-28	2028-29
Asset-1	0.00	3917.09	14337.47	15072.56	15445.33

4. A copy of the petition made for determination of tariff is posted on the website **www.powergrid.in**
5. The suggestions and objections, if any, on the proposals for determination of tariff contained in the petition may be filed by any person, including the beneficiary through the e-filing portal of the Commission, with a copy to the Petitioner within 30 days of publication of this notice.

Place: Gurugram **Zafrul Hasan**

Date: 07.03.2026 General Manager (Commercial)

PG/CC/Notice-95/Advt-116/2025-26/BASIC4

POWER GRID CORPORATION OF INDIA LIMITED

(A Government of India Enterprise)

Registered Office: B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi 110 016

Corporate Office: Saudamini', Plot No.2, Sector-29, Gurgaon, Haryana - 122 001

Website: www.powergrid.in, **CIN:** L40101DL1989GOI038121

A Maharatna PSU

VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road,Sewri (West), Mumbai 400015. Maharashtra. CIN No.: U65922MH2005PLC272501

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of Vastu Housing Finance Corporation Limited the same shall be referred herein after as Vastu Housing Finance Corporation Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction. It is hereby informed to General public that we are going to conduct public E-Auction through website https://sarfaesi.auctiontiger.net

S N	Account No. and Name of borrower, co- borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2) & Date of Physical Possession	Descriptions of the property/Properties	Reserve Price, Earnest Money Deposit (In Rs.)	E-Auction Date and Time, EMD Submission Last Date, Inspection Date
1	HL0000000106242 Sukhwinder Kaur (Borrower), Kulwinder Singh (Co-Borrower), Jaswinder Kaur (Guarantor)	Demand Notice Date 22/Feb/25 & Amt Rs. 6376462/- as on 21/Feb/25 + Interest Cost etc. & 27/Nov/25	Land Measuring 00 Bigha 03 Biswas And 00Bigha 01 Biswas, Which Is 181/1920 Share of Land Measuring 01 Bigha 12 Biswas. Comprised In KhaseaNo. 450/2 (1-12), And Which Is, 1/32 Share of Land Measuring 01 Bigha 12 Biswas Comprised in KhaseaNo. 450/2 (1-12), (1-, (1-2), Khewat/Khatuani No. 240/322, As per Jamabandi for the year 2014-2015, Situated Within The Revenue Limits of Village Kalodi, Tehsil And District Sangrur, Village Khadoli,Sangrur, Punjab, 148001, Area of Property: 2250 Sq.Yard.	Rs.8000000/- Rs.800000/-	21/03/2026 Timings 10:00 AM to 12:00 PM , 20/03/2026 up to 5:00 PM., 13/03/2026

1. All Interested participants / bidders are requested to visit the website https://sarfaesi.auctiontiger.net . For details, help, procedure and online training on e-auction, prospective bidders may contact M/S e-Procurement Technologies Pvt. Ltd. (Auctiontiger); Address : Head Office: B-705, Wall Street II, Opp. Orient Club, Near Gujrat College, Ellis Bridge, Ahmedabad – 380 006 Gujrat (India).Contact Person : Mr. Ram Sharma Contact number: 8000023297/9265562818/9265562821/079-6813 6842/6869. email id : ramprasad@auctiontiger.net , support@auctiontiger.net
2. For further details on terms and conditions please visit https://sarfaesi.auctiontiger.net to take part in e-auction.
3. For more details about the property kindly contact to Authorized officer : Raman Joshi Contact no. 7838293620

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES,2002

Date : 07.03.2026 **Authorised officer**

Place : Sangrur **Vastu Housing Finance Corporation Ltd**

पंजाब नेशनल बैंक punjab national bank

BRANCH OFFICE : NEW SHIMLA, SHANTI COMPLEX, NEAR HPPCL BUILDING (BCS), NEW SHIMLA - 171009

RULE 8(1) POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorized Officer of **Punjab National Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 read with **Rule3** of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated: **26/11/2025** calling upon the **Pawan Kumar S/o Kontho Lal** to repay the amount mentioned in the notice being is **Rs.29,44,426.00 (Rupees Twenty-Nine Lacs Forty-Four Thousand Four Hundred Twenty-Six Only) as on 13/11/2025** with further interest and incidental expenses, costs & charges until payment in full within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub – section (4) of section 13 the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 06th of March, 2026.

The borrower's /guarantor's /mortgagor's attention is invited to provisions of sub – section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an amount **of Rs. 29,44,426.00 (Rupees Twenty-Nine Lacs Forty-Four Thousand Four Hundred Twenty-Six Only) as on 13/11/2025 with further interest and incidental expenses, costs & charges Incidental charges until payment in full, less recovery, if any.**

Description of the movable Property/ Security

Details of Securities	Name of the Owner
EQM of Flat (Towards Saini Niwas Side) consisting of two rooms, One kitchen, one toilet & one store having its area 37.63Sqm which is the half basement floor of the four storeyed building built upon the land comprised in Khata Khatoni No 69/217, Khasra No (old) 623/292min, & (new) 2868 & 3869, Kita 2, measuring 192.06Sqm situated at Mohal Pateog, PC Kasumpti, tehsil Shimla(R), District Shimla HP along with all rights of easement i.e. paths, attached drainage, air, light, water, sunlight, common paths, common stairs, common drainages, fittings, fixtures, common sewerage, of the said property etc.	**Sh. Pawan Kumar S/o Kontho Lal**

Date : 06.03.2026 ***Authorised Officer***

Place : Shimla ***Punjab National Bank (Secured Creditor)***

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HERO ELECTRIC VEHICLES PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Hero Electric Vehicles Private Limited
2.	Date of incorporation of corporate debtor	31-07-2010
3.	Authority under which corporate debtor is incorporated /registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34200DL2010PTC206520
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd Office:** 50, Okhla Industrial Estate, Phase III, New Delhi-110020 **Principal Office:** Plot No. 57, Udyog Vihar, Phase IV, Sector-18, Gurugram-122018 (Haryana)
6.	Date of closure of Insolvency Resolution Process	02.03.2026
7.	Liquidation commencement date of corporate debtor	03.03.2026 (Order received on 05.03.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Dr. Lekh Raj Bajaj IBBI/IPA-002/IP-N00039/2016-17/10078
9.	Address and e-mail of the liquidator, as registered with the Board	107, Agarwal Prestige Mall, Adjoining to M2K, Pitampura, New Delhi-110034 lekhrajbajaj@rediffmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	107, Agarwal Prestige Mall, Adjoining to M2K, Pitampura, New Delhi-110034 cirp.hev@gmail.com
11.	Last date for submission of claims	02.04.2026

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court-III has ordered the commencement of liquidation of the **Hero Electric Vehicles Private Limited** on 03.03.2026.

The stakeholders of **Hero Electric Vehicles Private Limited** are hereby called upon to submit their Claims with proof on or before **02.04.2026**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and signature of liquidator : Dr. Lekh Raj Bajaj

Date and place : 07.03.2026 and New Delhi

Satin Housing Finance Ltd. — THE ANSWER IS HOME

SATIN HOUSING FINANCE LIMITED

Registered Office: 5th Floor, Kundan Bhawan, Azadpur Commerial Complex, Azadpur, New Delhi-110033

Corporate Office: Plot No. 492, Udyog Vihar, Phase-3, Gurugram, Haryana-122016

PUBLIC NOTICE FOR AUCTION CUM SALE

Pursuant to taking possession of the secured assets mentioned hereunder by the Authorized Officer of **SATIN HOUSING FINANCE LIMITED** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the Recovery of amount due from borrower/s, offers are invited by the undersigned in sealed covers for purchase of immovable property as described hereunder, which is in the physical possession, will be **sold on 10-04-2026 "AS IS WHERE IS & A

SBI

STATE BANK OF INDIA, RACPC, Sheranwala Gate, Mall Road, Patiala

APPENDIX IV [Rule -8(1)] Possession Notice (For Immovable Property)

Whereas, The undersigned being the Authorized officer of the **State Bank of India**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated to below mentioned Borrowers/Guarantor on the dates mentioned against below account & stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him / her under sub section (4) of section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the dates mentioned against each account.

The owners/occupiers of the property are directed to hand over the vacant possession within 30 days of this notice to avoid use of force or other measures with the assistance of District Magistrate u/s 14 of the act. The owners/occupiers may please note that after 30 days from the date of this notice the property will be auctioned.

The borrower in particular and the public in general is hereby cautioned not to deal with the property / properties and any dealings with the properties will be subject to the charge of the **State Bank of India** for the amount mentioned against their name Plus interest and other charges accrued thereon till realization.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets

Name of Account Borrowers & Guarantors	Description of Property	Date of Demand Notice	Date of Possession	Recoverable amount as per Demand Notice
Sh.Sanjeev Kumar S/o Sh.Ghamandi Ram & Smt.Astha W/o Sh.Sanjeev Kumar	Equitable mortgage of residential property/plot vaka Rakba Village Deelwal, Tehsil & Distt. Patiala land Khewat No. 31, Khatauni No.38, 39, Khasra No.221 min/ 2-0-15, 363/344-345/218/2-17, 365/219/ 0-6, 367/220/3-6, 369/339-340/222/0-9, 221 min/ 0-4-10 Kita 9 Tadadi 9 Bigha 3 Biswa 5 Biswasi out of which 3/183¼ share bakdar 0-3 biswa measuring 156.50 sq.yds. situated at village Deelwal, Tehsil & Distt. Patiala registered vide Vasika No.4851 dated 20/12/2018 in the name of Smt. Ashta W/o Sh. Sanjeev Kumar, Cersai ID 20005625916, boundaries as per sale deed are as under: East: Road 22', side 29', West: House of Kuldeep Singh, side 29', North: House, side 49'-3", South: Plot, side 47'-3"	18.09.2025	03.03.2026	**Rs. 25,79,551/-** (Rs. Twenty Five Lakhs Seventy Nine Thousand Five Hundred Fifty One only) and interest & costs from 19.09.2025 thereon.
Sh. Amandeep Joshi S/o Sh.Rajesh Kumar and Smt.Renu W/o Sh.Rakesh Kumar Joshi	Equitable Mortgage of Residential Building comprised in Khewat/Khata No.1443/2751, Khasra No.5506/3624/1092 min (1-19) out of which 0-2 biswa 2.35 biswasi measuring 105.52 sq.yds. situated at H. No.571/B, Street No.14, Bishan Nagar, Patiala registered vide transfer deed No.13486 dated 17/01/2017 in the name of Mr.Amandeep Joshi S/o Sh. Rakesh Kumar Joshi, Cersai ID 200056541749, Boundaries as per sale deed are as under: East: House of Sh. Bhullar, side 15'-10", West: Road, side 15'-10", North: House of Manoj Kumar, side 60'-0", South: House of Avtar Singh, side 60'-0"	17.12.2025	03.03.2026	**Rs. 32,37,387.75** (Rs. Thirty Two Lakhs Thirty Seven Thousand Three Hundred Eighty Seven and Paisa Seventy Five only) and interest & costs from 18.12.2025 thereon.

DATE: 07.03.2026 **PLACE: PATIALA** **AUTHORISED OFFICER**

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
JHUMA MANNA	JHUMA MANNA	NSE - AP0291568131 BSE - AP01067301166009	Flat No 40 2 Garden Floor Dhindsa Colony Eden City Road Darpan Residency Kharar Sas Nagar Mohali 140301

Please note that above mention Authorised Person (AP) is no longer associated with us. Any person henceforth dealing with above mention AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, Investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.

kotak Kotak Securities Limited. Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PLC134051, Telephone No.: +22 43360000, Fax No.: +22 67132430. Website: www.kotak.com / www.kotaksecurities.com. Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A K Vaidya Marg, Malad (East), Mumbai 400097. Telephone No: 42856825. SEBI Registration No: INZ000200137 (Member of NSE, BSE, MSE, MCX & NCDEX), AMFI ARN 0164, PMS INP000000258, and Research Analyst INH000000586. NSDL/CDSL: IN-IN-DP-629-2021. Compliance Officer Details: Mr. Hiren Thakkar Call: 022 -42858484, or Email: ks.compliance@kotak.com.

THE PARWANOO URBAN CO-OPERATIVE BANK LTD.

HO: Plot No. 4 A, Sector 1, Parwanoo, District Solan (Himachal Pradesh)

NOTICE OF SPECIAL GENERAL MEETING (FOR MEMBERS ONLY)

Notice is hereby given that a Special General Meeting of Members of The Parwanoo Urban Cooperative Bank Ltd will be held on Wednesday, 18th March, 2026 at 03.00 p.m. at First Floor, Plot-4A, Sector-1, Parwanoo, Distt- Solan, Himachal Pradesh-173220 to transact the following business concerning the Bank:

AGENDA

To consider and approve the Scheme of Amalgamation of The Karan Urban Cooperative Bank Ltd into The Parwanoo Urban Cooperative Bank Ltd and to send the recommendation to the Reserve Bank of India for approval of the Scheme.

By Order of the Board of Directors

Date: 24-02-2026 **Sd/-**

Place: Parwanoo **Parveen Kumar Arora (Chief Executive Officer)**

NOTES:- 1. If the required quorum of members is not present at the commencement of the meeting, it shall be adjourned. The adjourned meeting will resume business on the same day, at the same place, at 03.30 p.m., irrespective of the quorum, in which only the business mentioned in the Notice of the Meeting shall be transacted. **2.** Members are requested to submit their queries, if any, regarding the business to be transacted at this Special General Meeting, in writing at the Bank's Registered Office upto 17th March, 2026 on working days from 11.00 a.m. to 04.00 p.m. **3.** Members are requested to note that considering the agenda subject requiring voting of members, only the eligible members as per the Bye-Laws of the Bank will be permitted to attend and vote. **4.** Members are kindly requested to carry Photo Identity Card for the meeting.

pnb punjab national bank

BRANCH OFFICE : NEW SHIMLA, SHANTI COMPLEX, NEAR HPPCL BUILDING (BCS), NEW SHIMLA - 171009

RULE 8(1) POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorized Officer of **Punjab National Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 read with **Rule3** of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated: **26/11/2025** calling upon the **Pawan Kumar S/o Kontho Lal** to repay the amount mentioned in the notice being is **Rs.29,44,426.00 (Rupees Twenty-Nine Lacs Forty-Four Thousand Four Hundred Twenty-Six Only) as on 13/11/2025** with further interest and incidental expenses, costs & charges until payment in full within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub – section (4) of section 13 the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 06th of March, 2026.

The borrower's /guarantor's /mortgagor's attention is invited to provisions of sub – section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an amount **of Rs. 29,44,426.00 (Rupees Twenty-Nine Lacs Forty-Four Thousand Four Hundred Twenty-Six Only) as on 13/11/2025 with further interest and incidental expenses, costs & charges Incidental charges until payment in full, less recovery, if any.**

Description of the movable Property/ Security

Details of Securities	Name of the Owner
EQM of Flat (Towards Saini Niwas Side) consisting of two rooms. One kitchen, one toilet & one store having its area 37.63Sqm which is the half basement floor of the four storeyed building built upon the land comprised in Khata Khatoni No 69/217, Khasra No (old) 623/292min, & (new) 2868 & 3869, Kita 2, measuring 192.06Sqm situated at Mohal Pateog, PC Kasumpti, tehsil Shimla(R), District Shimla HP along with all rights of easement i.e. paths, attached drainage, air, light, water, sunlight, common paths, common stairs, common drainages, fittings, fixtures, common sewerage, of the said property etc.	**Sh. Pawan Kumar S/o Kontho Lal**

Date : 06.03.2026 ***Authorised Officer***

Place : Shimla ***Punjab National Bank (Secured Creditor)***

केनरा बैंक Canara Bank

सिंडिकेट Syndicate

Fort Main Branch:- Building, 26 As Sir PM Road, Fort, Mumbai - 400001

Email : cb0108@canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Constructive Possession** of which has been taken by the Authorised Officer of, **Fort Branch** of the Canara Bank, will be sold on "As is where is", "As is what is", and " Whatever there is" on **27.03.2026**, for recovery of **Rs. 20,52,217.00** (Rupees Twenty Lakhs Fifty Two Thousand Two Hundred Seventeen Only) as on **14.04.2025** plus further interest thereon from **15.04.2025** along with suit expenses and other charge due to the, Fort Branch of Canara Bank from **Sh Sanjay Pandey & Sh Anju Pandey**

Details and full description of the immovable property with known encumbrances, if any:

Sr. No.	Description of the Property	Reserve Price	EMD
1.	All that Part and Parcel of Residential Flat bearing Apartment No. R-1806, adm. 42.18 Sq. Mts. Carpet area + EBVT Area 4.83 Sq Mts area (net area 47.01) on the 18th Floor, in "R" wing, of the building known as "EVIVA" of the project known as "PALAVA EVIVA K TO T, URBANO A, B, C AND F, URBANO I TO T" along with one car parking space situated at Taloja Bypass Road, Dombivili (E) constructed on a land bearing Survey No. 144/2, 53/2, 53/2B, 53/5, 144/3, 144/5, 144/4, 144/9B, 144/9A, 52, 40/1, 39/4, 47, 39/5A, 39/5, 40/2, 143/1 to 2 situated at village Khoni, Taluka Kalyan and District Thane. **Name of Title Holder: Sh Sanjay Pandey, Bounded as under: North:** By Casa Clara Building, **South:** By Urbano Building, **East:** By "Q" Wing, **West:** "S" Wing, **CERSAI Security Interest ID - 400063309335**	**Rs. 28,00,000.00**	**Rs. 2,80,000**

The earnest money deposit shall be deposited on or before **27.03.2026 at 9.30AM**

The property can be inspected; with Prior Appointment with Authorised Officer, on **17.03.2026**, Canara Bank Fort Branch between **11.00 am to 4.00PM.** There are no known encumbrances on the above property as per the knowledge of the bank.

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in common web portal - M/s. PSB Alliance (Baanknet)., Contact No. 8291220220, 7046612345, 6354910172, 9892219848, 8160205051, **E-mail** support.BAANKNET@psballiance.com; https://baanknet.com/, or Canara Bank's website www.canarabank.com , or may contact Manager Canara Bank Fort Branch 8169845618 / 9410316322 / 8655918379 / 8655963172 during office hours on any working day

Date : 05.03.2026 **Sd/-**

Place : Mumbai **Authorised Officer, Canara Bank**

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HERO ELECTRIC VEHICLES PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Hero Electric Vehicles Private Limited
2.	Date of incorporation of corporate debtor	31-07-2010
3.	Authority under which corporate debtor is incorporated /registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34200DL2010PTC206520
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd Office:** 50, Okhla Industrial Estate, Phase III, New Delhi-110020 **Principal Office:** Plot No. 57, Udyog Vihar, Phase IV, Sector-18, Gurugram-122018 (Haryana)
6.	Date of closure of Insolvency Resolution Process	02.03.2026
7.	Liquidation commencement date of corporate debtor	03.03.2026 (Order received on 05.03.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Dr. Lekh Raj Bajaj IBBI/IPA-002/IP-N00039/2016-17/10078
9.	Address and e-mail of the liquidator, as registered with the Board	107, Agarwal Prestige Mall, Adjoining to M2K, Pitampura, New Delhi-110034 lekhrajbajaj@rediffmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	107, Agarwal Prestige Mall, Adjoining to M2K, Pitampura, New Delhi-110034 cirp.hev@gmail.com
11.	Last date for submission of claims	02.04.2026

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court-III has ordered the commencement of liquidation of the **Hero Electric Vehicles Private Limited** on 03.03.2026.

The stakeholders of **Hero Electric Vehicles Private Limited** are hereby called upon to submit their Claims with proof on or before **02.04.2026**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and signature of liquidator : Dr. Lekh Raj Bajaj

Date and place : 07.03.2026 and New Delhi

JANA SMALL FINANCE BANK

(A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.

NOTICE OF SALE THROUGH PRIVATE TREATY

SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002. (SARFAESI ACT)

The undersigned as Authorized Officer of **Jana Small Finance Bank Limited** has **taken over Physical Possession** of the schedule property under the SARFAESI Act.

The Authorized Officer of **Jana Small Finance Bank Limited,** had already conducted multiple public auctions for selling the property, but they turned out to be unsuccessful as no bids were received. Hence please be informed that if the total outstanding dues in the aforesaid loan account are not paid within **Fifteen (15) Days** from the date of this publication of this notice, then the Authorized officer will proceed for sale via private treaty of the property as stated below.

Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to the Bank for realization of Bank's dues.

Standard terms & conditions for sale of property through Private Treaty are as under:

1. Sale through Private Treaty will be on **"AS IS WHERE IS BASIS"** and **"AS IS WHAT IS BASIS".**
2. The purchaser will be required to deposit 100% of the sale consideration on the expiry of publication of this notice.
3. In case of non-acceptance of offer of purchase by the Bank, the amount if any paid along with the application will be refunded without any interest with in the stipulated time.
4. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date.
5. The Bank reserves the right to reject any offer of purchase without assigning any reason.
6. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties, society dues in respect of purchase of the property.
7. Sale shall be in accordance with the provisions of SARFAESI Act / Rules.

Sr. No.	Loan Account Number	Name of Borrower/ Co-Borrowers	Amount as per 13(2) Demand Notice under SARFAESI Act.	Reserve price for private treaty
1	45869420000290	1) Mr. Karamjit Singh, S/o. Jarnail Singh (Applicant), 2) Mrs. Beant Kaur (Co-Applicant)	**Rs.12,74,426/-** (Rupees Twelve Lakhs Seventy Four Thousand Four Hundred and Twenty Six Only) **as of 04-07-2025**	**Rs.10,50,000/-** (Rupees Ten Lakhs Fifty Thousand Only)
	Details of Secured Assets: Property Area Measuring 71.66 Sq.yards situated at Krishna Basti, Malkana, Tehsil Samana, District Patiala, Bearing Document No. 2022-23/78/1/119 Dated 18.04.2022 Owned by **Beant Kaur, W/o. Karamjit Singh. Bounded as: East:** Puneet Kumar side 43', **West:** Constructed House side 43', **North:** Rasta, **South:** Nishu Bala side 15'.			

The aforesaid Borrower's/ Co-borrower's attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets mentioned hereinabove by tendering the aforementioned outstanding dues together with all costs, charges and expenses incurred by the bank before the sale of secured assets.

Correspondence Address: Mr. Ranjan Naik (Mob. No.6362951653), email: ranjan.naik@janabank.com. Jana Small Finance Bank Limited, (formerly known as M/s. Janalakshmi Financial Services Pvt. Ltd.), having office at Jana Small Finance Bank Limited, 16/12, 2nd Floor, W.E.A Arya Samaj Marg, Karol Bagh, Delhi-110005.

Date: 07.03.2026, Place: Patiala **Sd/- Authorized Officer, Jana Small Finance Bank Limited**

SATIN HOUSING FINANCE LIMITED

Registered Office: 5th Floor, Kundan Bhawan, Azadpur Commercial Complex, Azadpur, New Delhi-110033

Corporate Office: Plot No. 492, Udyog Vihar, Phase-3, Gurugram, Haryana-122016

Satin Housing Finance Ltd. THE ANSWER IS HOME

PUBLIC NOTICE FOR AUCTION CUM SALE

Pursuant to taking possession of the secured assets mentioned hereunder by the Authorized Officer of **SATIN HOUSING FINANCE LIMITED** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the Recovery of amount due from borrower/s, offers are invited by the undersigned in sealed covers for purchase of immovable property as described hereunder, which is in the physical possession, will be **sold on 10-04-2026 "AS IS WHERE IS & AS IS WHAT IS"**, particulars of which are given Below: -

S No.	Loan No. & Borrower(s) / Guarantor(s) Name & Address	Demand Notice Date & Amount	Reserve Price & EMD
1.	**Loan No.: LARTK0423-00007724 1. SURESH SURESH S/o Chatru (Borrower) 2. ANITA & SUNIL (Co-Borrowers) R/o** H. No. 1014/8, Rest House Colony, Apollo Road, Near Kaithal Road, Jind, Haryana – 126102	**05-08-2025 Rs. 4,81,971/- (Rupees Four Lakh Eighty One Thousand Nine Hundred Seventy One Only) due as on 09-07-2025 with further applicable interest from 09-07-2025 until payment in full**	**Reserve Price: Rs. 6,26,280/- (Rupees Six Lakh Twenty Six Thousand Two Hundred Eighty Only) EMD: Rs. 62,628/- (Rupees Sixty Two Thousand Six Hundred Twenty Eight Only)**
	Description Of The Immovable Property:- Residential property situated at Khewat No. 64, Khata No. 118, Khasra No. 1107 Min, Raj Nagar Colony, Jind, measuring 03 Marla (approx. 100 Sq. Yds.). Bounded as: East- Property of Karam Singh, West- Gali, North- Property of Labh Singh, South-Property of Bhagat.		
2.	**Loan No.: LAKNL0123-00006744 1. SUNITA SUNITA W/o Bachan Singh (Borrower) 2. MANDEEP S/o Balbir & BALBIR S/o Narayan Singh (Co-Borrowers) R/o** 1684, Dhanu Patti, Keorak, Kaithal, Haryana – 136027	**05-02-2025 Rs. 10,70,731/- (Rupees Ten Lakh Seventy Thousand Seven Hundred Thirty One Only) due as on 08-01-2025 with further applicable interest from 08-01-2025 until payment in full**	**Reserve Price: Rs. 16,77,856/- (Rupees Sixteen Lakh Seventy Seven Thousand Eight Hundred Fifty Six Only) EMD: Rs. 1,67,786/- (Rupees One Lakh Sixty Seven Thousand Seven Hundred Eighty Six Only)**
	Description Of The Immovable Property:- Residential house measuring 360 Sq. Yds. (11.88 Marla) comprising 10.41 Marla (315 Sq. Yds.) representing 1781/5814 share out of land measuring 01 Kanal 14 Marla in Khasra No. 769, Khewat No. 1727 Min, and 1.47 Marla representing 7/19 share out of land measuring 00 Kanal 04 Marla in Khasra No. 1885-1886, situated at Village Keorak, Tehsil & District Kaithal, Haryana. Bounded as: East- Krishna S/o Pala, West- Gali 9.25 Ft & House of Deshraj & Sandeep, North- Gali 20 Ft, South- House of Balwant. Registered on 25-08-2021, Book No. 01, Vol. No. 906, Deed No. 6424, Page No. 114.25.		

1. Last Date of submission of sealed offers in the prescribed tender forms along with EMD is **07.04.2026** at the Corporate office Address mentioned herein above. Tenders that are not filled up or tenders received beyond last date will be considered as invalid Tender and shall accordingly be rejected. No interest shall be paid on the EMD.
2. Date of opening of the offers for property is **26.03.2026** at the above mentioned **Corporate office address at 11:00 AM.** The Tender will be opened in the presence of Authorized Officer.
3. Date of inspection of the immovable property is **26-03-2026 between 11:00AM to 04:00 PM.**
4. Further interest will be charged as applicable, as per the Loan Agreement on the amount outstanding in the notice and incidental Expenses, costs, etc. is due and payable till its realization.
5. The notice is hereby given to the Borrower and Guarantor, to remain present personally at the time of sale and they can bring the Intending buyers/purchases for purchasing the immovable property as described herein above. As per the particulars of Terms and Conditions of Sale.
6. The Borrower(S) Guarantor(s) are hereby given 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT 2002 to pay the sum mentioned As above before the date of Auction failing which the immovable property will be auctioned and balance, if any, will be recovered with interest and costs. If the Borrower pays the amount due to Satin Housing Finance Limited in full before the date of sale, auction Is liable to be stopped.
7. The detail terms and condition of the auction sale are incorporated in the prescribed tender form. Tender forms are available at the Above Corporate office.
8. The immovable property will be sold to the highest tenderer. However, the undersigned reserves the absolute discretion to allow Inter se bidding, if deemed necessary.
9. Company is not responsible for any liabilities upon the property which is not in the Knowledge of the company.

For Further details, contact the Authorised officer **Mr. Naveen Sharma on his mobile no 9999169419, at the abovementioned Corporate office address.**

PLACE: GURUGRAM, **Sd/-, Authorized Officer**

DATE: 07.03.2026 **SATIN HOUSING FINANCE LIMITED**

CAPRI GLOBAL CAPITAL LIMITED

Registered & Corporate Office:- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013

Circle Office :- 9-B, 2nd floor, Pusa Road, Rajinder Place, New Delhi-110060

APPENDIX- IV-A [See proviso to rule 8 (6) and 9 (1)]

Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and9 (1) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorised Officer of Capri Global Capital Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Capital Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.

SR. NO.	1.BORROWER(S) NAME 2. OUTSTANDING AMOUNT	DESCRIPTION OF THE MORTGAGED PROPERTY	1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY 3. INCREMENTAL VALUE
1.	**1.M/s Yadav Fabrics ("Borrower") 2. Mr. Raj Dev Yadav 3. Mr. Pardeep Kumar 4. Mrs. Asha (Co-borrower) LOAN ACCOUNT No. LNCGCLUDTL0000003058(Old)/ 80600005440711(New) Rupees 48,26,111/- (Rupees Forty Eight Lacs Twenty Six Thousand One Hundred and Eleven Only) as on 17.06.2025 along with applicable future interest.**	Property Admeasuring 92 Square Yards, Comprised In Khasra No. 11//18, Khata No. 261/269, As Per Jamabandi For The Year 2005-2006, Situated In Village Kakowal, H.B. No. 80, Abadi Known As Bajrang Vihar, Now Known As Plot No. 37, Street No. 1, Dashmesh Puri Colony, Near Radha Swami Satsang Ghar, Tehsil & District Ludhiana Alongwith Construction Thereon Present And Future Both. Bounded As , North: Street, South: Neighbour, East: Kalu Baba, West: Subedar	**1. E-AUCTION DATE: 26.03.2026 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 25.03.2026 3. DATE OF INSPECTION: 24.03.2026**	**RESERVE PRICE: Rs. 15,00,000/- (Rupees Fifteen Lacs Only). EARNEST MONEY DEPOSIT: Rs. 1,50,000/- (Rupees One Lac Fifty Thousand Only) INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only)**

For detailed terms and conditions of the sale, please refer to the link provided in Capri Global Capital Limited Secured Creditor's website i.e. www. Capriglobal.in/auction/

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-

1. The Property is being sold on "AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.
2. Particulars of the property / assts (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission. Actual extant & dimensions may differ.
3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or nay representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries /due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bid/s.
4. Auction/bidding shall only be through "online electronic mode" through the website https://sarfaesi.auctiontiger.net Or Auction Tiger Mobile APP provided by the service provider M/S eProcurement Technologies Limited, Ahmedabad who shall arrange & coordinate the entire process of auction through the e-auction platform.
5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor /service provider shall not be held responsible for the internet connectivity, network problems, system crash own, power failure etc.
6. For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider **M/S E-Procurement Technologies Ltd. Auction Tiger, Ahmedabad (Contact no. 079-68136880/68136837), Mr. Ram Kumar Mob. 8000023297. Email: ramprasad@auctiontiger.net,.**
7. For participating in the e-auction sale the intending bidders should register their name at **https://sarfaesi.auctiontiger.net** well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider.
8. For participating in e-auction, intending bidders have to deposit a refundable EMD of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of **"Capri Global Capital Limited" on or before 25.03.2026.**
9. The intending bidders should submit the duly filled in Bid Form (format available on **https://sarfaesi.auctiontiger.net)** along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer, Capri Global Capital Limited **Regional Office Plot no. 9B, 2nd Floor, Pusa Road, Rajinder Place, New Delhi 110 060 latest by 03:00 PM on 25.03.2026.** The sealed cover should be super scribed with "Bid for participating in E-Auction Sale- - in the Loan Account No. _____ (as mentioned above) for property of "Borrower Name.".
10. After expiry of the last date of submission of bids with EMD, Authorised Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/S eProcurement Technologies Limited to enable them to allow only those bidders to participate in the online inter-se bidding /auction proceedings at the date and time mentioned in E-Auction Sale Notice.
11. Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e- auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension.
12. Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
13. Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him BY E-Mail both to the Authorised Officer, Capri Global Capital Limited, Regional **Office Office/Plot no. 9B, 2nd Floor, Pusa Road, Rajinder Place, New Delhi 110 060** and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
14. The successful bidder shall deposit 25% of the bid amount (including EMD) within 24 hour of the sale, being knocked down in his favour and balance 75% of bid amount within 15 days from the date of sale by DD/Pay order/NEFT/RTGS/Chq favouring Capri Global Capital Limited.
15. In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
16. At the request of the successful bidder, the Authorised Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
17. The Successful Bidder shall pay 1% of Sale price towards TDS (out of Sale proceeds) (if applicable) and submit TDS certificate to the Authorised officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 15 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorised Officer, falling which the earnest deposit will be forfeited.
18. Municipal / Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.
19. Sale Certificate will be issued by the Authorised Officer in favour of the successful bidder only upon deposit of entire purchase price / bid amount and furnishing the necessary proof in respect of payment of all taxes / charges.
20. Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.
21. The Authorized officer may postpone / cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 15 days from the scheduled date of sale, it will be displayed on the website of the service provider.
22. The decision of the Authorised Officer is final, binding and unquestionable.
23. All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.
24. Movable item (if any) lying in the property is not offer with sale.
25. Please Note That Forfeiture for Non-Participation by Sole Bidder Where only one bidder is found eligible after deposit of EMD, such bidder shall mandatorily log in and participate in the live e-auction at the scheduled date and time. Mere submission of bid form and deposit of EMD shall not constitute participation. If the sole eligible bidder fails to log in and participate in the live e-auction for any reason whatsoever (except certified technical failure of the e-auction service provider), the EMD shall stand automatically forfeited without further notice, and the Authorized Officer shall be free to cancel the auction and/or conduct a fresh auction without any liability to the bidder.
26. **For further details and queries, contact Authorized Officer, Capri Global Capital Limited: Mr. Varun Shulka Mo. No. 7048951437 and for further enquiry Mr. Ajeet Kumar Mo. No. 9910198552.**
27. This publication is also 15 (Fifteen) days notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 8(6) and 9 (1) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above mentioned date / place.

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Capri Global Capital Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

Place LUDHIANA Date : 07-MARCH-2026 **Sd/- (Authorised Officer) Capri Global Capital Ltd.**

पावरग्रिड POWERGRID

1. The Petitioner above-named has filed a petition before the Central Electricity Regulatory Commission, New Delhi for determination of transmission tariff for 2024-29 tariff block for Petition-1: **Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II, Part-G1" in Northern Region).**
2. The beneficiaries of the Transmission system are: (a) Ajmer Vidyut Vitran Nigam Ltd. (b) Jaipur Vidyut Vitran Nigam Ltd. (c) Jodhpur Vidyut Vitran Nigam Ltd. (d) Punjab State Electricity Corporation limited (e) Haryana Power Purchase Centre (f) Jammu & Kashmir Power Corporation Ltd. (g) Uttar Pradesh Power Corporation Ltd. (h) BSES Yamuna Power Ltd. (i) BSES Rajdhani Power Ltd. (j) Tata Power Delhi Distribution Ltd. (k) Chandigarh Electricity department (l) Uttaranchal Power Corporation Ltd. (m) North Central Railway (n) New Delhi Municipal council. (o) Himachal Pradesh State Electricity Board. (p) Central Transmission Utility of India ltd. (q) HVPNL

Particulars	Asset-1
Scheduled date of commercial operation	30.09.2023
Actual date of commercial operation	30.11.2025
Capital cost on the date of commercial operation (in Rs Lakhs)	1108.67 Cr

3. Details of tariff for 2024-29 block:

(₹ in Lakhs)

| Asset | 2024-25 | 2025-26 | 2026

यू ग्रो कैपिटल लिमिटेड

चौथी मंजिल, टॉवर 3, इक्विनॉक्स बिजनेस पार्क, एलबीएस रोड, कुर्ला, मुंबई 400070

अचल संपत्तियों की बिक्री के लिए बिक्री सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 और 9 के प्रावधान के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अंतर्गत अचल परिसंपत्ति(ओं) ["प्रतिभूत परिसंपत्ति(ओं)"] की बिक्री के लिए 15 दिनों का ई–नीलामी बिक्री नोटिस इसके द्वारा आम जनता को और विशेष रूप से उधारकर्ता(ओं) एवं गारंटर(ओं) को यह नोटिस दिया जाता है कि नीचे वर्णित सुरक्षित परिसंपत्ति(ऐं) जो यू ग्रो कैपिटल लिमिटेड ("सुरक्षित लेनदार") को बंधक/प्रभारित है, जिसका कब्जा सुरक्षित लेनदार के प्राधिकृत अधिकारी द्वारा ले लिया गया है, के नीचे उल्लिखित उधारकर्ता(ओं) और गारंटर(ओं) से सुरक्षित लेनदार को देय राशि और भुगतान की तिथि तक उस पर आगे ब्याज और अन्य खर्चों इत्यादि की वसूली हेतु "जैसा है वैसा" और "जैसा है जहाँ है" और "जो कुछ भी है" के आधार पर नीचे उल्लिखित तारीख और समय पर बेचा जाएगा। आरक्षित मूल्य, बयाना जमा राशि (ईएमडी) और ईएमडी जमा करने की अंतिम तिथि का उल्लेख भी नीचे किया गया है:

क्र. सं.	कर्जदार/गारंटर का विवरण	सुरक्षित सम्पत्ति का विवरण	नीलामी का विवरण	
1	1. तरुण पेट विला 2. तरुण कुमार 3. सक्षी पांडे लैन – UGDELSS0000058839	फ्रीहोल्ड आवासीय प्रथम तल (छत के अधिकार के बिना), क्षेत्रफल 85 वर्ग मी. प्लॉट संख्या 5/656 पर निर्मित, आवासीय कॉलोनी, सेक्टर 5, वैशाली, गाजियाबाद, तहसील *जिला गाजियाबाद यूपी सीमाएँ पूर्वः सड़क 120 फीट चौड़ी, पश्चिमः प्लॉट नं. 670, उत्तरः प्लॉट नं. 657, दक्षिणः प्लॉट नं. 655	आरक्षित मूल्य ईएमडी ईएमडी जमा की अंतिम तिथि नीलामी की तिथि	रु. 70,00,000 रु. 7,00,000 24.03.2026 25.03.2026

कृपया रुपये के वृद्धिशील मूल्य 1,00,000/– पर ध्यान दें। बिक्री के विस्तृत नियमों और शर्तों के लिए, कृपया यू ग्रो कैपिटल लिमिटेड/सिक्योर्ड क्रेडिटर की वेबसाइट **www.ugrocapital.com** पर दिए गए लिंक पर जाएं या अधोहस्ताक्षरी से **authorised.officer@ugrocapital.com** पर संपर्क करें।

स्थान : गाजियाबाद, यू.पी. | दिनांक : 07.03.2026, | इस्ता/– प्राधिकृत अधिकारी, यूग्रो कैपिटल लिमिटेड

श्रीराम फाइनैंस लिमिटेड

पंजीकृत कार्यालय : श्री टावर्स, प्लॉट नं. 14ए, साउथ फेज इंडस्ट्रियल एस्टेट, गिंडी, चेन्नई 600 032
शाखा कार्यालय : यूजीएफ–12 से 21, अपर ग्राउंड फ्लोर, 14 अम्बा दीप बिल्डिंग, कस्तूरबा गांधी मार्ग, बाराखम्बा नई दिल्ली–110001 **वेबसाइट :** www.shriramfinance.in

सांकेतिक कब्जा सूचना

नोट : यह सूचित किया जाता है कि एनसीएलटी, चेन्नई के आदेश के अनुसार "श्रीराम सिटी यूनियन फाइनैंस लिमिटेड" का समामेलन "श्रीराम ट्रांसपोर्ट फाइनैंस लिमिटेड" के साथ हो चुका है। तदुपरांत, नाम परिवर्तन निगमन प्रमाणपत्र दिनांकित 30–11–2022 के अनुसार "श्रीराम ट्रांसपोर्ट फाइनैंस लिमिटेड" का नाम 30–11–2022 की प्रभावी तिथि से "श्रीराम फाइनैंस लिमिटेड" हो गया है।

जबकि अधोहस्ताक्षरी ने श्रीराम फाइनैंस लिमिटेड (एसएफएल) के प्राधिकृत अधिकारी के रूप में, वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (उक्त अधिनियम) के तहत और प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 (उक्त नियमावली) के नियम 3 के साथ पठित धारा 13(12) के तहत नीचे तालिका में वर्णित कर्जदारों को मांग सूचनाएं जारी की थी, जिनमें उनसे उक्त मांग सूचनाओं में वर्णित राशि चुकाने की मांग की गई थी।

कर्जदार उक्त बकाया राशि चुकाने में असफल रहे हैं, एतद्द्वारा कर्जदारों और सर्वसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने उक्त नियमावली के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उसको प्राप्त शक्तियों का प्रयोग करते हुए यहां नीचे वर्णित सम्पत्ति का सांकेतिक कब्जा दिनांक 05–03–2026 को ले लिया है।

एतद्द्वारा कर्जदार को विशेष रूप से और सर्वसाधारण को चेतावनी दी जाती है कि उक्त सम्पत्ति के संबंध में संव्यवहार नहीं करें तथा

उक्त सम्पत्ति के संबंध में कोई भी संव्यवहार श्रीराम फाइनैंस लिमिटेड की नीचे तालिका में वर्णित बकाया ऋण राशि तथा उस पर ब्याज के प्रभार के अधीन होगा।

कर्जदार का नाम एवं पता

ऋण संख्या RSSDLTF2007070002
1. मैसर्स गीता एंटरप्राइजेज, इसकी स्वामिनी सुजाता गुलाटी के माध्यम से
प्लॉट नंबर एमसीएफ–3703, गली नंबर 16 के सामने, संजय कॉलोनी, सेक्टर– 23, फरीदाबाद, हरियाणा–121005
2. सुजाता गुलाटी, स्वामिनी– मैसर्स गीता एंटरप्राइज
प्लॉट नंबर एमसीएफ–3703, गली नंबर 16 के सामने, संजय कॉलोनी, सेक्टर– 23, फरीदाबाद, हरियाणा– 121005
अन्य पता : मकान नंबर 5एल–47, 4, 5 चौक फरीदाबाद, फरीदाबाद एनआईटी, हरियाणा–121001
3. केवल कृष्ण गुलाटी
प्लॉट नंबर एमसीएफ–3703, गली नंबर 16 के सामने, संजय कॉलोनी, सेक्टर– 23, फरीदाबाद, हरियाणा–121005
अन्य पता : मकान नंबर 5एल–47, 4, 5 चौक फरीदाबाद, फरीदाबाद एनआईटी, हरियाणा–121001
4. सागर गुलाटी
प्लॉट नंबर एमसीएफ–3703, गली नंबर 16 के सामने, संजय कॉलोनी, सेक्टर– 23, फरीदाबाद, हरियाणा– 121005
अन्य पता : मकान नंबर 5एल–47, 4, 5 चौक फरीदाबाद, फरीदाबाद एनआईटी, हरियाणा–121001
सांकेतिक कब्जा की तिथि– 05–मार्च–2026
एनपीए– 31 जुलाई 2021

मांग सूचना के अनुसार बकाया राशि

ऋण खाता संख्या RSSDLTF2007070002 के संबंध में रु. 22,74,939.81/– (रुपये बाईस लाख चौहत्तर हजार नौ सौ उन्तालीस और पैसे इक्यासी मात्र) 19–11–2025 तक तक + भावी ब्याज, लागत और शुल्क

सम्पत्ति का विवरण

सम्पत्ति सं. 5–एल/47 पर निर्मित, फ्रंट पोर्शन, द्वितीय तल, छत के अधिकार सहित, एरिया 49.05 वर्ग गज (446 वर्ग फीट) एनआईटी, फरीदाबाद, हरियाणा, चौहद्दी – पूरबः 5एल/46 की प्रॉपर्टी, पश्चिमः 5एल/48 की प्रॉपर्टी, उत्तरः रोड, दक्षिणः 5एल/52 की प्रॉपर्टी

कर्जदार का ध्यान, प्रत्याभूत आस्तियों को छुड़ाने के लिए, उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप–धारा (8) के प्रावधान की ओर आकृष्ट किया जाता है।

स्थान : हरियाणा | हस्ता./– प्राधिकृत अधिकारी
तिथि : 05–03–2026 | श्रीराम फाइनैंस लिमिटेड

फॉर्म बी
सार्वजनिक सूचना
(दिवाला और दिवालियापन के विनियम 12 के तहत भारतीय बोर्ड (परिसमापन प्रक्रिया) विनियम, 2016)

हीरो इलेक्ट्रिक व्हीकल्स प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

क्र.सं.	विवरण	विवरण
1.	कॉर्पोरेट देनदार का नाम	हीरो इलेक्ट्रिक व्हीकल्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार के निगमन की तिथि	31–07–2010
3.	प्राधिकरण जिसके अंतर्गत कॉर्पोरेट देनदार निगमित/पंजीकृत है	आरओसी, दिल्ली
4.	कॉर्पोरेट पहचान संख्या/कॉर्पोरेट देनदार की सीमित देयता पहचान संख्या	**U34200DL2010P1C206520**
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	**पंजीकृत कार्यालयः** 50, ओखला इंडस्ट्रियल एस्टेट, फेज ।।।, नई दिल्ली–110020 **प्रधान कार्यालयः** प्लॉट नंबर 57, उद्योग विहार, फेज प्ट, सेक्टर–18, गुरुग्राम–122018 (हरियाणा)
6.	दिवाला समाधान प्रक्रिया बंद होने की तिथि	02.03.2026
7.	कॉर्पोरेट देनदार की परिसमापन प्रारंभ तिथि	03.03.2026 (आदेश दिनांक 05.03.2026 को प्राप्त हुआ)
8.	इन्सॉल्वेंसी प्रोफेशनल परिसमापक के रूप में कार्य करने वाले का नाम एवं पंजीकरण संख्या	डॉ. लेख राज बजाज IBBI/IPA-002/IP-N00039/2016-17/10078
9.	बोर्ड के साथ पंजीकृत परिसमापक का पता और ईमेल	107, अग्रवाल प्रेस्टीज मॉल, एम2के के पास, पीतमपुरा, नई दिल्ली–110034 lekhraibaiai@rediffmail.com
10.	परिसमापक के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई–मेल	107, अग्रवाल प्रेस्टीज मॉल, एम2के के पास, पीतमपुरा, नई दिल्ली– 110034 **cirp.hev@gmail.com**
11.	दावा प्रस्तुत करने की अंतिम तिथि	02.04.2026

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधि न्यायाधिकरण, नई दिल्ली बेंच, कोर्ट–।।। ने हीरो इलेक्ट्रिक व्हीकल्स प्राइवेट लिमिटेड के परिसमापन की प्रक्रिया 03.03.2026 से शुरू करने का आदेश दिया है। हीरो इलेक्ट्रिक व्हीकल्स प्राइवेट लिमिटेड के हितधारकों से अनुरोध है कि वे अपने दावे प्रमाण सहित 02.04.2026 या उससे पहले मद संख्या 10 के सामने उल्लिखित पते पर परिसमापक को प्रस्तुत करें।

वित्तीय लेनदार अपने दावे प्रमाण सहित केवल इलेक्ट्रॉनिक माध्यम से ही प्रस्तुत करें। अन्य सभी लेनदार अपने दावे प्रमाण सहित व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

दावों के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

यदि कोई हितधारक परिसमापन प्रक्रिया के दौरान अपने दावे प्रस्तुत नहीं करता है, तो दिवालियापन एवं दिवालियापन बोर्ड ऑफ इंडिया (कॉर्पोरेट व्यक्तियों के लिए दिवालियापन समाधान प्रक्रिया) विनियम, 2016 के तहत कॉर्पोरेट दिवालियापन समाधान प्रक्रिया के दौरान ऐसे हितधारक द्वारा प्रस्तुत किए गए दावों को धारा 38 के तहत प्रस्तुत किया गया माना जाएगा।

परिसमापक का नाम एवं हस्ताक्षरः **डॉ. लेख राज बजाज**
दिनांक एवं स्थानः **07.03.2026, नई दिल्ली**

फॉर्म सं. 3
[नियम–13 (1)(क) देखें]
ऋण वसूली अधिकरण चंडीगढ़ (डीआरटी 2)
1ला तल, एससीओ 33–34–35, सेक्टर–17 ए, चंडीगढ़
(3री और 4थी मंजिल पर भी अतिरिक्त स्थान आवंटित)

मामला सं.: ओए/ 1888/2025

ऋण वसूली अधिकरण (प्रक्रिया) नियमावली, 1993 के नियम 5 के उप–नियम (2ए) के साथ पठित अधिनियम की धारा 19 की उप–धारा (4) के अंतर्गत समन

प्रदर्श सं.: 29424

इंडियन बैंक
बनाम
संदीप पांडे पांडे

सेवा में:

1. श्री संदीप पांडे, पुत्र श्री राघव राम पांडे, निवासीः #932, गली नं. 12, यस बैंक के पास, कापसहेड़ा, दिल्ली–110037 (ऋणकर्ता/बंधककर्ता)

2. मेसर्स मैक्सवर्थ इंफ्रास्ट्रक्चर प्रा. लि., पंजीकृत कार्यालयः #1/303, जेपी सीजीएचएस लि., प्लॉट नं. 2, सेक्टर 23, द्वारका, नई दिल्ली–110075, इसके अधिकृत हस्ताक्षरकर्ताओं/प्रबंध निदेशक/निदेशक/प्रधान अधिकारी के माध्यम से; (डेवलपर/बिल्डर/प्रमोटर और प्रतिवादी सं. 1 से ऋण राशि प्राप्तकर्ता) (डेवलपर)

3. मेसर्स मुरलीवाला रियलकॉन प्रा. लि., पंजीकृत कार्यालयः 10वीं मंजिल, टावर–9, बिल्डिंग–बी, डीएलएफ साइबर सिटी, फेज III, गुड़गांव, हरियाणा, इसके प्रबंध निदेशक/प्रधान अधिकारी के माध्यम से; (उस भूमि का मालिक जिस पर प्रतिवादी सं. 1 द्वारा खरीदा गया फ्लैट स्थित है और प्रतिवादी सं. 2 के माध्यम से ऋण राशि प्राप्तकर्ता)। (भूमि मालिक)

सम्मन

जैसा कि, ओए/1888/2025 दिनांक 20.01.2026 को माननीय पीठासीन अधिकारी/रजिस्ट्रार के समक्ष सूचीबद्ध हुआ था।

जैसाकि माननीय अधिकरण **रु. 1,02,11,580/–** (एक करोड़ दो लाख ग्यारह हजार पांच सौ अस्सी रुपये) की ऋण वसूली हेतु दायर किये गये उक्त आवेदन पर पर अधिनियम की धारा 19(4) के तहत समन/सूचना सहर्ष जारी कर रहा है (दस्तावेजों की प्रतियों आदि के साथ आवेदन संलग्न है)।

अधिनियम की धारा 19 की उप–धारा (4) के अनुसार, आप प्रतिवादियों को निम्नलिखित निर्देश दिए जाते हैं:–

(i) समन की सेवा की तिथि से तीस दिनों के भीतर यह स्पष्ट करें कि याचिकाकर्ता द्वारा प्रार्थित राहत क्यों न प्रदान की जाए;

(ii) उन संपत्तियों या परिसंपत्तियों का विवरण दें जो कि आवेदन के मूल प्रपत्र के क्रमांक 3ए में वर्णित संपत्तियों के अतिरिक्त हों;

(iii) जबतक कि परिसंपत्ति की कुर्की का आवेदन लंबित है,आप आवेदन के मूल प्रपत्र के क्रमांक 3ए में वर्णित प्रतिभूत संपत्तियों या परिसंपत्तियों का व्यवसाय या निपटारा करने से वंचित रहेंगे ;

(iv) व्यवसाय की सामान्य प्रक्रिया को छोड कर आप ऐसी किसी भी परिसंपत्ति या अन्य परिसंपत्तियों को बिक्री, पट्टे या अन्यथा माध्यम से हस्तांतरित नहीं करेंगे जिस पर प्रतिभूति हित बनाया गया है और/या जो मूल आवेदन के क्रमांक 3ए के तहत निर्दिष्ट या प्रकट की गई है;

(v) आप व्यवसाय के सामान्य क्रम में प्रतिभूत परिसंपत्तियों या अन्य परिसंपत्तियों और संपत्तियों की बिक्री से प्राप्त बिक्री आय का हिसाब देने के लिए उत्तरदायी होंगे और ऐसी बिक्री आय को प्रतिभूति हित रखने वाले बैंक/वित्तीय संस्थानों के पास रखे खाते में जमा करेंगे।

आपको यह भी निर्देशित किया जाता है कि आप अपना लिखित जवाब प्रस्तुत करें और उसकी एक प्रति आवेदक को दें तथा **18/03/2026 को पूर्वाह्न 10:30 बजे रजिस्ट्रार के समक्ष** उपस्थित हों, अन्यथा आवेदन एक पक्षीय रूप से सुना एवं तय किया जाएगा।

मेरे हस्ताक्षर और इस अधिकरण की मुहर के साथ यह दिनांक 29/01/2026 को जारी।

हस्ता/–
समन जारी करने के लिए अधिकृत अधिकारी के हस्ताक्षर

टूहोम फाइनैंस लिमिटेड (पूर्वतः श्रीराम हाउसिंग फाइनैंस लिमिटेड)

प्रधान कार्यालय : लेवल–3, वॉकहार्ट टावर्स, ईस्ट विंग सी–2, जी ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई 400 051;
टेलीफोन : 1800 102 4345 ; **वेबसाइट :** http://www.truhomefinance.in
पंजीकृत कार्यालय : श्रीनिवास टावर, प्रथम तल, डोर नं. 5, पुराना नं. 11, द्वितीय लेन, सेनाटोफ रोड, अलवरपेट, तेनामपेट, चेन्नई–600018

परिशिष्ट–IV-A [नियम 8(6) का प्रावधान देखें] **अचल संपत्तियों की बिक्री के लिए बिक्री नोटिस**

प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8(6) के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के प्रावधान के तहत अचल आस्तियों की बिक्री के लिए ई–नीलामी बिक्री सूचना,

सर्वसाधारण को तथा विशेष रूप से कर्जदार/रों तथा गारंटर/रों को सूचित किया जाता है कि ट्रूहोम फाइनैंस लिमिटेड (पूर्वतः मैसर्स श्रीराम हाउसिंग फाइनैंस लिमिटेड के रूप में ज्ञात) के पास बंधक/प्रभारित नीचे वर्णित अचल संपत्तियां, जिनका भौतिक कब्जा ट्रूहोम फाइनैंस लिमिटेड के प्राधिकृत अधिकारी द्वारा लिया जा चुका है, तालिका में वर्णित अनुसार कर्जदारों और गारंटरों की तरफ ट्रूहोम फाइनैंस लिमिटेड की बकाया देय राशि की वसूली के लिए 10–04–2026 को पूर्वा. 11.00 बजे से अप. 01.00 बजे के बीच ई–नीलामी के माध्यम से **"जैसी है जहां है", "जैसी है जो है" और "जो कुछ है वहां है"** के आधार पर बेची जाएंगी।

कर्जदारों एवं गारंटरों का विवरण, देय राशि, अचल संपत्ति का संक्षिप्त विवरण, सुरक्षित मूल्य और धरोहर राशि एवं निरीक्षण की तिथि भी निम्नानुसार हैं :

कर्जदारों/सह–कर्जदारों/गारंटरों/बंधकदाताओं का नाम	वसूली की राशि एवं मांग सूचना की तिथि	सुरक्षित मूल्य (रू.), एवं बोली वृद्धि	नीलामी की तिथि एवं समय	सम्पर्क व्यक्ति विवरण – (एओ तथा निपटान टीम)
श्री विजय कुमार चौहान पुत्र श्री राजेंद्र महतो मकान संख्या बी–1345, भूतल, पीछे की ओर, ग्रीन फील्ड्स कॉलोनी, एनएचपीसी कॉलोनी, फरीदाबाद, हरियाणा–121010 **अन्य पता : मकान नंबर 104, सूर्य नगर फेज–1, आवासीय योजना सेक्टर–91, फरीदाबाद, हरियाणा–121003** **श्रीमती बिंदु चौहान पत्नी श्री विजय कुमार चौहान मकान नंबर बी–1345, भूतल, पिछली तरफ, ग्रीन फील्ड्स कॉलोनी, एनएचपीसी कॉलोनी, फरीदाबाद, हरियाणा–121010** **अन्य पता :–मकान नंबर 104, सूर्य नगर चरण–1, आवासीय योजना सेक्टर–91, फ़रीदाबाद, हरियाणा–121003** **कब्जा की तिथि एवं प्रकार** 20–जनवरी–2026 एवं सांकेतिक कब्जा **ज्ञात ऋणभार** ज्ञात नहीं	रु. 1,04,83,828/– (रू. एक करोड़ चार लाख तिरासी हजार आठ सौ अट्ठाईस मात्र) ऋण खाता संख्या SHLHDLH10002267 के संबंध में 10–11–2025 तक + आगे ब्याज संविदात्मक दर पर उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर मांग सूचना तिथि 11–11–2025	रु. 213,21,000/– (रुपये दो करोड़ तेरह लाख इक्कीस हजार मात्र) बोली वृद्धि : रु. 10,000/– और ऐसे गुणकों में **धरोहर राशि जमा (ईएमडी) (रू.)** रु. 21,32,100/– (रुपये इक्कीस लाख बत्तीस हजार एक सौ मात्र) ईएमडी जमा करने हेतु **अंतिम तिथि : 07–अप्रैल–2026** **समय पूर्वा. 10.00 बजे से अप. 05.00 बजे तक**	10.04.2026 **समय : पूर्वा. 11.00 बजे से अप. 01.00 बजे तक**	**श्री निखिल कुमार** **मोबाइल नंबर 7053869593** **श्री युवराज श्रीधर 9650420612** 011–40725822 **कस्टमर केयर नंबर :– 022 – 40081572** **सम्पत्ति निरीक्षण तिथि 03–अप्रैल–2026** **समय पूर्वा. 11.00 बजे से मध्या. 12.00 बजे तक**

संपत्ति का विवरण

संपत्ति के सभी अंश एवं खंड : संपत्ति संख्या 104, संपत्ति आईडी–1B9JUDY6, क्षेत्रफल परिमाप 250 वर्ग गज, आवासीय कॉलोनी सूर्य नगर फेज–1, आवासीय योजना सेक्टर–91, फरीदाबाद, हरियाणा–121003, **सीमाः– पूर्वः–** प्लॉट संख्या 103, **पश्चिमः–** प्लॉट संख्या 105 **उत्तरः–** रोड, **दक्षिणः–** रोड

कर्जदारों/सह–कर्जदारों/गारंटरों/बंधकदाताओं का नाम	वसूली की राशि एवं मांग सूचना की तिथि	सुरक्षित मूल्य (रू.), एवं बोली वृद्धि	नीलामी की तिथि एवं समय	सम्पर्क व्यक्ति विवरण – (एओ तथा निपटान टीम)
श्री निसार खान सैफी पुत्र श्री साबिर हुसैन मकान नंबर डी–654, डबुआ कॉलोनी, विमल हार्डवेयर के पास, फरीदाबाद, हरियाणा–121001 **अन्य पता :–प्लॉट नंबर 2 और 3, एमसीएफ नंबर 1700/1, गली नंबर–4, डबुआ कॉलोनी एक्सटेंशन–1, फरीदाबाद, हरियाणा–121001** **श्रीमती मुन्नी पत्नी श्री साबिर खान मकान नंबर डी–654, डबुआ कॉलोनी, विमल हार्डवेयर के पास, फरीदाबाद, हरियाणा–121001** **अन्य पता :–प्लॉट नंबर 2 और 3, एमसीएफ नंबर 1700/1, गली नंबर–4, डबुआ कॉलोनी एक्सटेंशन–1, फरीदाबाद, हरियाणा–121001** **कब्जा की तिथि एवं प्रकार** 29–12–2025 एवं सांकेतिक कब्जा **ज्ञात ऋणभार** ज्ञात नहीं	रु. 15,43,184/– (रू. पन्द्रह लाख तैंतालीस हजार एक सौ चौरासी मात्र) ऋण खाता संख्या SHLHGPRK0001003 के संबंध में 09–10–2025 तक + आगे ब्याज संविदात्मक दर पर उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर मांग सूचना तिथि 10–अक्टूबर–2025	रु. 22,50,000/– (रुपये बाईस लाख पचास हजार मात्र) **बोली वृद्धि :** रु. 10,000/– और ऐसे गुणकों में **धरोहर राशि जमा (ईएमडी) (रू.)** रु. 2,25,000/– (रुपये दो लाख पच्चीस हजार मात्र) ईएमडी जमा करने हेतु **अंतिम तिथि : 09–अप्रैल–2026** **समय पूर्वा. 10.00 बजे से अप. 05.00 बजे तक**	10. 04. 2026 **समय : पूर्वा. 11.00 बजे से अप. 01.00 बजे तक**	**श्री निखिल कुमार** **मोबाइल नंबर 7053869593** **श्री युवराज श्रीधर 9650420612** 011–40725822 **कस्टमर केयर नंबर :– 022 – 40081572** **सम्पत्ति निरीक्षण तिथि 03–अप्रैल–2026** **समय पूर्वा. 11.00 बजे से मध्या. 12.00 बजे तक**

संपत्ति का विवरण

सम्पत्ति के सभी अंश एवं खंड : संपत्ति प्लॉट नं. 2 और 3, एमसीएफ नं. 1700/1, खेवट नं. 1564, मु नं. 37, किला नं. 6/2(4–13), क्षेत्रफल : 100 वर्ग गज, गली नं.–4, डबुआ कॉलोनी एक्सटेंशन–1, फरीदाबाद, हरियाणा, **सीमा :– पूर्वः–** अन्य संपत्ति, **पश्चिमः–** प्लॉट अवधेश, **उत्तरः–** रोड, **दक्षिणः–**अन्य संपत्ति

1) **बिक्री के विस्तृत नियमों और शर्तों के लिए, कृपया ट्रूहोम फाइनैंस लिमिटेड (पूर्वतः श्रीराम हाउसिंग फाइनैंस लिमिटेड) की वेबसाइट देखें वेबसाइट**
2) **इच्छुक बोलीदाताओं को अपनी ईएमडी राशि आरटीजीएस/एलईएफटी के माध्यम से नीचे दिए गए खाता विवरण में जमा करनी होगी : बैंक का नाम : एक्सिस बैंक लिमिटेड, शाखा : बांद्रा कुर्ला कॉम्प्लेक्स, मुंबई, बैंक खाता संख्या : चालू खाता संख्या 911020045677633, आईएफएससी कोड : यूटीआईबी0000230.**

स्थान : फरीदाबाद | हस्ता./–, प्राधिकृत अधिकारी – ट्रूहोम फाइनैंस लिमिटेड (पूर्वतः श्रीराम हाउसिंग फाइनैंस लिमिटेड)
तिथि : 07–03–2026

परिशिष्ट –4–क
अचल सम्पत्ति(यों) की ई–नीलामी बिक्री सूचना
वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8(6) के परंतुक के तहत अचल आस्तियों की बिक्री हेतु ई–नीलामी बिक्री सूचना

pnb Housing Finance Limited

पंजीकृत कार्यालयः – 9 वीं मंजिल, अंतरिक्ष भवन, 22, के जी मार्ग, नई दिल्ली –110001 फोनः – 011–23357171, 23357172, 23705414, **वेबसाइटः www.pnbhousing.com**
दिल्ली शाखाः– 9वीं मंजिल, अंतरिक्ष भवन, 22 कस्तूरबा गांधी मार्ग, नई दिल्ली – 110001.
गुड़गांव शाखाः– पीएनबी हाउसिंग फाइनेंस लिमिटेड, एससीओ नंबर 391, सेक्टर – 29, अर्बन एस्टेट, इफको चौक मेट्रो स्टेशन के पास, गुड़गांव–122001

एतद्द्वारा सर्व साधारण को और विशेष रूप से कालम नंबर –ए में निदर्शित कर्जदार(रों) एवं गारंटर(रों) को सूचना दी जाती है कि प्रत्याभूत लेनदार के पास बंधक/प्रभारित कालम नंबर–डी में वर्णित अचल सम्पत्ति(यां), जिसका प्रलक्षित/भौतिक कब्जा पीएनबी हाउसिंग फाईनैंस लिमिटेड (पीएनबी एचएफएल)/प्रत्याभूत लेनदार के प्राधिकृत अधिकारी द्वारा प्राप्त किया जा चुका है (कालम नंबर–सी में वर्णितानुसार) नीचे दिए विवरण के अनुसार **"जैसी है जहां है", जैसी है जो है"** तथा **"जो भी है वहां है"** आधार पर बेची जाएंगी। एतदद्वारा कालम नंबर –ए में निदर्शित कर्जदार(रों)/बंधकदाता(ओं)/संबंधित कर्जदार(रों)/बंधकदाता(ओं) (मृत्योपरान्त) के कानूनी वारिसों, कानूनी प्रतिनिधियों, (चाहे ज्ञात अथवा अज्ञात), निष्पादक(कों), प्रशासक(कों), उत्तराधिकारी(यों), समनुदेशिती(यों) को, जैसी भी स्थिति है, प्रतिभूति हित प्रवर्तन नियमावली, 2002 अद्यतन संशोधित के नियम 8(6) एवं 9 के तहत सूचना दी जाती है।

बिक्री के विस्तृत नियम एवं शर्तों के लिए, कृपया मैसर्स पीएनबी हाउसिंग फाइनैंस लिमिटेड, प्रतिभूत लेनदार की वेबसाइट नामतः **www.pnbhousing.com** में उपलब्ध कराया गया लिंक देखें।

ऋण संख्या, कर्जदार/सह–कर्जदार का नाम गारंटर(s) (ए)	मांग सूचना की राशि और तारीख (बी)	कब्जा का प्रकार (सी)	बंधक रखी सम्पत्तियों का विवरण (डी)	आरक्षित मूल्य (आरपी) (ई)	ईएमडी (आरपी का 10%) (एफ)	बोली प्रस्तुत करने की अंतिम तिथि (जी)	बोली वृद्धि राशि (एच)	निरीक्षण की तिथि एवं समय (आई)	नीलामी की तिथि एवं समय (जे)	ज्ञात ऋणभार/न्यायालय मामला, यदि कोई, (के)
00016710007103, बी.ओ.: दिल्ली, सतीश गुप्ता/सत पाल सिंह अरीजा (गारंटर)	**13.09.2022 रु. तक 10,04,206.00**	**भौतिक कब्जा**	सम्पति नंबर दुकान नंबर एलजीएफ–12, लोअर ग्राउंड फ्लोर पर लगभग 280 वर्ग फीट सुपर एरिया, सिटी मॉल नाम के प्रस्तावित शॉपिंग मॉल में, जो साइड नंबर 3, सेक्टर–12 फरीदाबाद हरियाणा – 121002 में	**रु. 1758000**	**रु. 175800**	**23.03.2026**	**रु. 10000**	**13.03.2026 पूर्वा. 10.00 बजे से अप. 5:30 बजे**	**24.03.2026 अप. 02.00 बजे से अप. 03:00 बजे**	**Unknown Builder Dues And Sa/495/2024, Satish Gupat Ashvani Kumar Singh Vs Pnbhfl Vs.pnb Housing Finance Ltd Drt-ll, Chandigarh**
HOU/GUR/1115/251065, बी.ओ.: गुड़गांव, अश्विनी कुमार सिंह / अर्चना सिंह	**15.11.2017 रु. तक 42,81,771.00**	**भौतिक कब्जा**	फ्लैट नंबर 406, तीसरी मंजिल पर, प्राइम कॉम्प्लेक्स, सेक्टर–16, इंद्रा नगर, लखनऊ, उत्तर प्रदेश, भारत– 210001	**रु. 4917000**	**रु. 491700**	**23.03.2026**	**रु. 10000**	**13.03.2026 पूर्वा. 10.00 बजे से अप. 5:30 बजे**	**24.03.2026 अप. 02.00 बजे से अप. 03:00 बजे**	**Ashvani Kumar Singh Vs. Pnb Housing Finance Ltd. Sa/11/2021, Drt, Lucknow.**

*उसके भुगतान तथा/अथवा वसूली की तिथि तक लागू अनुसार 18 प्रतिशत वार्षिक की दर पर भावी ब्याज, उपगत किए गए अनुषंगी खर्चों, लागत, प्रभारों इत्यादि सहित। ''पीएनबी हाउसिंग फाइनैंस लिमिटेड के प्राधिकृत अधिकरी के सर्वश्रेष्ठ ज्ञान और जानकारी के अनुसार, उपरिवर्णित अचल/प्रतिभूत आस्तियों के संबंध में कोई अन्य ऋणभार/दावे नहीं हैं, सिवाय उनके जो कालम नंबर–के में वर्णित किए गए हैं। इसके अतिरिक्त इन ऋणभारों का भुगतान/अदायगी सफल क्रेता/बोलीदाता द्वारा उसकी अपनी व्यवस्था द्वारा की जाएगी। सफल क्रेता(ओं)/बोलीदाताओं से वर्णित ऋणभारों की सत्यता का अभिनिश्चयन स्वतंत्र रूप से करने का अनुरोध किया जाता है। **1.** आज की तिथि तक, पीएनबीएचएफएल/पीएनबीएचएफएल के प्राधिकृत अधिकारी पर उपरोक्त अचल सम्पत्तियों/प्रतिभूत आस्तियों की बिक्री, हस्तांतरण तथा/अथवा निपटान के संबंध में कोई प्रतिबंध आदेश तथा/अथवा न्यायालय निषेधादेश लागू नहीं है। **2.** संभावित क्रेता/बोलीदाता तथा इच्छुक पार्टियां कालम नंबर–के में वर्णित, कार्यवाही/पारित आदेश इत्यादि, यदि कोई, में बहस, जिसमें पीएनबीएचएफएल के पास उपलब्ध उसके स्वामित्व के साथ संबंधित दस्तावेजों का शीर्षक शामिल है परंतु उसी तक सीमित नहीं है, का निरीक्षण स्वतंत्र रूप से कर सकती हैं तथा सभी संदर्भों में अपनी संतुष्टि अपनी निविदा/बोली आवेदन प्रस्तुत करने अथवा ऑफर(स) प्रस्तुत करने से पहले कर सकती हैं। बोलीदाता(ओं) को बोली प्रपत्र के साथ इस नीलामी के नियमों और शर्तों पर हस्ताक्षर करने होंगे। **3.** कृपया ध्यान दें कि प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9(3) के अनुसार, बोलीदाता/खरीदार कानूनी रूप से बिक्री मूल्य की राशि का 25% (ब्याना सहित) जमा करने के लिए बाध्य है। पैसा, यदि कोई हो, जमा किया गया) उसी दिन या अगले कार्य दिवस की तु